

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. **1040/2024**

IN THE MATTER OF

SURENDER AND ORS.

.....APPLICANT

VS

STATE OF UTTAR PRADESH

.....RESPONDENTS

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Filed By:-

Rajk

DATED:10-12-2024

NEW DELHI

RAJ KUMAR
(COUNSEL FOR THE CPCB)
E. NO.-D/1024/2001
CH. NO.444, SAKET COURT, N.D-17
Mob:-9810007606
Mail: advrajkumar@gmail.com

JOINT COMMITTEE REPORT

IN THE MATTER OF

Surender and Ors. Vs State of Uttar Pradesh

in

(Original Application No. 1040/2024)

1. Background:

Hon'ble NGT, Principal Bench, New Delhi passed an order on 07.11.2024 in the matter of Original Application No. 1040/2024, Surender and Ors. Vs State of Uttar Pradesh to visit the site, collect relevant information and submit a factual report. Relevant para of the Hon'ble NGT order is as below: -

“3. In our view facts disclosed in the letter petition do give rise to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before proceeding further we find it appropriate to have the facts versified. Accordingly, we constitute a Joint Committee comprising District Magistrate, Mirzapur; Central Pollution Control Board; Uttar Pradesh State Pollution Control Board; and, Principal Chief Conservator of Forest, Uttar Pradesh at Lucknow.

4. Central Pollution Control Board shall be Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall visit the site, collect relevant information and submit a factual report within one month.

6. List for further hearing on 12.12.2024.”

A copy of the referred order of Hon'ble NGT is enclosed as **Annexure-1**.

In compliance to said order, the following officials were nominated from the concerned Department:

1. Shri N. Ravindra, Chief Conservator of Forest, Uttar Pradesh at Lucknow
2. Shri Arvind Kumar, Sc. 'C', CPCB, RD, Lucknow
3. Shri Satya Prakash Singh, ADM, Mirzapur
4. Shri Ritesh Kumar, RO, UPPCB, RO, Sonbhadra

The complainant has mentioned illegal mining by M/s New India Minerals Ventures Pvt. Ltd., promoted by Chandrashekhar with Mining area in Aragi No.624 (Kha), admeasuring 16.19 hectares (Block-1). As per mining department, M/s New India Minerals is owned by Shri Surendra Tiwari having lease area 16.194 located at Arazi No. 824 Kha (Khand No. 3), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra. M/s Chander Shekhar Chaurasia is another project having lease area 16.194 located at Arazi No. 824 Kha (Khand No. 1), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra. Both the leases are part of cluster. As the matter is related to Sonbhadra District, Shri Vivek Singh, SDM Obra, Sonbhadra is also nominated by DM Sonbhadra to represent DM Sonbhadra in the joint visit.

2. Inspection of Joint Committee:

Joint inspection of both the sites as mentioned above have been carried out on 03.12.2024 by the joint committee. During visit, the following officials were also present along with committee members:

1. Shri Tapas Mihir, DFO, Kaimur Wild Life Sanctuary, Mirzapur
2. Shri Anurag Priyadarshi, DFO Obra Forest Department, Sonbhadra
3. Shri Arvind Kumar, Wildlife Warden, Kaimur Wild Life Sanctuary, Mirzapur
4. Shri Yogesh Shukla, Surveyor, Mining Department, Sonbhadra

2.1. Inspection of M/s New India Minerals, Arazi No. 824 Kha (Khand No. 3), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra

2.1.1. Observations:

Observations based on Joint inspection and available records with Mining Department and RO-UPPCB are as follows:

1. The mining department has granted a mining lease of 16.194 Hectares total area for Morrur mining from the River Sone at Arazi No. 824 Kha (Khand No. 3), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra to M/s New India Minerals, owned by Shri Surendra Tiwari s/o Shri Atmaram Tiwari resident of 10, Govindpur Ganeshpur, Akbarpur, District- Ambedkar Nagar.

2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate, Sonbhadra on 29.11.2018. (A copy of the e-auction notice is annexed as **Annexure No. 2**)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 08.01.2021. The LoI was issued for 16.194-hectare mine lease area (Quantity- 259104 m³ per year) for 5 years. (A copy of LoI is annexed as **Annexure No. 3**)
4. The public hearing for the said mining project was conducted on 18.08.2021.(Copy of MoM of public hearing is annexed as **Annexure No. 4**)
5. Environmental Clearance (EC) has been granted for Morrurum mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 01.12.2021 to M/s New India Minerals owned by Shri Surendra Tiwari s/o Shri Atmaram Tiwari resident of 10, Govindpur Ganeshpur, Akbarpur, District- Ambedkar Nagar, vide letter no. 109/Parya/SEAC/6257/2019. (A copy of EC is annexed as **Annexure No. 5**)
6. The above-mentioned mining lease has been granted by District Magistrate, Sonbhadra (Mining Department) for the duration of 13.12.2021 to 12.12.2026.
7. The PP was granted Consolidated Consent to Operate (CTO) under the Water (PCP) Act,1974 and the Air (PCP) Act, 1981 on 13.01.2023, which is valid from 01.01.2023 to 31.12.2024. (Copy of CTO is annexed as **Annexure No. 6**)
8. During the visit, it was observed that no mining operation is being carried out on the lease area. It is informed by mining department that the unit is closed since February 2023 in compliance to Hon'ble NGT order dated 20.02.2023 in the matter of O.A. No. 818 of 2022, Sandal Praveen Versus Union of India and Ors. In this regard closure order was issued by District Administration (Mining Division) Sonbhadra on 21.02.2023. Copy of the same is enclosed as **Annexure-7**.
9. During the visit, no machineries were found on the site. Weighing bridge and display board with mining lease information were available on site.



10. During visit, no mining in the forest land was observed.
11. The PP has conducted a replenishment study of the area and report is submitted to the District Mining Officer, Sonbhadra on 12.07.2024. Copy of the same is enclosed as **Annexure-8**.
12. Director, Directorate of Geology and Mines, U.P., has approved the mining plan of lease area on 26.03.2021. Copy of the approval is enclosed as **Annexure-9**.
13. During the visit, following violation with respect to EC & CTO conditions, Mining Plan, Mining guideline etc were observed:
 - a) No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera is removed as unit is non-operational.
 - b) During the visit, only 04 temporary pillars out of 08 were found in the lease area at designated locations. It was informed by the representative of the project proponent that all pillars will be installed when the unit would be in operation. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.



- c) The PP has not carried out adequate plantation in compliance with CTO & EC conditions.
- d) The PP has not carried out the hydro-geological study.
- e) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
- f) The PP has yet not constructed two toilets and one hand pump in the mine office.
- g) During the visit, it was observed that no dust control measures such as water sprinkling, plantation on both sides of the road used for the transportation of Morrum, etc have been carried out.

2.2. Inspection of mining lease Arazi No. 824 Kha (Khand No. 1), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra owned by Shri Chandra Shekhar Chaurasiya

2.2.1. Observations:

Observation based on Joint inspection and available records with Mining Department and RO-UPPCB is as follows:

1. The mining department has granted a mining lease of 16.194 Hectares total area for Morrum mining from the River Sone at Arazi No. 824 Kha (Khand No. 1), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra to Shri Chandra Shekhar Chaurasiya, Address- 9 A, Paramount Villa Ansals near Regional College, Shyamla Hill, Bhopal- 462013.
2. Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate, Sonbhadra on 27.01.2021. (A copy of the e-auction notice is annexed as **Annexure No. 10**)
3. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) on 18.03.2021. The LoI was issued for 16.194-hectare mine lease area (Quantity- 259104 m³ per year) for 5 years. (A copy of LoI is annexed as **Annexure No. 11**)
4. The public hearing for the said mining project was conducted on 06.01.2022. (Copy of MoM of public hearing is annexed as **Annexure No. 12**)
5. Environmental Clearance (EC) has been granted for Morrum mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 28.04.2022 to Shri Chandra Shekhar

Chaurasiya, Address- 9 A, Paramount Villa Ansals near Regional College, Shyamla Hill, Bhopal- 462013, vide letter no. 275/Parya/SEIAA/6305/2021. (A copy of EC is annexed as **Annexure No. 13**)

6. The above-mentioned mining lease has been granted by District Magistrate, Sonbhadra (Mining Department) for the duration of 06.05.2022 to 05.05.2027.
7. The PP was granted Consolidated Consent to Operate (CTO) under the Water (PCP) Act, 1974 and the Air (PCP) Act, 1981 on 29.12.2023, which is valid from 01.01.2024 to 31.12.2026. (Copy of CTO is annexed as **Annexure No. 14**)
8. During the visit, mining site was found operational. Pillars were found installed at designated corners of the lease area. However, Pillar no. with location details was not mentioned on the pillars. PTZ camera was found installed at the mining site.



9. During visit, mining activity was observed within the lease area. However, as per satellite image (Source: Google Earth) dated 23.04.2024 mining activity was observed near the lease area in the river stream. Please refer satellite image as below:



Satellite image: (google earth image dated: 23.04.2024) Lease Area: Hexagon ABCDE, Mining near the lease area



Satellite image: (google earth image dated :23.04.2024) Lat long: 24°34'14"N 82°57'27"E, Mining near the lease area

10. Weighing bridge and display board with mining lease information was available on site.




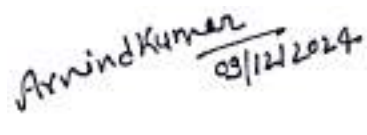

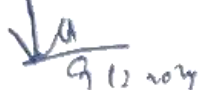

11. During visit no mining in forest land was observed.
12. The PP has conducted replenishment study of the area and report is submitted to the District Mining Officer, Sonbhadra on 12.07.2024. Copy of the same is enclosed as **Annexure-15**.
13. Director, Directorate of Geology and Mines, U.P., has approved the mining plan of lease area on 20.05.2021. Copy of the approval is enclosed as **Annexure-16**.
14. Six monthly compliance report is submitted to the district mining officer by project proponent (PP) on 10.07.2024.
15. During the visit, following violation with respect to EC & CTO conditions, Mining Plan, Mining guideline etc were observed:
 - a) The PP has not carried out adequate plantation in compliance with CTO & EC conditions.
 - b) The PP has not carried out the hydro-geological study.
 - c) The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
 - d) The PP has yet not constructed two toilets and one hand pump in the mine office.
 - e) During the visit, it was observed that no dust control measures such as water sprinkling, plantation on both sides of the road used for the transportation of Morrum, etc have been carried out.

3. Recommendations:

Based upon the above observations, Joint Committee recommends as below:

1. Mining department should ensure that mining should not be carried out beyond the lease area and in river stream.
2. SEIAA-UP should take actions (issue SHOW CAUSE) for non-compliance observed (w.r.t. EC conditions) by the Joint Committee during the inspection and UPPCB shall take necessary action against Project Proponents for violation of CTO conditions.
3. Mining Department and SEIAA may ensure proper compliance of Sustainable Morrum Mining Guideline,2020.
4. Both project proponents should comply the following:
 - a) Project Proponents should make necessary arrangements for water sprinkling for dust control on the road for transportation. NOC from the State Ground Water Authority is required if project proponents meet their water requirement through bore-well.
 - b) Project Proponents should carry out a hydro-geological study and submit a report to the concerned authorities.
 - c) Project Proponents should provide adequate plantation as per the condition of the CTO and EC.
 - d) Proper demarcation of pillars by Mining department and lease holder should be done as per guideline. Reference point for mining depth measurement may be marked on pillar by the mining department.

Inspecting officials:

Name & Designation	Signature
Shri N. Ravindra, Chief Conservator of Forest, Uttar Pradesh at Lucknow	
Shri Arvind Kumar, Sc. 'C', CPCB, RD, Lucknow	
Shri Satya Prakash Singh, ADM, Mirzapur	
Shri Ritesh Kumar, RO, UPPCB, RO, Sonbhadra	
Shri Vivek Singh, SDM Obra, Sonbhadra	

Item No.07

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1040/2024

Surender & Ors.

Applicant(s)

Versus

State of U.P.

Respondent(s)

Date of hearing: 07.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. Surender, Balmati, Ramsubhag, Hiralal and Bacha Yadav have sent a letter petition dated 09.01.2024 being aggrieved by illegal sand mining in Kaimur Wildlife Sanctuary area and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainants have said that a mining lease for extraction of morrum for 5 years has been granted to M/s New India Minerals Ventures Pvt. Ltd., promoted by Chandrashekhar. Mining area is Aragi No.624 (Kha), admeasuring 16.19 hectares (Block-1) but proceeding outside the mining area said proponent is carrying out mining activities

and extracting sand from mid stream of river using heavy machines and thereby causing damage to wildlife and river ecology, as also, flora and fauna, in violation of environmental laws. Complaints were made to authorities concerned and Forest Ranger of Gurma Range who also visited the site, found illegal activities but did not take any action for restraining such activities.

3. In our view facts disclosed in the letter petition do give rise to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before proceeding further we find it appropriate to have the facts verified. Accordingly, we constitute a Joint Committee comprising District Magistrate, Mirzapur; Central Pollution Control Board; Uttar Pradesh State Pollution Control Board; and, Principal Chief Conservator of Forest, Uttar Pradesh at Lucknow.

4. Central Pollution Control Board shall be Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall visit the site, collect relevant information and submit a factual report within one month.

6. List for further hearing on 12.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 07, 2024
Original Application No. 1040/2024
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कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

ई-निविदा सह ई-नीलामी आमंत्रण हेतु सूचना

पत्रांक 2160 / खनिज/ई-टेण्डर/2018

दिनांक 29/11/2018

सर्वसाधारण को सूचित किया जाता है कि जनपद-सोनभद्र में नदी तल में उपलब्ध मोरम के खनन क्षेत्रों को शासनादेश संख्या-1875/ 86-2017-57(सा)/ 2017-टी0सी0-1 दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु निम्नवत् क्षेत्रों को उपलब्ध घोषित किया जाता है :-

क्र. सं.	उप खनिज का नाम	नदी का नाम	क्षेत्र का विवरण				नियमावली-1963 के अनुसूची 1 के अनुसार चयन की दर (₹ प्रति घनमीटर)	खनन योग्य अंकित उपखनिज का गण्डार (घन मी० प्रतिवर्ष)	प्रथम वर्ष में अंकित गण्डार की कुल चयन की दर (कोलम 8 में अंकित घन मी० प्रतिवर्ष को कोलम-8 में अंकित चयन की दर से गुणा करने पर उपलब्ध सकल घनराशि)	अर्बन्ट मन्दी (कालन 10 में अंकित सकल घनराशि का 25 प्रतिशत)
			तहसील	ग्राम	गाटा सं०/खण्ड सं०/जोन सं०	क्षेत्रफल (हे० में)				
1	मोरम	सोन	रावदसगंज	अगोरीखास	824ख/खण्ड-1	18.194	150.00	2,59,104	3,88,65,600	97,16,400
2	मोरम	सोन	रावदसगंज	अगोरीखास	824ख/खण्ड-2	18.194	150.00	2,59,104	3,88,65,600	97,16,400
3	मोरम	सोन	रावदसगंज	अगोरीखास	824ख/खण्ड-3	18.194	150.00	2,59,104	3,88,65,600	97,16,400
4	मोरम	सोन	रावदसगंज	अगोरीखास	824ख/खण्ड-4	12.368	150.00	1,97,836	2,98,83,200	74,20,600
5	मोरम	सोन	रावदसगंज	नगवा	21ख/खण्ड-1	14.950	150.00	2,39,650	3,59,52,000	89,88,000
6	मोरम	सोन	रावदसगंज	ससनई	221ख/खण्ड-1	18.215	150.00	2,91,440	4,37,16,000	1,09,29,000
7	मोरम	सोन	रावदसगंज	ससनई	221ख/खण्ड-2	18.215	150.00	2,91,440	4,37,16,000	1,09,29,000
8	मोरम	सोन	रावदसगंज	ससनई	531ख/खण्ड-3	12.146	150.00	1,94,336	2,91,50,400	72,87,600
9	मोरम	सोन	रावदसगंज	ससनई	531ख/खण्ड-4	12.146	150.00	1,94,336	2,91,50,400	72,87,600
10	मोरम	सोन	रावदसगंज	ससनई	531ख/खण्ड-5	16.194	150.00	2,59,104	3,88,65,600	97,16,400
11	मोरम	सोन	रावदसगंज	ससनई	531ख/खण्ड-6	18.214	150.00	2,91,424	4,37,13,600	1,09,28,400
12	मोरम	सोन	रावदसगंज	ससनई	531ख/खण्ड-7	16.194	150.00	2,59,104	3,88,65,600	97,16,400
13	मोरम	सोन	रावदसगंज	बरहगोरी	385/खण्ड-घ	12.146	150.00	1,94,336	2,91,50,400	72,87,600
14	मोरम	कनहर	हुन्दी	पीपरडीह व कोरगी	871 व 518ग	32.338	150.00	2,58,704	3,88,05,600	97,01,400
15	मोरम	कनहर	हुन्दी	नगवा	166/खण्ड-1	0.097	150.00	48,582	72,87,300	18,21,825
16	मोरम	कनहर	हुन्दी	कोपाडीह	1	6.072	150.00	48,576	72,86,400	18,21,600
17	मोरम	रेणु	रावदसगंज	छोबन्ना	246/खण्ड-द	12.146	150.00	97,168	1,45,75,200	36,43,800

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2. खनन पट्टा निश्चित अवधि 05 वर्ष के लिये स्वीकृत किये जायेंगे। पट्टे की अवधि की गणना खननपट्टा विलेख निष्पादन की तिथि से की जायेगी।
3. ई-निविदा सह ई-नीलामी की बिड/बोली उपखनिज की प्रति घन मीटर के लिये दी जायेगी, जो उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के अनुसूची-1 में निर्धारित रायल्टी की दर से कम नहीं होगी। इससे भिन्न बिड/बोली दिये जाने पर बिड/बोली स्वीकार नहीं की जायेगी तथा प्री बिड अर्नेस्ट मनी जब्त कर ली जायेगी। प्राप्त उच्चतम बिड/बोली की दर (रूपया प्रति घन मी0) को क्षेत्र में आंकलित मात्रा (घन मी0) से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी, जिसे पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
4. ई-निविदा सह ई-नीलामी दो चरणों में होगी। प्रथम चरण में ई-निविदा सम्पन्न की जायेगी, जिसके दौरान सभी बिडर्स को एक बार ई-निविदा (e-tender) देने का मौका प्रदत्त होगा, जो पुनरीक्षित (Revise) नहीं किया जा सकेगा। ई-निविदा में प्राप्त उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुये द्वितीय चरण में ई-नीलामी कराया जायेगा, जिसके दौरान बिडर्स ई-नीलामी हेतु निर्धारित तिथि एवं अवधि में ई-बिड दे सकता है। ई-नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा, जिसके देखते हुये बिडर अपना बिड पुनरीक्षित कर बढ़ा सकते है।
5. किसी क्षेत्र के ई-निविदा सह ई-नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व प्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा, जिसकी गणना क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं उपखनिज की रायल्टी दर से गुणा कर प्राप्त धनराशि का 25 प्रतिशत होगा।
6. एम0एस0टी0सी0 लि0 (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाईन एम0एस0टी0सी0 के पोर्टल www.mstcecommerce.com पर की जायेगी।
7. इच्छुक आवेदकों के लिये ऑनलाईन बिड/बोली हेतु Class III Signing type डिजिटल सिग्नेचर सर्टिफिकेट (DSC) होना आवश्यक है। एम0एस0टी0सी0 के उपरोक्त पोर्टल पर जाकर अर्ह आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात ही ई-निविदा सह ई-नीलामी में भाग ले सकेंगे।
8. पंजीकृत आवेदक निर्धारित पोर्टल पर आनलाईन एक या एक से अधिक क्षेत्रों के लिये बिड में भाग ले सकेगा, परन्तु उसे प्रत्येक क्षेत्र के लिये अलग-अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु निर्धारित अर्नेस्ट मनी जमा करना होगा। इच्छुक व्यक्ति/ फर्म/कम्पनी (आवेदक) ई-निविदा सह ई-नीलामी में भाग लेने के लिये सरकार के पक्ष में रू0 15,000 (रू0 पन्द्रह हजार) का आवेदन शुल्क एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से जमा करना होगा, जो अप्रतिदेय (Non Refundable) होगा।
9. ई-निविदा सह ई-नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कम्पनी को एम0एस0

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टी0सी0 में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति / फर्म / कम्पनी को ई-ऑक्शन पोर्टल www.msstcecommerce.com पर उपलब्ध आनलाईन फार्म भरना पड़ेगा, जिसके दौरान बिडर्स अपने लिये स्वयं जनित यूजर आई0डी0 एवं पासवर्ड बनायेंगे। इस ऑनलाईन पंजीयन के उपरान्त बिडर्स को एम0एस0टी0सी0 द्वारा भेजी गयी सूचना ई मेल प्राप्त होगा, जिसके पश्चात बिडर्स को आवश्यक अभिलेख स्कैन कर एम0एस0टी0सी0 को ऑनलाईन भेजना अनिवार्य होगा। साथ ही वार्षिक पंजीकरण शुल्क जी.एस.टी. सहित रू0 1,180 (रू0 एक हजार एक सौ अस्सी मात्र) एम0एस0टी0सी0 पेमेन्ट गेटवे के माध्यम से ऑनलाईन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात् ही बिडर्स का लॉगिन आई0डी0, पासवर्ड एवं एकाउन्ट एम0एस0टी0सी0 के निर्धारित पोर्टल पर चालू (Activate) होगा।

10. पंजीकरण हेतु बिडर्स द्वारा स्वप्रमाणित निम्न अभिलेख/प्रमाण-पत्र स्कैन कर एम0एस0टी0सी0 के पोर्टल पर अपलोड करना अनिवार्य होगा :-

1) आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कम्पनी के मामले में कारपोरेट अफेयर्स मंत्रालय भारत सरकार द्वारा निर्गत कम्पनी के प्रबन्ध निदेशक का Director Identification Number (DIN) के प्रमाण-पत्र की प्रति।

2) आवेदक का अद्यावधिक चरित्र प्रमाण-पत्र, फर्म के मामले में भागीदारों के अद्यावधिक चरित्र प्रमाण-पत्र की प्रति तथा कम्पनी के मामले में प्रबन्ध निदेशक का इस आशय का शपथ-पत्र कि कम्पनी को किसी अपराधिक वाद में दण्डित नहीं किया गया है। चरित्र प्रमाण पत्र उस जिले के जिलाधिकारी द्वारा प्रदत्त होगा, जहाँ आवेदक स्थायी रूप से निवास करता हों।

3) आवेदक का पैन कार्ड की प्रति, फर्म या कम्पनी के मामले में उसका पैन कार्ड एवं जी0एस0टी0 नं0 की प्रति।

4) बैंक खाते का विवरण, जिससे ई-निविदा सह ई-नीलामी से सम्बन्धित समस्त वित्तीय हस्तान्तरण किया जायेगा, यथा बैंक का नाम, खाता संख्या, आई0एफ0एस0सी0 कोड तथा एक निरस्त चेक की प्रति।

5) जिलाधिकारी अथवा प्राधिकृत अधिकारी द्वारा जारी किया गया खनन देय बकाया न होने का प्रमाण-पत्र। जहाँ आवेदक राज्य के भीतर कोई खनिज परिहार धारित नहीं करता है, वहाँ इस आशय का शपथ-पत्र की प्रति।

11. एम0एस0टी0सी0 द्वारा केवल उन्ही व्यक्ति/फर्म/कम्पनी का पंजीकरण किया जायेगा, जो उ0प्र0 उपखनिज (परिहार) नियमावली- 1963 के प्राविधानों के अन्तर्गत अर्ह हो। नियम- 26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कम्पनी ई-निविदा सह नीलामी प्रक्रिया में भाग नहीं ले सकते हैं :-

1) जो भारतीय राष्ट्रिक नहीं है।

2) जिसके विरुद्ध खनिज देय बकाया है।

3) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत

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अधिकारी, जहां वह स्थायी रूप से निवास करता है, से चरित्र प्रमाण-पत्र प्राप्त नहीं कर लिया है। शर्त यह है कि उक्त चरित्र प्रमाण-पत्र पुलिस सत्यापन के आधार पर दिया गया हो।

- 4) जिसने अपने आधार कार्ड की प्रति प्रस्तुत न की हो।
 - 5) जिसका नाम काली सूची में दर्ज हो।
 - 6) फर्म/कम्पनी के मामले में जिसने पैनकार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण-पत्र प्रस्तुत न किया हो।
12. ऑनलाईन ई-निविदा डालने तथा ई-नीलामी बोलने की विधि का पूर्ण विवरण सेवा प्रदाता संस्था एम0एस0टी0सी0 के वेब पोर्टल www.mstcecommerce.com पर देखा जा सकता है।
 13. ई-निविदा सह ई-नीलामी में भाग लेने के लिये इच्छुक व्यक्ति फर्म/कम्पनी को प्रत्येक क्षेत्र के लिये पृथक-पृथक रू0 15,000 (रू0 पन्द्रह हजार मात्र) का शुल्क, जो अप्रतिदेय होगा तथा अर्नेस्ट मनी जो विज्ञापित क्षेत्र के नाम सम्मुख अंकित हो, जमा किया जाना होगा।
 14. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा बयानों की धनराशि (अर्नेस्ट मनी) यथावत उसी बैंक खाते में वापस कर दी जायेगी, जिस बैंक खाते से पैसा दिया गया था।
 15. जहां किसी भी कारण से ई-निविदा सह ई-नीलामी की प्रक्रिया पूरी न हो वहां कम से कम 07 दिन की अल्प अवधि की नोटिस देने के पश्चात् पुनः ई-निविदा सह ई-नीलामी की जा सकती है।
 16. अधिकतम पाँच खनन पट्टे या 400 हे0 से अधिक के क्षेत्र को, उ0प्र0 राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नहीं किया जायेगा। यदि किन्हीं परिस्थितियों में एक व्यक्ति/फर्म/कम्पनी द्वारा अपने पक्ष में 05 खननपट्टे या 400 हे0 से अधिक के खननपट्टे स्वीकृत कर लिया जाता है, तो अन्त में स्वीकृत खननपट्टे निरस्त कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के पाँच क्षेत्र अथवा 400 हे0 के खननपट्टे ही अनुमन्य होंगे। परन्तु यदि आवेदक स्वयं अपने पक्ष में 05 खननपट्टे या 400 हे0 से अधिक के खननपट्टे हेतु जारी लेटर ऑफ इंटेंट की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खननपट्टा क्षेत्र के चयन का उसे अधिकार प्राप्त होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी।
 17. ई-निविदा सह ई-नीलामी की प्रक्रिया :-
 - 1) ई-निविदा सह ई-नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई-निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत डाली जायेगी। बिड/रायल्टी की दर प्रत्येक उपखनिज के लिये प्रतिघन मीटर के लिये दी जायेगी, जो सम्बन्धित उपखनिज के लिये नियमावली- 1963 के अनुसूची-1 में उल्लिखित रायल्टी की दर से कम नहीं होगा। द्वितीय चरण में ई-निविदा में

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प्राप्त अधिकतम निविदा धनराशि को आधार मानकर ई-नीलामी की बोली की न्यूनतम धनराशि निर्धारित होगी। प्रथम चरण के इच्छुक आवेदक उक्त न्यूनतम धनराशि के ऊपर विज्ञप्ति में प्रकाशित तिथि व समय के अनुसार ऑनलाईन बोली में भाग लेंगे।

- 2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अपनायी जायेगी:-
 - (क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रतिघन मीटर दिया गया दर नियमावली-1963 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से 400 प्रतिशत से अधिक है तथा शेष शर्तें पूर्ण करता हो तो जिलाधिकारी द्वारा उस निविदादाता के पक्ष में लेटर ऑफ इन्टेंट जारी किया जायेगा।
 - (ख) यदि प्रथम चरण में एक ही बिड प्राप्त होता है और उक्त बिड (ऑफर) में प्रतिघन मीटर में दिया गया दर नियमावली- 1963 के प्रथम अनुसूची में उस उपखनिज के लिये निर्धारित रायल्टी दर से अधिक परन्तु 400 प्रतिशत से कम है तो जिलाधिकारी क्षेत्र की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उपखनिज का बाजार मूल्य, उस क्षेत्र में खनिज की मांग, क्षेत्र में अवैध खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुये स्वविवेक से एकल निविदादाता के पक्ष में लेटर ऑफ इन्टेंट जारी करने अथवा न करने के सम्बन्ध में निर्णय लेंगे।
 - (ग) यदि प्रथम चरण में एक से अधिक परन्तु पाँच या पाँच से कम बिड प्राप्त होता है तो सभी बिड कर्ता द्वितीय चरण की ई-नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा।
 - (घ) यदि पाँच से अधिक बिड/ऑफर प्राप्त होते हैं तब केवल पाँच सर्वाधिक निविदाकार ही द्वितीय चरण की ई-नीलामी में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही जिलाधिकारी द्वारा लेटर आफ इन्टेंट जारी किया जायेगा।
- 3) उपरोक्त प्रस्तर-17(2)(ग), (घ) के अनुसार प्रथम चरण के योग्य बोलीदाता द्वितीय चरण की नीलामी में भाग ले सकते हैं।
- 4) द्वितीय चरण में ई-नीलामी की प्रक्रिया की जायेगी। ई-नीलामी की प्रक्रिया प्रथम चरण की अग्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/ऑफर द्वितीय चरण की ई-नीलामी के लिये न्यूनतम बोली (Floor Price) स्वतः निर्धारित हो जायेगी।
- 5) द्वितीय चरण की नीलामी की प्रक्रिया में नीलामी की निर्धारित अवधि के भीतर इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकता है। नीलामी की ऑनलाईन प्रक्रिया में स्क्रीन पर अधिकतम बोली प्रदर्शित होती रहेगी और प्रदर्शित बोली से अधिक बोली ऑनलाईन ही दिया जा सकता है।

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- 6) निर्धारित समय के पश्चात् बोली अन्तिम हो जायेगी और उसके उपरान्त कोई बोली नहीं दी जा सकती है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो नीलामी की बोली का समय स्वतः 05 मिनट के लिये बढ़ जायेगा। यह प्रक्रिया तब तक जारी रहेगी जब तक 05 मिनट के अन्तराल में कोई और बोली प्राप्त नहीं होती है।
- 7) ई-निविदा सह ई-नीलामी की कालयोजना एवं अवधि निम्नानुसार सम्पादित की जायेगी :-

प्रेस विज्ञप्ति (विज्ञप्ति का प्रकाशन)	दिनांक 03.12.2018	
एम0एस0टी0सी0 के पोर्टल पर रजिस्ट्रेशन कराने की अन्तिम तिथि	प्री-बीड अर्नेस्ट मनी जमा करने की अन्तिम तिथि के दो कार्य दिवस पूर्व तक ही बीडर रजिस्ट्रेशन करा सकते हैं।	
प्री-बीड अर्नेस्ट मनी जमा करने की अन्तिम तिथि	दिनांक 02.01.2019	
प्रथम चरण ई-निविदा (ई-टेंडर) की अवधि	दिनांक 03.01.2019 के पूर्वान्ह 10:00 बजे से दिनांक 07.01.2019 के सायं 05:00 बजे तक	
प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन	दिनांक 08.01.2019 से दिनांक 09.01.2019 तक	
द्वितीय चरण ई-नीलामी की अवधि:-		
दिनांक	पूर्वान्ह 10.00 बजे से अपरान्ह 1.00 बजे तक	अपरान्ह 2.00 बजे से सायं 5.00 बजे तक
10.01.2019	क्रमांक संख्या-1 व 2	क्रमांक संख्या-3 व 4
11.01.2019	क्रमांक संख्या-5 व 6	क्रमांक संख्या-7 व 8
14.01.2019	क्रमांक संख्या-9 व 10	क्रमांक संख्या-11 व 12
15.01.2019	क्रमांक संख्या-13 व 14	क्रमांक संख्या-15 व 16
16.01.2019	क्रमांक संख्या-17	-

- 8) परिणाम की घोषणा एवं उसका प्रदर्शन :-

- (क) प्रथम चरण की निविदा प्रक्रिया का परिणाम निविदाकार (Tenderer) के लॉगिन पर प्रदर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात अधिकतम निविदा धनराशि (बिडिंग एमाउण्ट) प्रदर्शित की जायेगी। सभी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य हैं अथवा नहीं को भी लॉगिन कर जान सकते हैं।
- (ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की नीलामी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसके बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।

18. पट्टे का दिया जाना :- नियमावली के नियम-28 के प्रावधानों के अनुसार ई-निविदा सह ई-नीलामी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्तर-17(2) में दिये गये प्रक्रिया के अनुसार जिलाधिकारी स्वीकार करेंगे, जो उच्चतम हो। जिलाधिकारी द्वारा सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन के एक सप्ताह के अन्दर लेटर आफ इन्टेंट निर्गत किया जायेगा।

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19. ई-नीलामी समाप्त होने के पश्चात 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेख का सत्यापन उस जनपद के जिलाधिकारी, जहाँ क्षेत्र स्थित है, के द्वारा अथवा निदेशक, भूतत्व एवं खनिकर्म निदेशालय के द्वारा कराना होगा। निदेशक द्वारा मूल अभिलेख के सत्यापन की स्थिति में अभिलेख-सत्यापन की आख्या ई-मेल के माध्यम से सम्बन्धित जिलाधिकारी को प्रेषित की जायेगी। अभिलेख-सत्यापन के पश्चात ही जिलाधिकारी द्वारा लेटर ऑफ इन्टेंट जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण-पत्र कूटरचित, असत्य अथवा गलत पाया जाता है, तो लेटर ऑफ इन्टेंट जारी नहीं किया जायेगा तथा बयानों की धनराशि (अर्नेस्ट मनी) जब्त कर ली जायेगी।
20. लेटर ऑफ इन्टेंट में निम्न विवरण होंगे :-
- 1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिये विज्ञप्ति में आकलित मात्रा घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। खननपट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
 - 2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिये प्रतिभूति के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिये बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बयानों की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में समायोजित कर ली जायेगी।
 - 3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिये निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली- 1963 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।
 - 4) पट्टाधारक नियम- 17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम- 35 के अनुसार सीमा-स्तम्भ लगायेगा एवं इसका अनुरक्षण करेगा।
 - 5) घयनित आवेदक नियम- 34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
 - 6) प्रत्येक पट्टाधारक द्वारा नियम- 34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
 - 7) लेटर ऑफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित

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खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव किया जाना अनिवार्य होगा।

21. सफल बोलीदाता/निविदादाता द्वारा धनराशि जमा करने की रीति :-

- 1) स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिये मानी जायेगी। प्रत्येक अनुवर्ती वर्ष में पिछले वर्ष से 10 प्रतिशत वृद्धि के साथ आगामी वर्ष में पट्टा धनराशि देय होगी। प्रथम वर्ष एवं अनुवर्ती वर्षों के लिये पट्टा धनराशि नियमावली- 1963 के चतुर्थ अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।
- 2) लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किश्त अर्थात् पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम0एस0टी0सी0 के ई-पेमेन्ट गेटवे पर आर0टी0जी0एस/ एन0ई0एफ0टी0 द्वारा लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित की ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
- 3) प्रथम वर्ष के लिये शेष 75 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिये पट्टा धनराशि नियमावली में निर्धारित चतुर्थ अनुसूची के अनुसार राज्य सरकार द्वारा समय-समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
- 4) पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।

22. शर्त :-

- 1) ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिये पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो लें। ई-निविदा सह ई-नीलामी में भाग लेने के पश्चात् इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
- 2) पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खननपट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिये आवश्यक होगा।

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- 3) पट्टा अभिलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।
- 4) पट्टाधारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी०सी०टी०वी० कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम०एम०-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी०सी०टी०वी० कैमरे, और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम- 66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- 5) पट्टाधारक प्रत्येक वाहन को ई-एम०एम०-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम०एम०-11 पर जनित बार कोड को चेक गेट पढ़ने तथा दर्ज डाटा सेव करने के लिये आर०एफ०आई०डी० स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली- 1963 के नियम- 59 के अन्तर्गत शास्ति का भागीदार होगा।
- 6) पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।
- 7) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- 8) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- 9) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- 10) यदि पट्टेधारक द्वारा नियमों व खननपट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 11) मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

(10)

- 12) नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- 13) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।

(अमित कुमार सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. आयुक्त, विन्ध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
4. शाखा प्रबन्धक, एम०एस०टी०सी० लि०, जी-25/26 तेज प्लाजा, 1, टी०एन० सिंह रोड, हजरतगंज, लखनऊ।
5. निदेशक, सूचना, उ०प्र०, लखनऊ।
6. जिला सूचना अधिकारी, सोनभद्र को इस आशय से प्रेषित कि उक्त का प्रकाशन स्थानीय दैनिक समाचार पत्रों में निःशुल्क कराने का कष्ट करें।

29/11/18
जिलाधिकारी,
सोनभद्र।

कार्यालय जिलाधिकारी, सोनमद्र।

(खनिज अनुभाग)

पत्रांक 4070/खनिज/2023

दिनांक 21/02/2023

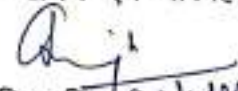
आदेश

जनपद सोनमद्र के तहसील-ओबरा स्थित ग्राम-अगोरीखास के आराजी संख्या-824ख (खण्ड-3) रकबा-16.194 हे० क्षेत्र पर नदी तल स्थित मोरम का 05 वर्षीय खनन पट्टा मै० न्यू इण्डिया मिनरल्स, द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर के पक्ष में दिनांक 13.12.2021 से दिनांक 12.12.2026 तक की अवधि के लिए स्वीकृत एवं संचालित है।

ओ०ए० नं०-818/2022 संदल परवीन बनाम यूनियन आफ इण्डिया व अन्य में पारित मा० राष्ट्रीय हरित न्यायाधिकरण (एन०जी०टी०) के आदेश दिनांक 20.02.2023 के कार्यकारी अंश निम्नवत् है:-

- "14. In these circumstances, we issue notice to both Project Proponents, namely, M/s Sudhakar Pandey and Associates and M/s New India Minerals. A copy of report shall also be supplied to them permitting them to file their response and objections, if any, to the report within 10 days from today.
15. Shri Vishwajeet Singh, Advocate assisted by Sharad Chouhan, Advocate has appeared and stated that they have received instructions on behalf of both Project Proponents only yesterday and they may be given copy of the proceedings to enable them to file their replies. In case they file their Vakalatnama in registry by tomorrow, Registry may supply documents to learned Counsel and thereupon service on both project proponents shall be deemed sufficient.
16. Looking to findings recorded in the report indicating blatant and gross violations and as well as having deleterious effects on environment and particularly effecting rivers, we find it appropriate that both Project Proponents should not be allowed to continue with mining activities. Hence we restrain them from undergoing with mining activities until further orders."


अतः मा० एन०जी०टी० के उक्त आदेश दिनांक 20.02.2023 के अनुपालन में आपके पक्ष में स्वीकृत खनन पट्टे में मा० एन०जी०टी० के अग्रिम आदेश तक खनन एवं परिवहन कार्य प्रतिबन्धित किया जाता है।


जिलाधिकारी, 1/1/23
सोनमद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. उप जिलाधिकारी, ओबरा, सोनमद्र।
4. ज्येष्ठ खान अधिकारी, सोनमद्र।
5. थानाध्यक्ष, थाना-जुगैल।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनमद्र।
7. मै० न्यू इण्डिया मिनरल्स, द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर।


जिलाधिकारी,
सोनमद्र।

कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 81 / खनिज / 2021

दिनांक 08 / 01 / 2021

मै0 न्यू इण्डिया मिनरल्स,
पता-28 ब्रह्म पुरी कालोनी, जुगौली क्राशिंग,
फैजाबाद रोड, लखनऊ।
द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी
निवासी 190, गोविन्दपुर, गनेशपुर,
अकबरपुर, जनपद-अम्बेजकरनगर।
मो0नं0-9838902272
ई0मेल आई0डी0 newindiaminerals18@gmail.com

खनन पट्टा की स्वीकृति हेतु आशय-पत्र
(Letter of Intent for grant of mining lease)

भूतत्प एवं खनिकर्म विभाग, उत्तर प्रदेश शासन के आदेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक 14.08.2017 में विनिहित निर्देशों के अधीन जनपद-सोनभद्र में प्रवाहित होने वाली नदियों के तल में स्थित मौरम के क्षेत्रों को उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) के अग्र्याय-चार के नियम-23 के उप नियम(1) के प्राविधानों के अन्तर्गत इस कार्यालय के पत्र संख्या-2160/ खनिज/ई-टेण्डर /2018 दिनांक 29.11.2018 के द्वारा रिक्त घोषित करते हुये शासनादेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक 14.08.2017 में उल्लिखित शर्तों के अधीन रिक्त क्षेत्रों के व्यवस्थापन हेतु "ई-निविदा सह ई-नीलामी" की प्रक्रिया के अन्तर्गत इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2- उक्त क्रम में जनपद-सोनभद्र की तहसील-ओबरा के ग्राम-अगोरी खास की आराजी संख्या-824ख में स्थित क्षेत्र रकबा-16.194 हेक्टेयर (खण्ड-3) में उपलब्ध वार्षिक आंकलित मात्रा 2,59,104 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से आपने रु0 426/- (रुपये चार सौ छब्बीस मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 29.11.2018 में उल्लिखित शर्तों के अधीन दी है।

3- आपके द्वारा दी गई बोली सर्वोच्च एवं संतोषजनक पाये जाने पर तत्समय माननीय न्यायालय द्वारा पारित प्रभावी अन्तरिम आदेशों के अनुपालन में औपबन्धिक रूप से उसे स्वीकार नहीं किया जा सका था, परन्तु उत्तर प्रदेश शासन के पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-2 की अधिसूचना संख्या-2860/81-2-2020-20(2)/2019 दिनांक 21 दिसम्बर, 2020 के द्वारा प्रस्तावित वन भूमि में से उपयुक्त भूमि को भारतीय वन अधिनियम, 1927 की धारा-20 के प्राविधानों के अन्तर्गत संरक्षित वन घोषित कर दिये जाने के उपरान्त अब विषयगत क्षेत्र प्रस्तावित वन भूमि से पृथक होकर राजस्व भूमि की श्रेणी में आ गयी है।

4- अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं संतोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपबन्धिक रूप से उसे स्वीकार की जाती है:-

शर्तों:-

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,59,104 घन मीटर मौरम के लिये रु0 426/- (रुपये चार सौ छब्बीस मात्र) प्रति घन मीटर की दर के अनुसार प्रथम

वर्ष के लिये वार्षिक पट्टा धनराशि रु० 11,03,78,304/- (रूपये ग्यारह करोड़ तीन लाख अठठत्तर हजार तीन सौ चार मात्र) आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु० 2,75,94,578/- (रूपये दो करोड़ पचहत्तर लाख चौरानबे हजार पांच सौ छिहत्तर मात्र) प्रतिभूति के मद में एवं 25 प्रतिशत धनराशि रु० 2,75,94,578/- (रूपये दो करोड़ पचहत्तर लाख चौरानबे हजार पांच सौ छिहत्तर मात्र) प्रथम किश्त के मद में आपको इस आशय-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय-पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।

2. मौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि रु० 11,03,78,304/- (रूपये ग्यारह करोड़ तीन लाख अठठत्तर हजार तीन सौ चार मात्र) पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोत्तर वृद्धि सहित देय होगी।
3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षों के लिए निर्धारित पट्टा धनराशि उ०प्र० उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा में नियमावली, 1963 के नियम-59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।
4. आशय-पत्र (लेटर ऑफ इन्टेन्ट) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ०प्र०, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 1963 के नियम 59(1) के प्राविधानों के अर्न्तगत रु० 10,000/- प्रति दिन की दर से शास्ति देय होगी।
5. उ०प्र० उप खनिज (परिहार) नियमावली, 1963 के नियम-17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुक्षण करने हेतु सदैव उत्तरदायी होगा।
6. पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल आरम्भ की जायेगी।
7. नियमावली, 1963 के नियम 34(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 34(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 1963 के नियम 59(7) के अर्न्तगत जारी आशय-पत्र निरस्त कर सकेंगे।

8. नियमावली-1983 के नियम-34 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आरवासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।
9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 20% प्रतिशत टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनमद में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि, नियमानुसार पट्टेदार जमा करायेगे।
10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स पट्टेदार अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लगायेगा, जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।
11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियाये पट्टेदार आरम्भ करेंगे और तत्पश्चात जान-बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भौति करेंगे।
12. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेंगे। पट्टेदार उक्त चैक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0-प्रपत्र एम0एम0-11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेगे।
13. पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेंगे। प्रत्येक वाहन को निर्गत ई0-एम0एम0-11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एम0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली, 1983 के नियम-59 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।
14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-

(1) The Weight bridge device should use the MQTT protocol to transmit data.

(2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud

15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन सक्रियताएँ पट्टेदार द्वारा नहीं की जायेगी।
16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
17. नदी की जल पारा में संवहन लिफ्टर मशीन द्वारा खनन कार्य नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
20. उ०प्र० उप खनिज (परिहार) नियमावली, 1963 के नियम-67 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
21. पट्टेदार द्वारा पर्यावरण स्वच्छता प्रमाण-पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगी तथा माननीय सर्वोच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।

03/12/21
(अभिषेक सिंह)
जिलाधिकारी,
सोनभद्र

पत्रांक व तददिनांक

- प्रतिलिपि:— निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1. सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ।
 2. निदेशक, भूतत्व एवं खनिकर्म उ०प्र०, खनिज भवन, लखनऊ।
 3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
 4. पुलिस अधीक्षक, सोनभद्र।
 5. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रीय कार्यालय, सोनभद्र।
 6. उप जिलाधिकारी, ओबरा, सोनभद्र।
 7. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी, 5 पार्क रोड, हजरतगंज, लखनऊ।

जिलाधिकारी,
सोनभद्र

संज्ञा संख्या

Ref. No. G. 0800 604 / -यू अडिम्स / लोक सुनवाई / 2021

दिनांक

Date: 01/09/2021

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी० 12वीं, विभूति खण्ड, गोमती नगर,
लखनऊ।

विषय: मेसर्स न्यू इण्डिया मिनरल्स (प्र० श्री सुरेन्द्र तिवारी) निवासी-190, गोविन्दपुर, गणेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर (उ०प्र०) के पक्ष में स्वीकृत आराजी न०-824ख (खण्ड न०-3), ग्राम-अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) में क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम के खनन पट्टे हेतु खनन परियोजना सम्बन्धी प्रस्ताव के सम्बन्ध में अपर जिलाधिकारी (नमामि गंगे), सोनभद्र की अध्यक्षता में दिनांक-18.08.2021 को उच्च प्राथमिक विद्यालय, अगोरी, तहसील-ओबरा, सोनभद्र में सम्पन्न हुई लोक सुनवाई की कार्यवृत्त प्रेषित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपको अवगत कराना है कि मेसर्स न्यू इण्डिया मिनरल्स (प्र० श्री सुरेन्द्र तिवारी) निवासी-190, गोविन्दपुर, गणेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर (उ०प्र०) के पक्ष में स्वीकृत आराजी न०-824ख (खण्ड न०-3), ग्राम-अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) में क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम के खनन पट्टे हेतु खनन परियोजना सम्बन्धी प्रस्ताव के सम्बन्ध में अपर जिलाधिकारी (नमामि गंगे), सोनभद्र की अध्यक्षता में दिनांक-18.08.2021 को उच्च प्राथमिक विद्यालय, अगोरी, तहसील-ओबरा, सोनभद्र में सम्पन्न हुई लोक सुनवाई की कार्यवृत्त, दैनिक समाचार पत्रों में प्रकाशित विज्ञापित की छायाप्रतियाँ, लोक सुनवाई के दौरान उपस्थित अधिकारी/जन-समुदाय की उपस्थिति, लोक सुनवाई के कार्यवाही की विडियोग्राफी (सी०डी० में) एवं फोटोग्राफ्स, पत्र के साथ 02 प्रतियों में संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

संलग्नक-यथोपरि।

(Signature)
01/09/2021
(डा० टी०एन० सिंह)
क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ प्रेषित:-

1. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी० 12वीं, विभूति खण्ड, गोमती नगर, लखनऊ।
2. पर्यावरण संघात प्राधिकरण (SEIAA), डा. भीमराव अम्बेडकर पर्यावरण परिसर, विनीत खण्ड-1, गोमती नगर, लखनऊ।

(Signature)
01/09/2021
क्षेत्रीय अधिकारी
o/c

मेसर्स न्यू इण्डिया मिनरल्स (प्रो० श्री सुरेन्द्र तिवारी) निवासी-190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर (उ०प्र०) के पक्ष में स्वीकृत आराजी नं०-824ख (खण्ड नं०-3), ग्राम-अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) में क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम खनन सम्बन्धी प्रस्ताव के सम्बन्ध में दिनांक 18.08.2021 को अपर जिलाधिकारी, सोनभद्र की अध्यक्षता में पर्यावरणीय स्वीकृति हेतु सम्पन्न हुई लोक सुनवाई का कार्यपत्र।

मेसर्स न्यू इण्डिया मिनरल्स (प्रो० श्री सुरेन्द्र तिवारी) निवासी-190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर (उ०प्र०) के पक्ष में स्वीकृत आराजी नं०-824ख (खण्ड नं०-3), ग्राम-अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) में क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम खनन सम्बन्धी प्रस्ताव उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र में पर्यावरणीय स्वीकृति के लिए प्रेषित किया गया है। उक्त सन्दर्भित माइनिंग प्रोजेक्ट की पर्यावरणीय स्वीकृति प्राप्त करने विषयक मेसर्स न्यू इण्डिया मिनरल्स (प्रो० श्री सुरेन्द्र तिवारी) आवेदन-पत्र पर सम्यक् विचारोपरान्त राज्य बोर्ड के पत्र सं०-एच 62761/सी-2/एन०ओ०सी०/4717/सोनभद्र/21 दिनांक-25.06.2021 जो जिलाधिकारी, सोनभद्र को सम्बोधित है तथा क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड को पृष्ठांकित है, के निर्देशों के अनुपालन में जिलाधिकारी, सोनभद्र से सुनवाई आयोजित करने सम्बन्धी दिनांक, स्थान एवं समय नियत करने हेतु क्षेत्रीय अधिकारी, सोनभद्र के अनुरोध पर जिलाधिकारी, सोनभद्र द्वारा दिनांक-18.08.2021 को अपराह्न 01.00 बजे उच्च प्राथमिक विद्यालय, अगोरी, तहसील-ओबरा, सोनभद्र में नियत की गयी थी। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-3 की उपधारा (1) (2) के खण्ड 'अ' के अन्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना संख्या-एस०ओ०-1533, दिनांक 14 सितम्बर, 2006 (यथासंशोधित) अधिसूचना सं०-एस०ओ० 3067 (ई) दिनांक-01.12.2009 में वर्णित प्राविधानों के अनुसार उक्त प्रस्ताव पर पर्यावरणीय स्वीकृति के लिए आम सूचना दैनिक समाचार पत्र 'अमर उजाला' एवं 'द पाइनियर' में दिनांक-14.07.2021 को आम जनता से पर्यावरण सम्बन्धी आक्षेप/सुझाव/आपत्ति आदि प्रकाशन की तिथि से 30 दिन के भीतर आमंत्रित किया गया था। लोक सुनवाई हेतु प्रकाशित विज्ञापन में निर्धारित अवधि तक प्रस्ताव पर पर्यावरण सम्बन्धी कोई भी आक्षेप/सुझाव/आपत्ति विज्ञापन में दिये गये कार्यालयों में प्राप्त नहीं हुआ था। आज दिनांक-18.08.2021 को जिलाधिकारी महोदय, सोनभद्र द्वारा नामित अपर जिलाधिकारी (नमामि गंगे), सोनभद्र श्री आशुतोष कुमार दूबे की अध्यक्षता में लोक सुनवाई का आयोजन उच्च प्राथमिक विद्यालय, अगोरी, तहसील-ओबरा, सोनभद्र में आयोजित की गयी। उक्त लोक सुनवाई में निम्नलिखित अधिकारी/जन-समूह उपस्थित हुए :-

1. श्री आशुतोष कुमार दूबे, अपर जिलाधिकारी (नमामि गंगे), सोनभद्र।
2. डा० टी०एन० सिंह, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
3. श्री वी०एस० परमार, खनन इन्स्पेक्टर, खान विभाग, जनपद-सोनभद्र।
4. श्री यू०के० गुप्ता, अवर अभियन्ता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
5. श्री अभय सिंह, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
6. श्री गुलशन गौर, पर्यावरण सलाहकार, परामर्श ग्रीनसी इण्डिया, कन्सल्टिंग प्रा० लि०, एन०सी०आर०, गाजियाबाद।
7. पट्टाधारक प्रतिनिधि, मेसर्स न्यू इण्डिया मिनरल्स (प्रो० श्री सुरेन्द्र तिवारी) निवासी-190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर (उ०प्र०) के पक्ष में स्वीकृत आराजी नं०-824ख (खण्ड नं०-3), ग्राम-अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०)
8. लोक सुनवाई के समय उपस्थित जन-समूह की उपस्थिति संलग्न है।

मेसर्स न्यू इण्डिया मिनरल्स (प्रो० श्री सुरेन्द्र तिवारी) द्वारा सोन नदी से बालू/मौरम खनन सम्बन्धी प्रेषित आवेदन/प्रस्ताव पर पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.9.2006 (यथासंशोधित) में दिये गये प्राविधानों के अनुसार लोक सुनवाई अपर जिलाधिकारी, सोनभद्र की अध्यक्षता में उच्च प्राथमिक विद्यालय, अगोरी, तहसील-ओबरा, सोनभद्र में उनके अनुमति से प्रारम्भ हुई। लोक सुनवाई की कार्यवाही का विस्तृत विवरण निम्नवत् है :-

लोक सुनवाई में सर्वप्रथम उ० प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र के क्षेत्रीय अधिकारी, डा० टी०एन० सिंह ने उपस्थित अध्यक्ष महोदय, आम जनता एवं प्रिन्ट व इलेक्ट्रॉनिक मीडिया के प्रतिनिधियों का स्वागत करते हुए अवगत कराया कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना संख्या एस०ओ०-1533, दिनांक 14 सितम्बर 2006 (यथासंशोधित) एस०ओ० 3067 (ई) दिनांक-01.12.2009 में दिये गये प्राविधानों के अनुसार राज्य प्रदूषण नियंत्रण बोर्ड को प्रेषित उक्त प्रस्ताव पर लोक-सुनवाई की प्रक्रिया अपनायी जानी आवश्यक है। अतः इस परियोजना के क्रियान्वयन से पूर्व नियमानुसार लोक सुनवाई की प्रक्रिया की जा रही है। उक्त अधिसूचना के अनुसार स्थानीय/राष्ट्रीय समाचार-पत्रों में लोक सुनवाई हेतु दिनांक-14.07.2021 को दैनिक समाचार-पत्र 'अमर उजाला' एवं 'दी पाइनियर' में उच्च प्राथमिक विद्यालय, अगोरी, तहसील-ओबरा, सोनभद्र में दिनांक-18.08.2021 को को अपरान्ह 01.00 बजे निर्धारित किये जाने की सूचना प्रकाशित करायी गयी थी, जिसमें आम जन-मानस उपस्थित होकर अपना सुझाव एवं आपत्तियाँ प्रस्तुत कर सकते हैं अथवा सुझाव/आपत्तियाँ लिखित रूप से प्रकाशन की तिथि से 30 दिन के अन्दर समीक्षाधीन अवधि में विज्ञापन में वर्णित कार्यालयों में दे सकते हैं। समाचार-पत्रों में प्रकाशित विज्ञापन की कटिंग की छायाप्रतियाँ संलग्न है। डॉ० टी०एन० सिंह ने अवगत कराया कि प्रकाशन की तिथि से उक्त अवधि के अन्दर कोई सुझाव/आपत्तियाँ विज्ञापन में वर्णित कार्यालयों में प्राप्त नहीं हुआ है।

क्षेत्रीय अधिकारी डॉ० टी०एन० सिंह द्वारा परियोजना का विस्तृत विवरण पर्यावरणीय संरक्षण एवं पर्यावरण के विभिन्न पहलुओं पर जानकारी देने हेतु परियोजना प्रस्तावक से कहा गया। परियोजना प्रस्ताव के पर्यावरणीय परामर्शी के रूप में उपस्थित श्री गुलशन गौर, पर्यावरण सलाहकार, परामर्श ग्रीनसी इण्डिया, कन्सल्टिंग प्रा० लि०, एन०सी०आर०, गाजियाबाद द्वारा विस्तृत रूप से परियोजना के सम्बन्ध में अवगत कराते हुए कहा कि मेसर्स न्यू इण्डिया मिनरल्स (प्रो० श्री सुरेन्द्र तिवारी) निवासी-190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर (उ०प्र०) के पक्ष में स्वीकृत आराजी नं०-824ख (खण्ड नं०-3), ग्राम-अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) के क्षेत्रफल-16.194 हेक्टेयर (2.59,104.00 घनमीटर/वर्ष) में उप खनिज साधारण बालू/मौरम के खनन सम्बन्धी कार्य किया जाना प्रस्तावित है। परामर्शी द्वारा अवगत कराया गया कि बालू/मौरम का खनन कार्य 05 वर्ष की अवधि के लिए प्रस्तावित है। परामर्शी द्वारा अवगत कराया गया कि मेसर्स न्यू इण्डिया मिनरल्स (प्रो० श्री सुरेन्द्र तिवारी) निवासी-190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर (उ०प्र०) को जिलाधिकारी, सोनभद्र के पत्र सं०-81/खनिज/2021 दिनांक-08.01.2021 द्वारा लेटर ऑफ इन्टेन्ट निर्गत किया गया है। भू-तत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ के पत्र सं०-2021/2/24/50852/मा० प्लान दिनांक-26.03.2021 को पट्टाधारक मेसर्स न्यू इण्डिया मिनरल्स (प्रोपराईटर श्री सुरेन्द्र तिवारी) का माइनिंग का प्लान का अनुमोदन किया गया है। स्टेट लेवल इन्वायरन्मेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी (SEIAA), उ०प्र० द्वारा टर्म ऑफ रिफरेंस (TOR) दिनांक-11.08.2021 को जारी किया गया है। सोन नदी में बालू/मौरम का खनन कार्य ग्राम-अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) के आराजी नं०-824ख (खण्ड नं०-3) में किया जाना है। खनन का कुल क्षेत्रफल-16.194 हेक्टेयर (2.59,104.00 घनमीटर/वर्ष) है। खनन की अवधि 250 दिन प्रतिवर्ष होगी तथा मानसून सीजन में खनन कार्य नहीं होगा। परियोजना की कुल लागत लगभग ₹० 1.45 करोड़/वर्ष है। खनन परियोजना की अवधि 05 वर्ष है। खनन की अधिकतम गहराई सतह से 2.0 मीटर होगी। खनन कार्य ओपेन कास्ट/सेमीमेकनाइज्ड पद्धति से की जायेगी। परामर्शी द्वारा अवगत कराया गया कि एक स्कूपर की सहायता से निकाला जायेगा। खनन में कोई ड्रिलिंग अथवा विस्फोटक की आवश्यकता नहीं होगी। बेन्च की प्रस्तावित ऊँचाई तथा चौड़ाई क्रमशः 1.0 मीटर और 6.0 मीटर रखी जायेगी। सभी गड्ढे ढलान पर कम से कम 37° पर बनाये रखे जायेंगे। रेत/मौरम को लोडर की सहायत से ट्रक/ट्रैक्टर ट्राली में लादकर विभिन्न पार्टियों को भेजा जायेगा। खनन प्रक्रिया में खनन अधिनियम, 1952 और एस०एस०एम०जी०, 2016 के नियम का पूर्णतया अनुपालन किया जायेगा।

पर्यावरणीय परामर्शी द्वारा परियोजना की आवश्यकता एवं लाभ बताते हुए कहा कि रेत/मौरम खनिज आमतौर पर आवास, पुल, सड़कों अन्य निर्माणकारियों के रूप में बुनियादी ढांचे के निर्माण के लिए प्रयोग किया जाता है। निर्माण कार्य रेत/मौरम के उपयोग के बिना सम्भव नहीं है। अतः बुनियादी ढांचे के विकास के लिए इसका उपयोग अतिमहत्वपूर्ण है। खनन परियोजना स्थानीय लोगों के लिए विभिन्न रोजगार के अवसर उत्पन्न

करता है। प्रस्तावित परियोजना से 66 से अधिक लोगों को रोजगार मिलने की सम्भावना है। खनन परियोजना से क्षेत्र की अर्थव्यवस्था को बढ़ावा मिलेगा और जीवन, शिक्षा, स्वास्थ्य एवं परिवहन के मानक के मामले में क्षेत्र का समग्र विकास होगा। नदी के तल के खनन से नदी के किनारे अतिरिक्त रेत/मौरम को हटाया जाता है, जिससे सामान्य नदी के जल प्रवाह को बनाया रखा जा सके जिससे नदी के किनारे बहने या बाढ़ की सम्भावना कम हो। दैज्ञानिक ढंग से खनन कार्य किया जायेगा। अनियोजित अवैध खनन को रोकने में मदद मिलेगी तथा सरकार के लिए राजस्व उत्पन्न होगा।

परियोजना हेतु कुल 5.69 कि०ली०/दिन पानी की आवश्यकता होगी, जिसमें पीने के पानी हेतु 0.66 कि०ली०/दिन, वृक्षारोपण हेतु 4.48 कि०ली०/दिन एवं डस्ट सप्रेसन हेतु 0.55 कि०ली०/दिन जल की आवश्यकता होगी। परामर्शी द्वारा अवगत कराया गया कि प्रस्तावक द्वारा एक कच्ची ढलवा सड़क बनायी जायेगी। नियमित रूप से पहुँच मार्ग पर जल का छिड़काव किया जायेगा तथा पहुँच मार्ग के दोनों तरफ वृक्षारोपण किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि ध्वनि प्रदूषण को नियंत्रित करने के लिए हरित पट्टिका विकसित की जायेगी तथा वैध पी०यू०सी० प्रमाण-पत्र वाले परिवहन वाहनों एवं खनन मशीनरी को ही प्रयोग में लाया जायेगा। खनन कार्य भूमिगत जल स्तर के उपर ही किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि परियोजना की पर्यावरण प्रबन्धन योजना (EMP) की लागत रु० 5.70 लाख/प्रतिवर्ष प्रस्तावित है, जिसमें डस्ट सप्रेसन, सड़कों का रख-रखाव, इन्वायरन्मेन्टल मॉनीटरिंग, स्वास्थ्य सेवा एवं वृक्षारोपण आदि सम्मिलित है। परामर्शी द्वारा अवगत कराया गया कि हैण्डपम्प आदि की स्थापना के माध्यम से पेयजल की आपूर्ति की जायेगी, सामुदायिक शौचालयों का निर्माण किया जायेगा, स्वयं सहायता समूहों का गठन एवं आर्थिक सशक्तिकरण के लिए विशेष रूप से महिलाओं को सूक्ष्म वित्तीय सहायता प्रदान कर बढ़ावा दिया जायेगा। परामर्शी द्वारा अवगत कराया कि सी०ई०आर० में कुल परियोजित लागत का 20 प्रतिशत तथा क्षेत्र के विकास के लिए ट्रिस्ट्रक्ट मिनेरल फण्ड में कुल रायल्टी का 10 प्रतिशत धनराशि प्रदान की जायेगी।

पर्यावरणीय परामर्शी ने बताया कि पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण हेतु समुचित व्यवस्था परियोजना में समावेशित है। पर्यावरण के सभी घटकों जैसे जल प्रदूषण, वायु प्रदूषण, मृदा प्रदूषण, ध्वनि प्रदूषण एवं सामाजिक-आर्थिक परिवेश पर सम्भावित अधिप्रभावों का आंकलन करते हुए सम्बन्धित प्रदूषण के नियंत्रण हेतु समुचित प्रस्ताव पर्यावरण अधिप्रभाव मुल्यांकन आख्या (इन्वायरन्मेन्ट इम्पैक्ट असेसमेन्ट रिपोर्ट) में दिये गये हैं। इस प्रकार पर्यावरण अधिप्रभाव मुल्यांकन रिपोर्ट के अनुसार समस्त पर्यावरणीय घटकों का समग्र आंकलन धनात्मक अधिप्रभाव को इंगित करता है।

लोक सुनवाई के दौरान प्रस्ताव के पर्यावरणीय परामर्शी द्वारा प्रस्तुतीकरण के उपरान्त अध्यक्ष महोदय द्वारा लोक सुनवाई में उपस्थित जन-सामान्य से उक्त परियोजना के सम्बन्ध में सुझाव, विचार एवं आपत्ति दर्ज कराने हेतु आमंत्रित किया गया।

लोक सुनवाई के दौरान निम्नलिखित व्यक्तियों द्वारा आक्षेप/शिकायत एवं सुझाव दिया गया :-

क्र०सं०	प्रश्नकर्ता का नाम व प्रश्न/सुझाव	उत्तर
1.	श्री जितेंद्र कुमार निवासी अगोरीखारा, ओबरा, सोनभद्र द्वारा कहा गया कि खनन परियोजना में प्रयुक्त वाहनों के आवगमन से पार्किंग की समस्या होगी और लोगों को रोजगार प्रदान किया जाये।	परियोजना के परामर्शी द्वारा कहा गया कि आस पास के ग्राम निवासियों को तकनीकी आंकलन के आधार पर उचित रोजगार का अवसर प्रदान किया जायेगा। तत्क्रम में अपर जिलाधिकारी (नमामि गंगे) सोनभद्र द्वारा परियोजना प्रस्तावक को निर्देशित किया गया कि निकटवर्ती ग्राम निवासियों, जो तकनीकी शिक्षा से युक्त हों एवं योग्य हों, उनको प्राथमिकता के आधार पर रोजगार अवश्य प्रदान किया जाये।
2.	श्री प्रदीप कुमार निवासी अगोरीखारा, ओबरा, सोनभद्र द्वारा कहा गया कि खनन परियोजना के संचालन होने से कितने लोगों को रोजगार मिलेगा।	> परियोजना के परामर्शी द्वारा कहा गया कि प्रस्तावानुसार 66 लोगों को रोजगार प्रदान किया जायेगा, जिसमें योग्यतानुसार ग्रामवासियों को प्राथमिकता प्रदान कर रोजगार का लाभ दिया जायेगा।


3.	श्री गोविन्द निषाद निवासी अगोरीखास, ओबरा, सोनभद्र द्वारा कहा गया कि खनन परियोजना के संचालन होने से कोई आपत्ति नहीं है, परन्तु धूल से होने वाली समस्या एवं वायु प्रदूषण से हुये नुकसान की भरपाई के लिये क्या क्या करेंगे? हैण्डपम्प आदि की स्थापना परियोजना प्रस्तावक द्वारा करायी जायेगी या नहीं?	➤ परामर्शी द्वारा अवगत कराया गया कि प्रस्तावक द्वारा एक कच्ची ढलवा सड़क बनायी जायेगी। नियमित रूप से पहुँच मार्ग पर धूल के नियंत्रण हेतु जल का छिड़काव किया जायेगा तथा पहुँच मार्ग के दोनों तरफ वृक्षारोपण किया जायेगा। अपर जिलाधिकारी (नगामि गंगे) द्वारा प्रस्तावक को निर्देशित किया गया कि डिस्ट्रिक्ट मिनिरल फण्ड के मद में प्राप्त होने वाले 10 प्रतिशत धनराशि तथा सी.एस.आर. के अन्तर्गत निर्धारित 2 प्रतिशत धनराशि का उपयोग जनता के विकास एवं कल्याणकारी योजनाओं जैसे हैण्डपम्प की स्थापना कराये जाने हेतु आदि अन्य कार्यों को किया जाये।
4.	श्री विनोद कुमार निवासी अगोरीखास, ओबरा, सोनभद्र द्वारा कहा गया कि खनन परियोजना के आस-पास का क्षेत्र खनन क्षेत्र है, जिस कारण से धूल का उत्सर्जन अत्यधिक रहता है। जल का छिड़काव टैंकर के माध्यम से किया जाना चाहिए।	➤ परामर्शी द्वारा अवगत कराया गया कि खनन प्रक्रिया में प्रयुक्त वाहनों के आवगमन के फलस्वरूप उत्पन्न धूल के नियंत्रण हेतु नियमित रूप से पहुँच मार्ग पर जल का छिड़काव पानी के टैंकरों के माध्यम से किया जायेगा तथा पहुँच मार्ग के दोनों तरफ वृक्षारोपण किया जायेगा।
5.	श्री संतोष कुमार यादव निवासी बिजौरा, ओबरा, सोनभद्र द्वारा कहा गया कि हमलोग कृषक हैं हमारी जमीनें बालू से भर गयी हैं, इसलिये कृषि नहीं कर पा रहे। बालू खेतों से हटाने के लिये हम कारस्तकारों को भी खनन करने की अनुमति प्रदान की जाये।	➤ श्री पी०एस० परमार, खनन इन्स्पेक्टर, खान विभाग, जनपद-सोनभद्र द्वारा कहा गया कि नियमानुसार खनन विभाग/पर्यावरण विभाग/सम्बन्धित विभागों से अनुमति प्राप्त करने के पश्चात् आप खनन का कार्य कर सकते हैं। प्रकरण इस लोक सुनवाई से सम्बन्धित है।
6.	श्री राज कुमार यादव निवासी अगोरीखास, ओबरा, सोनभद्र द्वारा कहा गया कि प्रस्तावक द्वारा बालू खनन कार्य किस तरह से कराया जायेगा तथा कितने लोगों को रोजगार दिया जायेगा। रोजगार की संख्या बढ़ायी जाये।	➤ क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा कहा गया कि मनरेगा के तरह बालू खनन का कार्य कराया जाना संभव नहीं है। सेमी मैकनाइज्ड/ओपन कौस्ट पद्धति से बालू खनन किया जायेगा, जिसमें कार्य करने वाले व्यक्तियों का रेशियो 40:60 का होता है। तत्कम में अपर जिलाधिकारी (नगामि गंगे) सोनभद्र द्वारा परियोजना प्रस्तावक को निर्देशित किया गया कि निकटवर्ती ग्राम निवासियों, जो तकनीकी शिक्षा से युक्त हों एवं योग्य हों, उनको प्राथमिकता के आधार पर रोजगार अवश्य प्रदान किया जाये।
7.	श्री धनन्जय पुत्र बलबीर अगोरी खास, धोपन, सोनभद्र द्वारा कहा गया कि खनन प्रक्रिया के दौरान आने जाने वाले वाहनों से सड़क पर धूल काफी मात्रा में उड़ती है, जिससे चलना फिरना काफी कठिन हो जाता है। धूल के नियंत्रण हेतु ठोस कदम उठाये जाये।	➤ परामर्शी द्वारा कहा गया कि परियोजना द्वारा कुल 13.0 कि०ली०/दिन पानी की आवश्यकता होगी, जिसमें पीने के पानी हेतु 0.5 कि०ली०/दिन, वृक्षारोपण हेतु 0.48 कि०ली०/दिन एवं डस्ट सप्रेसन हेतु 12.0 कि०ली०/दिन जल की आवश्यकता होगी। परामर्शी द्वारा अवगत कराया गया कि प्रस्तावक द्वारा एक कच्ची ढलवा सड़क बनायी जायेगी। नियमित रूप से पहुँच मार्ग पर धूल के नियंत्रण हेतु जल का छिड़काव किया जायेगा तथा पहुँच मार्ग के दोनों तरफ वृक्षारोपण किया जायेगा।
8.	श्री रविन्द्र राय निवासी-ओबरा, सोनभद्र द्वारा कहा गया कि प्रस्तावक	➤ परामर्शी द्वारा अवगत कराया गया कि प्रस्तावानुसार लगभग 7204 पीधों का रोपण कराया जायेगा। तत्कम

द्वारा कितने पौधों का रोपण कराया जायेगा तथा पौधा रोपण के साथ साथ पौधों का संरक्षण होना अत्यन्त आवश्यक है।

में अपर जिलाधिकारी नमामि गंगे, सोनभद्र द्वारा प्रस्तावक को निर्देशित किया गया कि प्रस्तावक द्वारा 10000 पौधों का रोपण कराया जाये। अग्रेतर क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा प्रस्तावक को निर्देशित करते हुए कहा गया कि पौधारोपण के साथ साथ उसका संरक्षण करना आपका दायित्व है। पौधा रोपण के साथ साथ उसकी देखभाल सुनिश्चित की जाये तथा पौधा रोपण के साथ-साथ समय समय पर भौतिक रूप से मानीटरिंग की जाये।

लोक सुनवाई की अध्यक्षता कर रहे श्री आशुतोष कुमार दूबे, अपर जिलाधिकारी (नमामि गंगे), सोनभद्र द्वारा उपस्थित जन सामान्य को अवगत कराया गया कि खनन का कार्य नियमों के अनुसार किये जाने की ही अनुमति प्रदान की जायेगी। रात्रि में खनन की अनुमति नहीं है, जिस पर प्रशासन द्वारा सतत निगरानी की जायेगी। डिस्ट्रिक्ट मिनिरल फण्ड के मद में प्राप्त होने वाले 10 प्रतिशत धनराशि तथा सी.एस.आर. के अन्तर्गत निर्धारित 2 प्रतिशत धनराशि का उपयोग जनता के विकास एवं कल्याणकारी योजनाओं में किया जाता है। पर्यावरण सन्तुलन बनाये रखने में वृक्षों की अहम भूमिका होती है। हरे-भरे वृक्षों से प्राण वायु आक्सीजन प्राप्त होती है तथा श्वसन प्रक्रिया के फलस्वरूप उत्पन्न प्रदूषित वायु के रूप में वायु मण्डल में उत्सर्जित कार्बन डाई आक्साइड को अवशोषित किया जाता है। वायु मण्डल के समताप मण्डल में आक्सीजन के अणु एक अतिरिक्त आक्सीजन परमाणु से अभिक्रिया कर ओजोन बनाने में सहायक होती है तथा ओजोन परत के रूप में जीवन रक्षक का कार्य करती है। अतः पट्टाधारक द्वारा अधिकाधिक क्षेत्रफल में पीपल, बरगद, नीम व पाकड़ आदि प्रजातियों के पौधों का रोपण कराया जाय। मोटर वाहनों के आवागमन से उड़ने वाले धूल को नियंत्रित करने हेतु नियमित रूप से सड़क पर पानी का छिड़काव कराया जाय। पट्टाधारक द्वारा आस-पास के गाँवों में नियमित रूप से हेल्थ कैंप लगाकर ग्रामीणों का स्वास्थ्य परीक्षण कराया जाय तथा दवाईयों का भी निःशुल्क वितरण कराया जाये। किसी भी दशा में अवैध खनन का कार्य नहीं होने दिया जायेगा। खनन का कार्य मैनुअल/सेमी मैकनाइज्ड पद्धति से ही किया जायेगा। पट्टाधारक द्वारा खनन क्षेत्र के आस-पास के गाँवों में शुद्ध पेय जल की आपूर्ति सुनिश्चित करायी जाये। अध्यक्ष महोदय ने यह भी अवगत कराया कि खनन कार्य से राज्य के लिए राजस्व वसूली में वृद्धि होगी, जो आर्थिक विकास के लिए आवश्यक है। उन्होंने आगे बताया कि, अवैज्ञानिक ढंग से बालू खनन किये जाने से जगह-जगह गड़ढे हो जाते हैं तथा जल भराव की स्थिति भी उत्पन्न हो जाती है। अध्यक्ष महोदय द्वारा आगे यह भी बताया कि यदि नदी में खनन नहीं होगा तो बाढ़ की सम्भावना बढ जाती है। नदी में खनन होने से पानी के लिए जगह बनेगी, पानी नदी में ही रहेगा। इसलिए यह भी आवश्यक है कि बालू का खनन हो, किन्तु वैज्ञानिक ढंग से हो।

अन्त में उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र के क्षेत्रीय अधिकारी, डॉ० टी०एन० सिंह द्वारा अपर जिलाधिकारी, सोनभद्र एवं उपस्थित जन-समूह के प्रति आभार ज्ञापित करते हुए अध्यक्ष महोदय की अनुमति से लोक सुनवाई के समापन की घोषणा की।

(
(डॉ० टी०एन० सिंह)
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

(
(आशुतोष कुमार दूबे)
अपर जिलाधिकारी (नमामि गंगे)
अध्यक्ष, लोक सुनवाई,
सोनभद्र।

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Uttar Pradesh)

To,

The Owner
M/S NEW INDIA MINERALS
Brahmpuri Colony, 28, Jugauli Crossing, Lucknow - 226016

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/61251/2021 dated 06 Sep 2021. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP196497
2. File No.	6257
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Riverbed Morrum Mining (Son River)
7. Name of Company/Organization	M/S NEW INDIA MINERALS
8. Location of Project	Uttar Pradesh
9. TOR Date	11 Jun 2021

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 01/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226010
E-Mail- doeuipko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61251/2021 & SEIAA, U.P File no- 6257

Sub: Environmental Clearance is sought for Proposed Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals

Dear Sir,

This is with reference to your application / letter dated 30-03-2021, 12-04-2021, 06-09-2021, 08-09-2021 & 17-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Greent India Consulting Pvt Ltd to SEAC on 24-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 109/Parya/SEAC/6257/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.
3. **Salient features of the project as submitted by the project proponent:**

1. On-line proposal No.	SIA/UP/MIN/61251/2021
2. File No. allotted by SEIAA, UP	6257
3. Name of Applicant	M/s New India Minerals Owner: Surendra Tiwari
4. Full correspondence address of proponent and mobile no.	190, Govindpur Ganeshpur, Akbarpur Distt-Ambedkarnagar UP.
5. Name of Project.	Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P.
6. Project location (Plot/Khasra/Gata No.)	Village – AgoriKhas, Araji No. 824Kha (Khand no 03), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.
7. Name of River	Sone River
8. Name of Village	AgoriKhas
9. Tehsil	Obra
10. District	Sonbhadra
11. Name of Minor Mineral	Morrum
12. Sanctioned Lease Area (in Ha.)	16.194 Ha
13. Mineable Area (in Ha.)	14.8273 Ha.
14. Zero level mRL	165 mRL

15. Max. & Min mRL within lease area	169-172 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (12.146 ha)		
	A	24°33'14.49"N	82°57'26.10"E
	B	24°33'17.75"N	82°57'37.51"E
	C	24°33'09.03"N	82°57'41.07"E
	D	24°33'04.36"N	82°57'45.23"E
	E	24°33'00.00"N	82°57'35.40"E
	F	24°33'00.22"N	82°57'34.91"E
	G	24°33'10.77"N	82°57'26.35"E
H	24°33'11.19"N	82°57'27.20"E	
17. Total Geological Reserves	4,85,820 m ³		
18. Total Mineable Reserves	2,59,104 m ³		
19. Proposed Production/year (as per Lol)	2,59,104 m ³		
20. Total Production (5 Years)	12,95,520 m ³		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1036.42 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	66		
27. No. Of vehicles movement/day	86		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	3.0 m		
30. Nearest metaled road from site	130 m		
31. Water Requirement	Purposes	Requirement (KLD)	
	Drinking	0.66	
	Suppression of dust	0.55	
	Plantation	11.53	
	Others (if any)	0.00	
Total	12.74		
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2022		
33. Any litigation pending against the project or land in any court.	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	357/ Khanij /2021 dated 29 th January 2021		
35. Length and breadth of Haul Road	Length 130 m, Width 6.0 m		
36. Proposed CER Cost	2,32,762/-		
37. Proposed EMP Cost	Rs. 7,50,281/-		
38. No. of Trees to be planted	7203 Trees		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 2,59,104

m³/annum for one year only for lease area of 16.194 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.

- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

- alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 - 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
 - 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
 - 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 - 12- Environment management in according to environmental status and impact of the project.
 - 13- During the school opening and closing time transportation of minerals will be restricted.
 - 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 - 15- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
 - 16- Pakkamotorable haul road to be maintained by the project proponent.
 - 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 - 18- Permission from the competent authority regarding evacuation route should be taken.
 - 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
 - 20- Provision for cylinder to workers should be made for cooking.
 - 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 - 22- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
 - 23- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
 - 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
 - 25- Provision for two toilets and hand pumps should be made at mining site.
 - 26- Drinking water for workers would be provided by tankers.
 - 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
 - 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
 - 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA,III dated 01/05/2018.

- 30- Health/insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha, then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Faecal Coliform and Total Suspended Solids (TSS)].

- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Allganj, Lucknow – 226020 (email – rcz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Sonbhadra, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170202/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 13/01/2023

To,

M/s

NEW INDIA MINERALS

**Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra,
District- Sonbhadra,SONBHADRA,201219**

**Application Id-
18669786**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NEW INDIA MINERALS** located at **Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra,SONBHADRA,201219**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW INDIA MINERALS** granted for the period from **01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Industry shall submit the bank guarantee of Rs 50000 in the prescribed format within 15 days for ensuring the compliance of following specific conditions. Otherwise this CTO will be deemed cancelled.
2. This consent is valid for production capacity Sand/Morrum- 2,59,104 Cu meter/annum, by opencast and manual mining in 16.194 hectare leased area at Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC Identification No. EC21B001UP196497 dated 01.12.2021, and submit its compliance report to UPPCB.
4. Industry shall ensure the compliance of order passed by Hon'ble NGT in O.A. No. 817/2022 Sandal Parveen Vs Union of India and Ors.
5. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Industry shall submit the CA certified balance sheet within 15 days for fee verification. In case CTO fee dues then it shall be submitted to the Board immediately.
8. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
9. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
10. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
11. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
12. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
13. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
14. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
15. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
16. The dust suppression measures like water spraying will be done on the haul roads and working areas.
17. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
18. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
19. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. Consent fees if revised, shall be payable by industry from the date of its applicability.
21. Industry shall comply with the relevant provisions of Environmental Laws.
22. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 4070 / खनिज / 2023

दिनांक 21/02/2023


आदेश

जनपद सोनभद्र के तहसील-ओबरा स्थित ग्राम-अगोरीखास के आराजी संख्या-824ख (खण्ड-3) रकबा-16.194 हे0 क्षेत्र पर नदी तल स्थित मोरम का 05 वर्षीय खनन पट्टा मै0 न्यू इण्डिया मिनरल्स, द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर के पक्ष में दिनांक 13.12.2021 से दिनांक 12.12.2026 तक की अवधि के लिए स्वीकृत एवं संचालित है।

ओ0ए0 नं0-818 / 2022 संदल परवीन बनाम यूनियन आफ इण्डिया व अन्य में पारित मा0 राष्ट्रीय हरित न्यायाधिकरण (एन0जी0टी0) के आदेश दिनांक 20.02.2023 के कार्यकारी अंश निम्नवत् है:-

- "14. In these circumstances, we issue notice to both Project Proponents, namely, M/s Sudhakar Pandey and Associates and M/s New India Minerals. A copy of report shall also be supplied to them permitting them to file their response and objections, if any, to the report within 10 days from today.
15. Shri Vishwajeet Singh, Advocate assisted by Sharad Chouhan, Advocate has appeared and stated that they have received instructions on behalf of both Project Proponents only yesterday and they may be given copy of the proceedings to enable them to file their replies. In case they file their Vakalatnama in registry by tomorrow, Registry may supply documents to learned Counsel and thereupon service on both project proponents shall be deemed sufficient.
16. Looking to findings recorded in the report indicating blatant and gross violations and as well as having deleterious effects on environment and particularly effecting rivers, we find it appropriate that both Project Proponents should not be allowed to continue with mining activities. Hence we restrain them from undergoing with mining activities until further orders."

अतः मा0 एन0जी0टी0 के उक्त आदेश दिनांक 20.02.2023 के अनुपालन में आपके पक्ष में स्वीकृत खनन पट्टे में मा0 एन0जी0टी0 के अग्रिम आदेश तक खनन एवं परिवहन कार्य प्रतिबन्धित किया जाता है।


जिलाधिकारी, 1/2/23
सोनभद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. उप जिलाधिकारी, ओबरा, सोनभद्र।
4. ज्येष्ठ खान अधिकारी, सोनभद्र।
5. थानाध्यक्ष, थाना-जुगैल।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
7. मै0 न्यू इण्डिया मिनरल्स, द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर।


जिलाधिकारी,
सोनभद्र।

M/s New India Minerals
190, Govindpur Ganeshpur, Akhbarpur,
District- Ambedkarnagar, Uttar Pradesh

To,

The District Mining Officer / In-Charge
Sonbhadra,
Uttar Pradesh

12/07/2024

SUBJECT –Submission of Pre-Monsoon-2024 Replenishment Study Report.

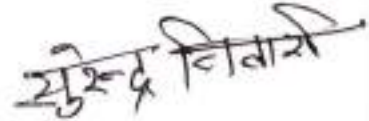
Lease Reference – Morrur Mining Project – Arazi No. 824 Kha (Khand No.-3) Village – Agori Khas, Tehsil- Obra, District – Sonbhadra, Uttar Pradesh, Lease Area – 16.194 Ha. in River Bed of SONE River

Dear Sir,

This is in reference to the above mentioned subject and lease reference.

In this regard, as per Government Order ref. no. 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining and letter issued by district we are herewith submitting Pre-Monsoon-2024 Replenishment Study Report for your kind perusal and evaluation, prepared by a QCI/NABET accredited EIA Consultant Organization in Mining Sector.

Thanking You,



M/s New India Minerals
190, Govindpur Ganeshpur, Akhbarpur,
District- Ambedkamagar, Uttar Pradesh

Encls: Pre-Monsoon Replenishment Study Report-2024



Date: 10/07/24

To,

M/s New India Minerals
190, Govindpur Ganeshpur, Akhbarpur,
District- Ambedkarnagar, Uttar Pradesh

Dear Sir/Madam,

With reference to your WORK ORDER FOR CONDUCTING REPLENISHMENT STUDY for the Pre & Post Monsoon Period of year 2024 as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining, please find enclosed Pre-Monsoon-2024 replenishment study report for following lease:

Morrum Mining Project – Arazi No. 824 Kha (Khand No.-3) Village – Agori Khas, Tehsil- Obra, District – Sonbhadra, Uttar Pradesh, Lease Area – 16.194 Ha. in River Bed of SONE River.

It is requested to please submit the report to District Mining Department/District Administration for evaluation and comments of Sub-Divisional Committee, for further necessary action.

Yours Sincerely,

Environmental Research & Analysis

(Authorized Signatory)

Encl: - Pre-Monsoon-2024 replenishment study report of the above referred lease.

**Pre-Monsoon (2024) Replenishment Study Report
As per EMGSM-2020 Guidelines issued by MoEF&CC**



**Morum Mining Project – Arazi No. 824 Kha (Khand No.-3), Village –
Agori Khas, Tehsil- Obra, District – Sonbhadra, Uttar Pradesh,
Lease Area – 16.194 Ha. in River Bed of SONE River**

Lease Holder:

**M/s New India Minerals
190, Govindpur Ganeshpur, Akbarpur,
District- Ambedkarnagar, Uttar Pradesh**

Prepared By:

**Environmental Research and Analysis, Lucknow
(A QCI/NABET accredited EIA Consultant Organization in Mining Sector)**

NABET Certificate No - NABET/EIA/ENV/ACO/21/1707

Environmental Research & Analysis


Director

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- Sustainable River Bed Sand Mining

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5) Collecting Pre-Monsoon Ground Level Records (Baseline Data) with DGPS equipment at regular intervals and preparing Ground Record Matrix.

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Chapter 1 – Introduction of The Project

The sediment of a river is commonly considered to be aesthetically displeasing and environmentally degrading. Conversely, part of the sediment (sand and gravel) may represent a natural resource for use by society. The potential usefulness of the sediment is enhanced when it is composed of particle sizes found in deposits on the river-bed that would be replenished by newly transported sediment after mining. As such, river deposits become renewable resources, periodically replaced by sediment transport in the river.

- **Bed-load Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to

sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load.



- **Bed-load discharge:** A measure of the quantity (weight) of bed-load per unit time also referred to as bed-load-transport rate.
- **Bed Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load. In this report, composition of bed material is defined by particle-size distribution.
- **Suspended Sediment Material:** Usually small particles, suspended by turbulence of the flow or existing as colloids, and transported at about the same downstream velocity as the flowing water. Suspended sediment is distributed at all depths in flowing water.
- **Suspended-sediment load:** A general term referring to the quantity (weight) of suspended

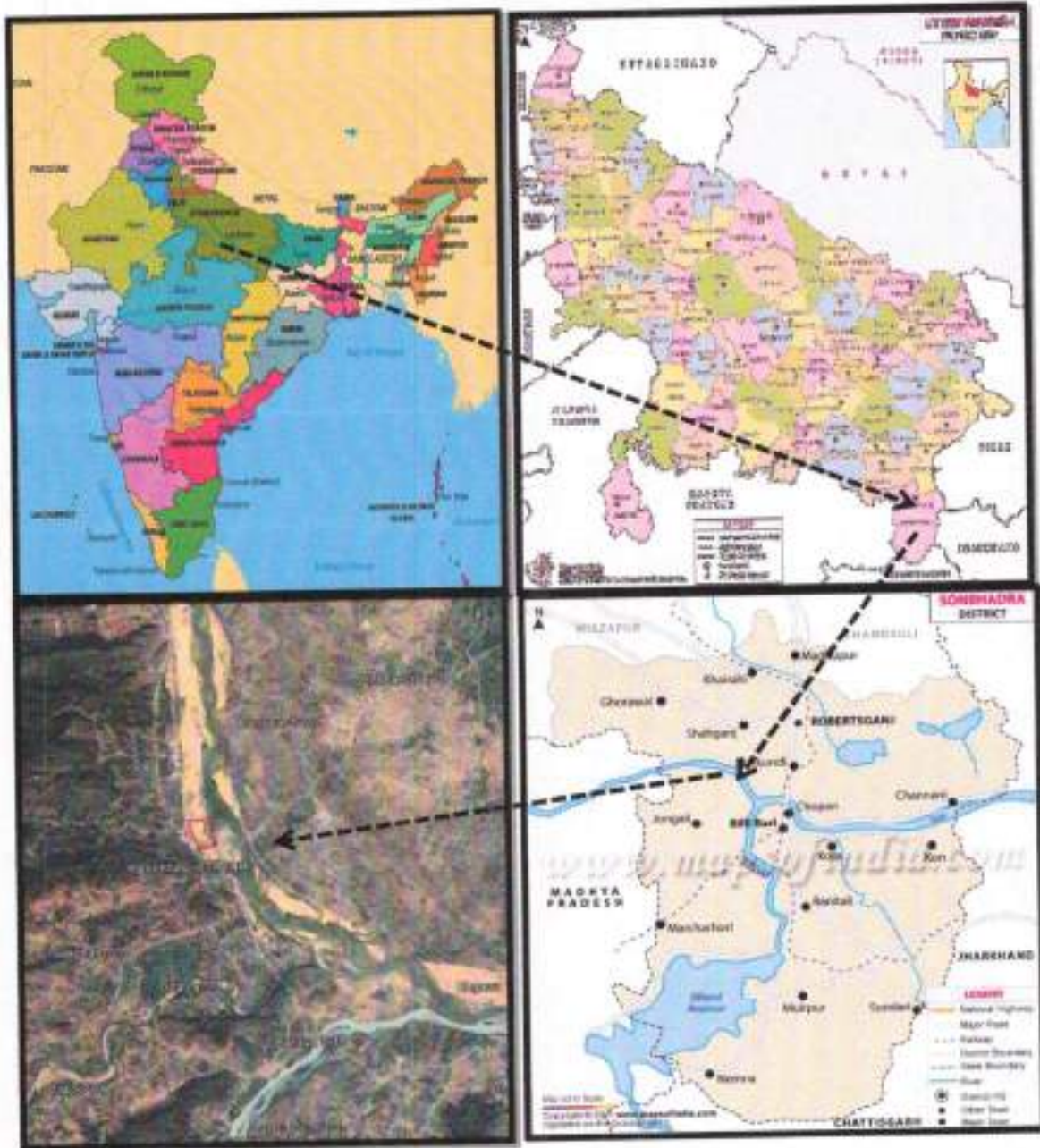
sediment in transport.

- **Suspended-sediment discharge:** A computed value of the quantity (weight) of suspended sediment per unit time, also referred to as suspended-sediment transport rate.
- **Total sediment load:** The sum of bed load and suspended sediment load.
- **Total sediment discharge:** The sum of bed load discharge and suspended-sediment discharge

Introduction of Lease and Lease Holder

- The present project is for sand mining over an area of **16.194 Ha** over **SONE River**. The location of the project is **Gata No. 824 Kha (Khand-3)** at **Agori Khas Village, Tehsil-Obra, District- Sonbhadra, Uttar Pradesh**.
- The lease for the mine is with **M/s New India Minerals** for a period of **5 years**.
- **Environmental Clearance for the project has been granted by SEIAA, UP on 01-December-2021 vide E.C. Identification No EC21B001UP196497.**
- Mining in this project will be opencast semi-mechanised mining, while the transportation would be done through trucks/dumpers. Mining will be done in line with statutory guidelines of MoEF&CC like Enforcement & Monitoring Guidelines for Sand Mining, 2020 and Sustainable Sand Mining Management Guidelines, 2016.
- Mining will not be done during monsoon and from in-stream. The ultimate depth of mining will be 3.0 m as per the approved mine plan at a safe distance from the banks and from the water line and there would be no mining at the concave side of the river channel. Mining will be done signifying that all times mining will be done off-stream and above the bed water level.

Location Map Agori Khas- Khand-1, Obra, Sonbhadra, Uttar Pradesh



Study Area Map
Agori Khas- Khand-3, Obra, Sonbhadra, Uttar Pradesh



Chapter 2 - Objective of Study

PURPOSE OF THE STUDY

For ecological and environmental sustainable balance there must be a balance between river sand mining and replenishment. The extracted sand is required to be replenished in next monsoon. Therefore, it is necessary to do sand budgeting before and after monsoon to ensure that the extraction will not exceed sedimentation. Due to unscientific and & over extraction, the imbalance may cause following threat to the ecosystem of the area / region, especially in arid and semi -arid regions. Some of the impacts are as follows.

- Transformation of river into buried channel
- Changes in abiotic environment
- Soil / land erosion (especially at banks) at the time of flood
- Possible changes in regional water table (may increase or decrease in pockets) or may form a local water tables
- Quality of ground-water may change
- Ponding in river bed
- Change in river course

OBJECTIVE OF THE STUDY

- To assess the possibility of safe extraction of river bed material from River; and
- To determine the actual reserve of replenishable sand within mine lease area

Chapter 3 – District & River Profile

DISTRICT PROFILE

District Sonbhadra is the 2nd largest district of Uttar Pradesh, India. It is the only district in India which borders four states namely M.P., Chhattisgarh, Jharkhand and Bihar. In the popular TV show Kaun Banega Crorepati, a question rewarding 50 lacs was asked based on the fact just mentioned. The district has an area of 6788 Sq.Km and a population density of 270 persons per km². The district lies in the extreme southeast of the state, and is bounded by Mirzapur district to the northwest, Chandauli district to the North, Kaimur and Rohtas districts of Bihar state to the Northeast, Garhwa district of Jharkhand state to the East, Koriya and Surguja districts of Chhattisgarh state to the South, and Singrauli district of Madhya Pradesh state to the West. The district headquarters is in the town of Sonbhadra district is an industrial Zone and it has lots of minerals like bauxite,



Chhattisgarh flows north to join the Son River.

limestone, coal, gold etc. The northern third of the district lies on a plateau north of the Kaimur Range, and is drained by tributaries of the Ganges including the Belan and Karmanasha rivers. South of the steep escarpment of the Kaimur Range is the valley of the Son River, which flows through the district from West to East. The southern portion of the district is hilly, interspread with fertile stream valleys. The Rihand River, which rises to the south in the highlands of Surguja district of Chhattisgarh, flows north to join the Son river in the centre of the district. The Kanhar River originates in

DESCRIPTION OF SONE RIVER

Son River (Hindi: सोन नदी, also spelt Sone River) is a perennial river located in central India. It originates near Amarkantak Hill in Anuppur district of Madhya Pradesh and finally merges with the Ganges River near Patna in Bihar. Sone river is the second-largest southern tributary of the Ganges' after Yamuna River. India's oldest river bridge Koilwar Bridge over Sone River connects Arrah with Patna. Sone river is famous for its sand across country.

Sone River is called 'सोन / सोने' in Hindi, but called 'शोण' in Sanskrit, a rare instance of an Indian river having masculine name. Damodar and Brahmaputr also have masculine name. The Sone originates near Amarkantak in Anuppur district of Madhya Pradesh,[2] just east of the headwater of the Narmada River, and flows north-northwest through Shahdol district in Madhya Pradesh state before turning sharply eastward where it encounters the southwest-northeast-Kaimur Range. The Sone parallels the Kaimur hills, flowing east-northeast through Uttar Pradesh, Jharkhand and Bihar states to join the Ganges just west of Patna. Geologically, the lower valley of the Son is an extension of the Narmada Valley, and the Kaimur Range an extension of the Vindhya Range. Arwal, Daudnagar, Deori, Rohtasgarh, Dehri, Sonbhadra and Bihta are some of the major cities situated on Sone River.

The Sone river which is 784 kilometres (487 mi) long, is one of the longest Indian rivers.[2] Its chief tributaries are the Rihand, Kanhar and the North Koel. The Son has a steep gradient (35–55 cm per km) with quick run-off and ephemeral regimes, becoming a roaring river with the rain-waters in the catchment area but turning quickly into a fordable stream. The Son, being wide and shallow, leaves disconnected pools of water in the remaining parts of the year. The channel of the Son is very wide (about 5 km at Dehri) but the floodplain is narrow, only 3 to 5 kilometres (2 to 3 mi) wide. The meeting point with North Koel the width of Sone River is 5 to 8 kilometres (3 to 5 mi). In the past, the Son has been notorious for changing course. As it is traceable from several old beds near its east bank, the river changed its course more than 5 times. In modern times this tendency has been checked with the anicut at Dehri, and now more so with the Indrapuri Barrage.

Sir John Houlton, the British administrator, described the Son as follows, "After passing the steep escarpments of the Kaimur range, it flows straight across the plain to the Ganges. For much of this distance it is over two miles wide, and at one point, opposite Tilothu three miles wide. In the dry

weather there is a vast expanse of sand, with a stream not more than a hundred yards wide, and the hot west winds pile up the sand on the east bank, making natural embankments. After heavy rain in the hills even this wide bed cannot carry the waters of the Son and disastrous floods in Shahabad, Gaya, and Patna are not uncommon.

INTRODUCTION

Geologically the district is characterized by Bijawarphyllites and dudhi granite/ gneiss, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses form the main and traversed by pegmatitic veins, quartz reefs and basic dykes. The district is characterised with hard rock undulating and hilly topographic features. Along the course of river and stream, very limited valley fill deposit are observed. River Son divides the district into two distinct topographic divisions. The thickness of alluvium or weathered zone is more in North of River Son while in south.



As per 2011 census the district has population 18,62,559 of which 9,71,344 males and 89,215 female. The literacy rate of this district is 64.03 % out of which 74.92 % males are literate and 52.14 % females are literate.

RAINFALL AND CLIMATE

The average annual rainfall 981.86 mm. The climate is typical sub-humid, characterized by hot summer, mild winter and pleasant monsoon season. About 90% of which received from South West monsoon. May is hottest month with temperature. 45.5°C January is usually coldest month with the temperature 2.6°C. The relative humidity ranging between 25 % to 81 %.

GEOMORPHOLOGY & SOIL TYPES

The district is characterised by alluvial, hard rock as well as marginal alluvium.

The district can be broadly classified into three physiographic units.

- i) Alluvial
- Plain ii)
- Marginal
- Alluvial
- iii) Sandy
- Laom



Soil Type

SOIL CHARACTERISTICS

In Soil is the basic resource, which is formed by the disintegration, decomposition and movement of parent materials through natural agencies like climate, water, vegetal cover, etc. (Kayastha, 1964). The soil of the area under study exhibits a significant spatial variation in their mode of formation. These are mostly sedimentary, showing in situ development characteristic along with extensive pockets of the alluvial soil in the Singrauli and Dudhi basins which are developed on the Dharwar with mixed block, red and yellow colours. Besides the soil of Jungail series is red in colour. These are loamy to sandy loam in texture and sometimes vary from coarse sand to loam and clay. The uplands have fragile coarse sandy soil which are gravelly soil with low water-holding capacity and fertility. However, those of the valleys and lowlands have high water holding capacity. There are fine-textured, thick dark and fertile soils and severely affected by erosion Agarwal and Mehrotra (1952, 1953 and 1958) have identified the following types of soil in the region.

- a) Sandy Loam
- b) Fine Sandy Loam
- c) Jungail
- d) Sandy Loam
- e) Coarse Sandy Loam

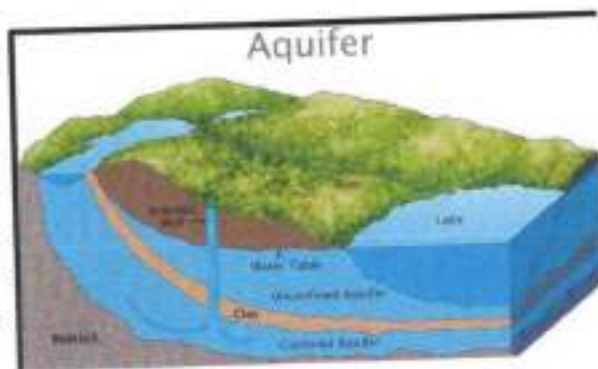
HYDROGEOLOGY

Exploratory drilling data of CGWB and state tubewell department show that there are fractures which create secondary porosity in hard rock area and porous formation in alluvial formations. The depth of these fractures differ from place to place. The ground water condition in the area are greatly influenced by the occurrence of two distinct litho-units.

- a) Unconsolidated sediments in the valley filled area (Alluvium)
- b) Hard Rock Formation: Comprising Vindhyan and Precambrian formations

AQUIFER SYSTEM

Exploratory drilling data of the district reveals that the wells located in these areas are easily capable of yielding 100-500 m³/d for a draw down of 3.0 m. Specific capacity is in the range from 100 to 300 lpm of draw down and the hydraulic conductivity varies from 5-15 m/d. Similarly specific yield is generally in the range of 5 to 15%..



GROUND WATER POTENTIALITY AND WATER LEVELS

Ground water is mainly controlled by drainage, topography and lithological behavior, it occurs under phreatic condition at shallow depths and fractures & granular zones under at deeper depths. Depth to water in pre-monsoon ranges between 4.00 to 22.00 mbgl. Post-monsoon water level varies between 2.10 to 20.50 mbgl. Water level fluctuation is minimum in Ghorawal and maximum in Chatrah block. After the study of long term water level trend, it is inferred that the well show the decline trend during pre-monsoon period. The average magnitude of falling trend over last 05 years is 50-65 cm/year. The yield of the wells vary from 30 to 500 lpm. The shallow fractures and phreatic ground water has poor sustainability.

AQUIFERS PARAMETERS

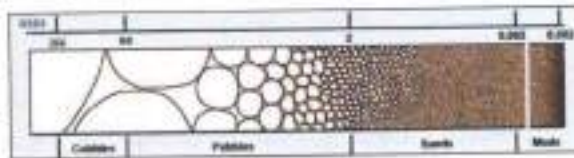
The aquifer systems have poor potential and very few dug wells are found in the areas occupied by them. Water table fluctuates in response to recharge to the aquifer and with drawl from the aquifer. The quantum of fluctuation is direct function of the above. Recharge take place mainly during rainy season.

GROUND WATER RESOURCES

As per report on dynamic ground water resource of Sonbhadra district as on 01.04.2009. The net annual ground water availability is 20674.37 ham The existing gross ground water draft for all uses is 11815.39 ham. The net ground water availability for future irrigation development is 6237.88 Ham.

SEDIMENT COMPOSITION

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and flood plain. There is no perfect classification between boulders, cobbles, pebbles and sand. They are



deposited in a mixed state. The classification is done by grab mining and the sediments are passed through different sieves in the screening plants. Sediments of various sizes and in mixed form such as coarse sand, medium sand and fine sand are predominantly deposited in the river bed. Sand is naturally occurring granular material composed of finely divided rock and mineral particles between 150 micron to 4.75 mm in diameter (IS 383-1970). Sand is formed due to weathering of rocks due to mechanical forces. In the process the weathered rocks forms gravel and then sand. Sand and gravel together known as aggregate, represent the highest volume of raw material used on earth after water.



Most sand is made of quartz or its microcrystalline cousin chalcedony, because that common mineral is resistant to weathering. The farther from its source rock sand is, the closer it is to impure quartz. But Markanda sands contain quartz grains, tiny bits of rock (lithics), or dark minerals like limestone and ferruginous concretions.

Sand, along with gravel, silt and clay are collectively known as sediment, and are produced by the mechanical and chemical breakdown of rocks. Once disaggregated from the original source rock, this material is then eroded and transported by either wind, water, often ending up at the deposits of rivers or lakes, as sand dunes, or ultimately as sediment in the sea. Eventually this material may be buried to sufficient depth within the earth to harden and form sedimentary rock.

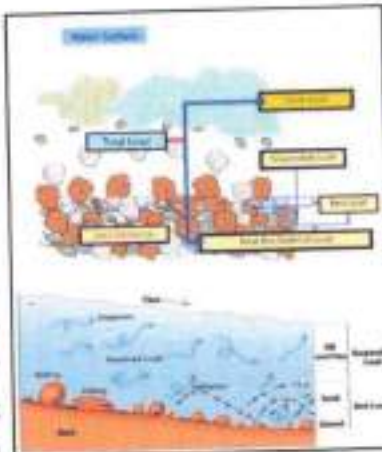
The composition of sand is largely dependent on the source material. For example, the sand around volcanic islands is often composed of volcanic rock fragments, volcanic glass, and other minerals associated with volcanic rocks. In contrast, sediment found on the beaches are generally composed of quartz (the most durable common mineral), possibly some feldspar (also durable, but more easily

Chemically weathered to clay), and other minerals associated with the plutonic igneous rocks which form the bulk of the mountain ranges nearby. In areas where there is no good source of

sedimentary material from mountains or volcanoes, sand is often entirely composed of organic material i.e. shell fragments, coral, and the tests (skeletons) of small planktonic organisms.

SEDIMENT TRANSPORT

Sediment transport is the movement of solid particles (sediment), typically due to a combination of gravity acting on the sediment, and/or the movement of the fluid in which the sediment is entrained. Sediment transport occurs in natural systems where the particles are clastic rocks (sand, gravel, boulders, etc.), mud or clay; the fluid is air, or water, and the force of gravity acts to move the particles along the sloping surface on which they are resting. Sediment transport due to fluid motion occurs in rivers, oceans, lakes, seas, and other bodies of water due to currents and tides. Sediment transport due only to gravity can occur on sloping surfaces in general, including hill-slopes, scarps, cliffs, and the continental shelf-continental slope boundary.



TYPES OF SEDIMENT LOAD

- **Bed-load:** That portion of the sediment load that is transported along the bed by sliding, rolling or hopping. The bed-load moves at velocities slower than the flow and spends most of its time on or near the stream bed. The mechanisms of grain motion are as follows:
 - **Traction (rolling and sliding):** Important factors: frictional drag and lift forces exerted by the flow and slope.
 - **Saltation (hopping):** Grains are temporarily suspended by fluid vortices or by ballistic impact and then released. Grain movement may be continuous or intermittent depending on the flow regime.

Suspended load: They are particulate sediment that is carried in the body of the flow and moves at the same velocity as the flow. A small particle (e.g. clay and fine silt), with a large relative surface area, is held in suspension more easily because of the electrostatic attraction between the unsatisfied charges on grain's surface and the water molecules. This force, tending to keep the particle in the flow, is large compared to the weight of the particle.

The Hjulstrom curve shows that a much higher velocity is required to entrain clay and fine silt than coarse sand. However, once the fine sediment is in suspension, a much lower velocity is required to maintain it in suspension. The quantity and quality of the load is defined in terms of competence and capacity.

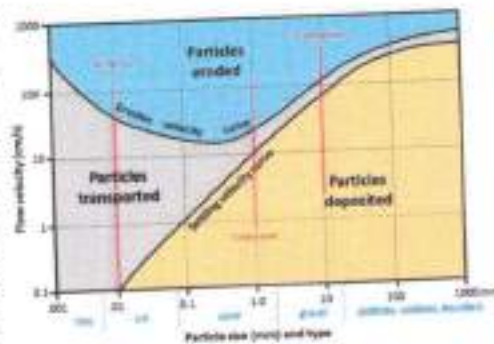
Dissolved load: material that is chemically carried in the water. The factors that govern the percentage of dissolved and suspended load include:

- Climate: temperature, precipitation, vegetation
- Vegetation: type and amount
- Activity by man: mining, construction, clear cutting, etc.
- Rock solubility: e.g. hard water in carbonate terranes
- Erodibility of materials in the drainage basin
- Relief and slope (affects PE of flow)

Wash Load: Sometimes finer particles from upland catchment (sizes which are not present in the bed material), called wash load, are also transported in suspension. The combined bed material and wash load is called Total load.

TRANSPORT RATE

When the velocity of water flowing over a bed of non-cohesive sediment flow overcomes the resistance offered by the grain due to its mass, cohesion and other forces. Properties like shape and position of centre of gravity of the grain play important roles in determining the degree of resistance offered. A diagram compiled by Hjulstrom (1935) revealed the relationship between critical erosion velocity and grain size. The field above the curve indicates the condition suitable for entrainment of grains.



Formulas to calculate sediment transport rate exist for sediment moving in several different parts of the flow. These formulas are often segregated into bed load, suspended load, and wash load. They may sometimes also be segregated into bed material load and wash load.

DEFINING BED LOAD

Bed load moves by rolling, sliding, and hopping (or saltating) over the bed, and moves at a small fraction of the fluid flow velocity. Bed load is generally thought to constitute 5 -10% of the total sediment load in a stream, making it less important in terms of mass balance. However, the bed material load (the bed load plus the portion of the suspended load which comprises material derived from the bed) is often dominated by bed load, especially in gravel-bed rivers. This bed material load is the only part of the sediment load that actively interacts with the bed. As the bed load is an important component of that, it plays a major role

in controlling the morphology of the channel. Bed load transport rates are usually expressed as being related to excess dimensionless shear stress raised to some power. Excess dimensionless shear stress is a non-dimensional measure of bed shear stress about the threshold for motion.

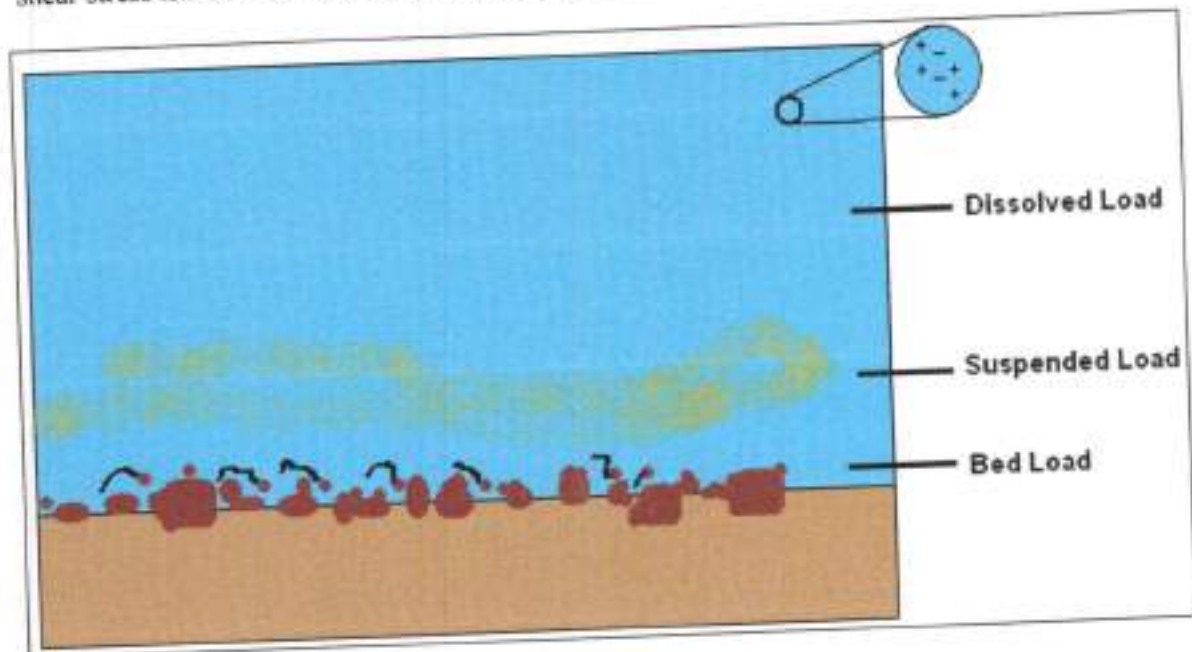


Figure No. 4.2: Sediment load movement

Dissolved load is not sediment. It is composed of disassociated ions moving along with the flow. It may, however, constitute a significant proportion (often several percent, but occasionally greater than half) of the total amount of material being transported by the stream.

DEFINING WASHLOAD

The distinction between bed-material-load and wash-load components of the total load adopted here is that wash load is not found in appreciable quantities in the bed of channel. However, the precise definition of what constitutes an appreciable quantity is unclear, meaning that the threshold grain size separating bed-material load and wash load may be defined in several ways. Wash load is the grain size of which 10 percent of the bed mixture is finer. This basically different behaviour of the fine and the coarse particles in the same channel has led the author and collaborators to assume that the fine particles in the flows till behave like material called Wash load in the concrete channel whereas the coarse particles act like the sediment in a strictly alluvial channel.

These investigators give the limiting grain size between wash load and alluvial or bed load in terms of the composition of the sediment deposit in the bed. They state that all particle sizes that are not significantly represented in the deposit must be considered as wash load. More specifically, the limiting size may be arbitrarily chosen from the mechanical analysis of the deposit as that grain

size of which 10 percent of the bed mixture is finer. This rule seems to be rather generally applicable as long as low-water and dead-water deposits are excluded from the bed sediment."

Wash load is the portion of sediment that is carried by a fluid flow, usually in a river, such that it always remains close to the free surface (near the top of the flow in a river). It is in near-permanent suspension and is transported without deposition, essentially passing straight through the stream. It consists of the finest particles and can be defined by having a Rouse number of <0.8 , meaning that the turbulent mixing velocity is far greater than the settling velocity.

Composition: The composition of wash load is distinct because it is almost entirely made up of grains that are only found in small quantities in the bed. Wash load grains tend to be very small (mostly clays & silts but some fine sands) and therefore have a small settling velocity, being kept in suspension by the flow turbulence.

Velocity: Wash load is carried within the water column as part of the flow, and therefore moves with the mean flow velocity of main stream. Because there is little or no interaction with the bed, the particles extract only negligible momentum from the flow.

Wash Load Dynamics: There is no universally accepted definition of wash load, yet despite this, the wider concept that sediment in transport that is finer than that making up the bed of the channel behaves differently and plays a different role in the sediment transfer system is widely perceived to have merit and has often proven useful in river engineering studies. In this respect, there are three tenants within the wash load and bed-material load concept that are relevant from a practical regional sediment management perspective. It follows that changes in the quantity of wash load in transport (due to the addition or removal of washload sources) will seldom trigger significant morphological responses and marked changes to the stability of the channel. Conversely, imbalances in the bed-material load will usually drive local morphological response through channel scour (where transport capacity exceeds supply) or fill (where supply exceeds transport capacity). Second, the quantity of wash load carried by a stream is limited not by the streams's sediment transport capacity, but by the available supply. It follows that it is only the bed-material load that most sediment transport equations can calculate on the basis of the transport capacity indicated by the local flow hydraulics. Wash-load transport cannot be predicted this way, but can only be estimated on the basis of comprehensive, quantitative assessment of wash-load sediment sources. Third, the movement of wash load is relatively rapid compared to that of the bed-material load. In a sand-bed channel, where the wash load is composed of fine sands, silts and clays that are fairly evenly distributed throughout the water column, wash load may move through the channel.

SUSTAINABLE RIVER BED SAND MINING

As per Sustainable Sand Mining Management Guideline, 2016, by Ministry of Environment, Forest and

Climate Change, following considerations should be kept in mind for sand / gravel mining:

- Parts of the river reach that experience deposition or aggradation shall be identified first. The Lease holder/Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradation problem.
- The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- Sand and gravel may be extracted across the entire active channel during the dry season.
- Abandoned stream channels on terrace and inactive floodplains are preferred rather than active channels and their deltas and flood plains. Stream should not be diverted to form inactive channel.
- Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- Sand and gravel shall not be extracted within 200 to 500 meter from any crucial hydraulic structure such as pumping station, water intakes, and bridges. The exact distance should be ascertained by the local authorities based on local situation. The cross-section survey should cover a minimum distance of 1.0 km upstream and 1.0 km downstream of the potential reach for extraction. The sediment sampling should include the bed material and bed material load before, during and after extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- Sand and gravel could be extracted from the downstream of the sand bar at river bends.
- Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.

Retaining the upstream one to two thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.

- Flood discharge capacity of the river could be maintained in areas where there are significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history.
- Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for ground water recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- Mining depth should be restricted to 3.0 meter and distance from the bank should be 3 meter or 10 percent of the river width whichever less.
- The borrow area should preferably be located on the river side of the proposed embankment, because they get silted up in course of time. For low embankment less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In case of higher embankment the distance should not be less than 50 m. In order to obviate development of flow parallel to embankment, cross bars of width eight times the depth of borrow pits spaced 50 to 60 meters centre-to-centre should be left in the borrow pits.

The effects of unscientific and excessive sand and gravel mining are as follows:

- Extraction of bed material in excess of replenishment by transport from upstream causes the bed to lower (degrade) upstream and downstream of the site of removal.
- In-stream habitat is impacted by increase in river gradient, suspended load, sediment transport and deposition. Excessive sediment deposition for replenishment increases turbidity which prevents penetration of light required for photosynthesis and reduces food availability of aquatic fauna.
- Riparian habitat including vegetative cover on and adjacent to the river banks it controls erosion,
- provide nutrient inputs into the stream and prevents intrusion of pollutants in the stream through runoff. Bank erosion and change of morphology of the river can destroy the riparian vegetative cover.
- Bed degradation is responsible for channel shifting, causing loss of properties and degradation of landscape, it can also undermine bridge supports, pipe lines or other structures.
- Degradation may change the morphology of the river bed, which constitutes one aspect of the aquatic habitat.

- Degradation can deplete the entire depth of gravelly bed material, exposing other substrates that may underlie the gravel, which could in turn affect the quality of aquatic habitat. Lowering of ground water table in the flood plain because of lowering of riverbed level as well as river water level takes place because of extraction and draining out of excessive ground water from the adjacent areas. So, if a floodplain aquifer drains to the stream, groundwater levels can be lowered as a result of bed degradation.
- Lowering of the water table can destroy riparian vegetation.
- Excessive pumping of ground water in the process of mining in abandoned channels depletes ground water causing scarcity of irrigation and drinking water. In extreme cases it may create ground fissures and subsidence in adjacent areas.
- Flooding is reduced as bed elevations and flood heights decrease, reducing hazard for human occupancy of floodplains and the possibility of damage to engineering works.
- The supply of overbank sediments to floodplains is reduced as flood heights decrease.
- An un-scientific and unregulated sand and gravel mining tends to increase channel bank scouring and erosion. This causes a large degree of meandering of rivers and sometimes it could be in kms.
- Rapid bed degradation may induce bank collapse and erosion by increasing the heights of banks.
- Polluting ground water by reducing the thickness of the filter material especially if mining is taking place at top of recharge fissures.
- Choking of sand layer which acts as filter for ingress of ground water from river by dumping of finer material, compaction of filter zone due to movement of heavy vehicles. It also reduces the permeability and porosity of the filter material.
- Removal of gravel from bars may cause downstream bars to erode if they subsequently receive less bed material than is carried downstream from them by fluvial transport.
- Ecological effects on bird nesting, fish migration, angling, etc. indiscrete mining activities lead to increased concentration of suspended sediment in the river which in turn causes siltation of water resources projects.
- Un-scientific and unregulated sand and gravel mining leads to the severe health hazards like air quality degradation and dust fog.
- **As such, it becomes essential to conduct a replenishment study**

Chapter 4 – Methodology of Collecting Data

- The methodology for investigation and objectives set by MoEF&CC involves two-layer approach which is summarized as follows:
 - 1) Collecting Pre-Monsoon Ground Level Records with DGPS equipment at regular intervals and preparing Ground Record Matrix as per Section-5 of EMGSM 2020 Guidelines.
 - 2) Estimation of Closing Balance/ Reserve Estimation by correlating the details of sanctioned production, actual production and DGPS Surface elevation results.
- The detailed methodology of both the approached with results and maps as appended in the coming sections.
- GPS Coordinates of Lease Area (16.194 ha.)

Pillar	Latitude	Longitude
A	24°33'14.49"N	82°57'26.10"E
B	24°33'17.75"N	82°57'37.51"E
C	24°33'09.03"N	82°57'41.07"E
D	24°33'04.36"N	82°57'45.23"E
E	24°33'00.00"N	82°57'35.40"E
F	24°33'00.22"N	82°57'34.91"E
G	24°33'10.77"N	82°57'26.35"E
H	24°33'11.19"N	82°57'27.20"E

Chapter 5 – Collecting Pre-Monsoon Ground Level Records (Baseline Data) with DGPS equipment at regular intervals and preparing Ground Record Matrix.

- A number of ground control points were been established on mining site and current elevation levels spread across the leases were recorded with the help of DGPS base station and Rover.
- The number of sections along and across the river depend on the length and width of lease, its dimension as well as ground conditions.
- The methodology followed is in conformity to the Enforcement & Monitoring Guidelines for Sand Mining – 2020 issued by MoEF in January-2020 which envisages that Regular Replenishment study needs to be carried out to keep a balance between deposition and extraction.



- Specific emphasis has been given to the norms provided in the Section-5 of Enforcement & Monitoring Guidelines for Sand Mining – 2020 which provides procedure to be followed for conducting replenishment study.



- The changes observed in the elevation in per and post scenario at each node shall be depicted in graphical forms with an appropriate scale to estimate the area of deposition and erosion.

- Net area shall be derived after the summation of the area of deposition minus area of erosion for each cross-section. The Replenished

Volume will be estimated by multiplying the distance between two cross-sections with the average of net area of these two consecutive cross-sections.

DGPS Ground Control Point Record Matrix

Sl. No.	Cross Section	Latitude	Longitude	Pre-Monsoon Elevation
0	Zero Level	24°33'8.32"N	82°57'43.11"E	108.112
1	1-1	24°33'13.25"N	82°57'27.94"E	109.724
2	1-1	24°33'14.27"N	82°57'31.63"E	109.326
3	1-1	24°33'15.15"N	82°57'34.90"E	108.814
4	2-2	24°33'12.46"N	82°57'36.04"E	108.523
5	2-2	24°33'11.38"N	82°57'33.12"E	108.882
6	2-2	24°33'10.12"N	82°57'29.57"E	109.683
7	3-3	24°33'7.36"N	82°57'31.29"E	109.784
8	3-3	24°33'8.66"N	82°57'34.92"E	109.235
9	3-3	24°33'9.81"N	82°57'37.71"E	108.324
10	4-4	24°33'6.76"N	82°57'39.45"E	108.234
11	4-4	24°33'5.22"N	82°57'37.18"E	108.765
12	4-4	24°33'3.44"N	82°57'34.14"E	109.551
13	5-5	24°33'0.96"N	82°57'35.82"E	109.520
14	5-5	24°33'2.60"N	82°57'39.26"E	108.456
15	5-5	24°33'4.34"N	82°57'42.45"E	108.264

Note: The current pre-monsoon elevations of worked out mining lease will be compared with post-monsoon new elevations to report the net/new replenished volume in the lease.

DGPS - Ground Control Point Record Map



Chapter 6 - Estimation of Closing Balance/ Reserve Estimation by Correlating the Details of Sanctioned Production, Actual Production and DGPS Surface Elevation Results.

- The purpose of this study is to describe an objective method to estimate the volume and spatial occurrence of the sand produced by stream and to identify the remaining sand resources on the project site in comparison to the approved Mine Plan which is a conceptual document for 5 year mining.
- This reserve estimation is done with help of modern analytical techniques viz. **Sentinel-2 Satellite Data for analysing latest lease profile**, surface mapping on AutoCAD, geographic information systems (GIS) mapping and correlating the existing production data.

Summary of the findings is as under:

A	Sanctioned Production of 9 Months	2,59,104 cubic meter
B	Production done by Lease Holder (as per MM11) from 1-Oct-2022 till February-2023	1,41,162 cubic meter*
C	Estimated Closing Balance on the basis of DGPS survey (Average thickness of lease above 0.3 meter water level)	96,138 cubic meter

*Note: the production data is available till February 2023 as the mine is put under stay by NGT.

Recent Lease Profile reported as per SENTINEL-2 Satellite Data

Lease Profile of Agori Khand-3 (as on 08/06/2024) [Source: Sentinel-2]



M/s New India Minerals
Araji No. 824Kha (Khand No.3), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra

Chapter 7 – CONCLUSION

- The present project is for sand mining over an area of 16.194 Ha. on Sone River. The location of the project is at Village- Agori Khas, Gata No. 824 Kha (Khand-03), Tehsil- Obra, District- Sonbhadra, Uttar Pradesh. The lease for the mine is with M/s New India Minerals for a period of 5 years.
- The Lease was Audited on 15th – June-2024.
- The Zero River Level observed was 108.112 mRL
- The Minimum reference level of lease was 108.234 mRL and Maximum reference levels observed was 109.784 mRL.
- The estimation of pre-monsoon closing balance reserves observed was 96,138 cubic meters at an average height of 0.8936 meters considered on 0.30 meter above the water level.
- The baseline data collected for the per-monsoon period will be co-related with post-monsoon levels to report and observe the overall replenishment in the lease.

Chapter 8 – Annexures

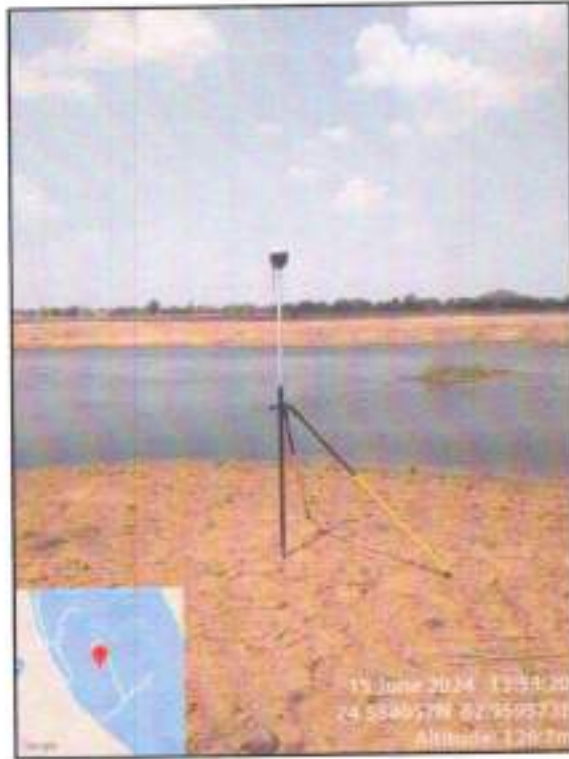
LIST OF ANNEXURES

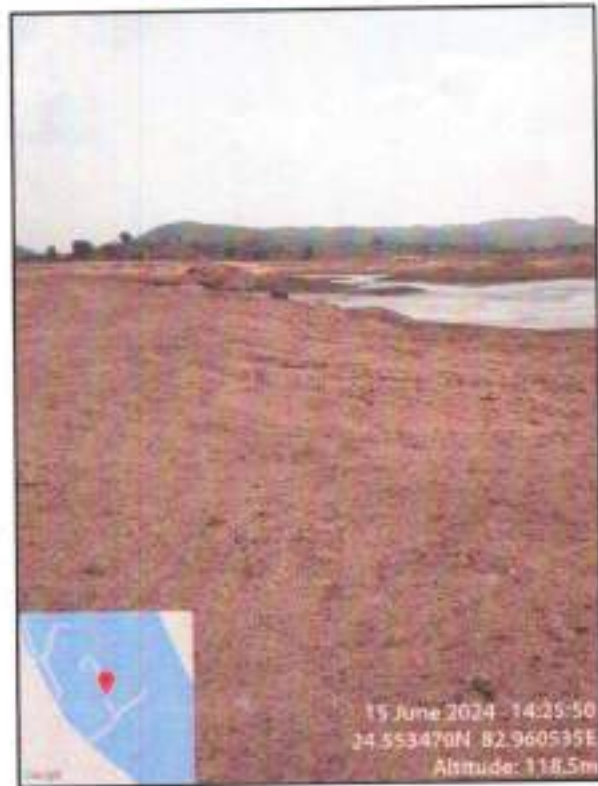
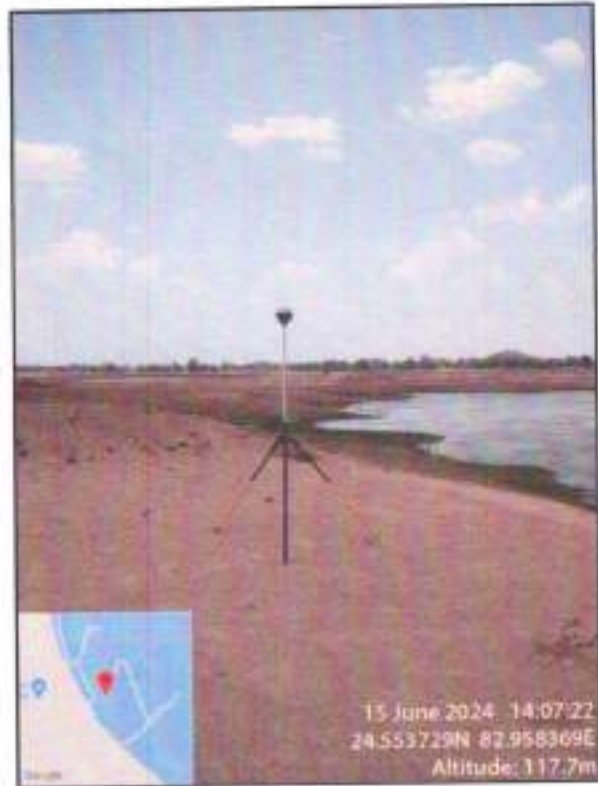
Sl. No.	Description	Annexure No.
1.	DGPS Survey Photographs	I
2.	Khasra Map	II
3.	Environmental Clearance	III
4.	NABET Certificate	IV

ANNEXURE-I

DGPS SURVEY PHOTOGRAPHS

DGPS SURVEY PHOTOGRAPHS



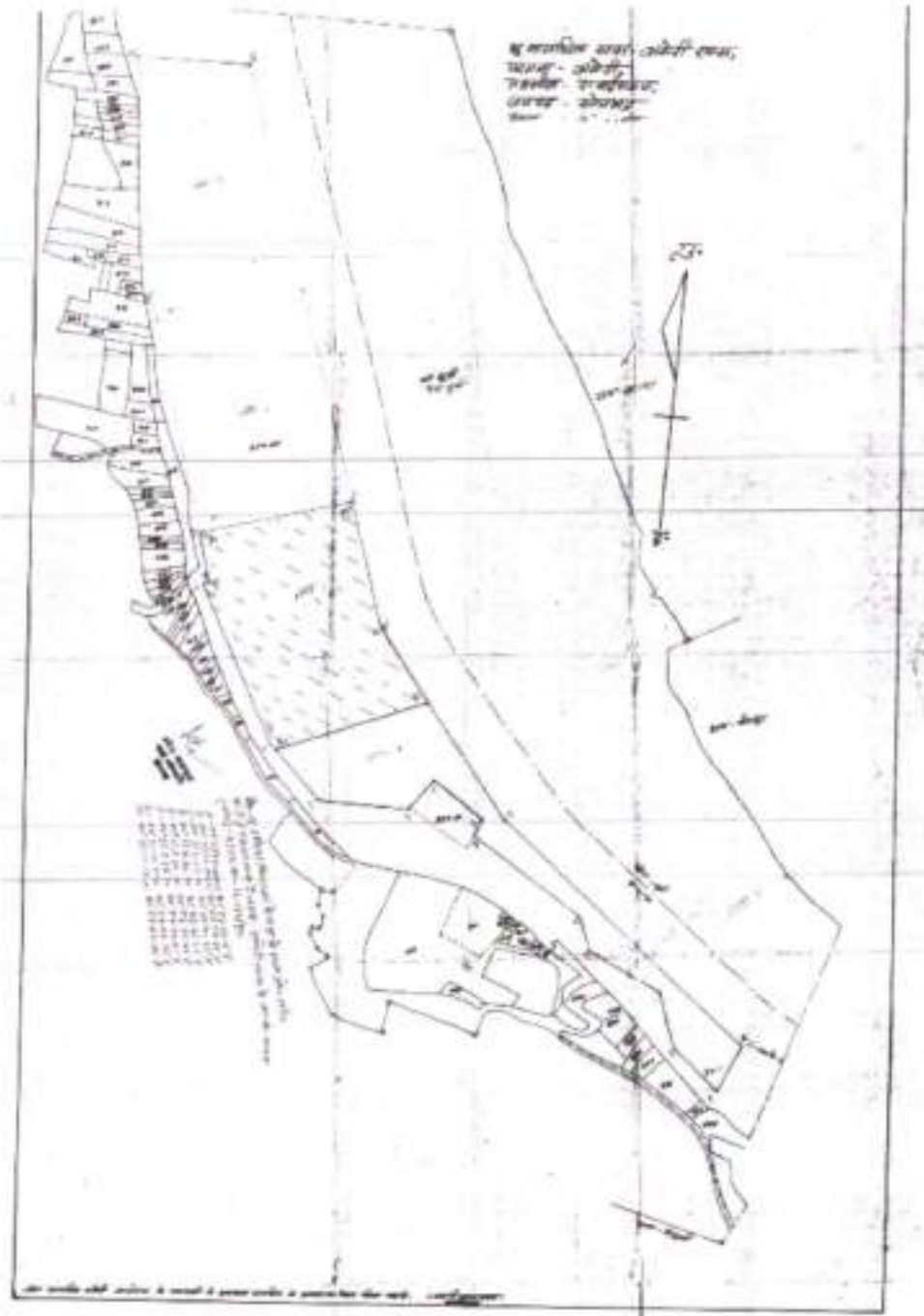


Environmental Research & Analysis


Director

ANNEXURE-II

KHASRA MAP



ANNEXURE-III

ENIRONMENTAL CLEARANCE

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Uttar Pradesh)

To,

The Owner
M/S NEW INDIA MINERALS
Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/61251/2021 dated 06-Sep-2021. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP196497
2. File No.	6257
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Riverbed Morrum Mining (Son River)
7. Name of Company/Organization	M/S NEW INDIA MINERALS
8. Location of Project	Uttar Pradesh
9. TOR Date	11 Jun 2021

The project details along with terms and conditions are appended herewith from page
no 2 onwards

Date: 01/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doepiko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61251/2021 & SEIAA, U.P File no- 6257

Sub: Environmental Clearance is sought for Proposed Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals

Dear Sir,

This is with reference to your application / letter dated 30-03-2021, 12-04-2021, 06-09-2021, 08-09-2021 & 17-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Greenc India Consulting Pvt Ltd to SEAC on 24-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 109/Parya/SEAC/6257/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.
3. **Salient features of the project as submitted by the project proponent:**

1. On-line proposal No.	SIA/UP/MIN/61251/2021
2. File No. allotted by SEIAA, UP	6257
3. Name of Applicant	M/s New India Minerals Owner: SurendraTiwari
4. Full correspondence address of proponent and mobile no.	190, GovindpurGaneshpur, Akbarpur Distt-Ambedkarnagar UP.
5. Name of Project	Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P.
6. Project location (Plot/Khasra/Gata No.)	Village – AgoriKhas, Araji No. 824Kha (Khand no 03), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.
7. Name of River	Sone River
8. Name of Village	AgoriKhas
9. Tehsil	Obra
10. District	Sonbhadra
11. Name of Minor Mineral	Morrum
12. Sanctioned Lease Area (in Ha.)	16.194 Ha.
13. Mineable Area (in Ha.)	14.8273 Ha.
14. Zero level mRL	165 mRL

15. Max. & Min mRL within lease area	169-172 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (12.146 ha)		
	A	24°33'14.49"N	82°57'26.10"E
	B	24°33'17.75"N	82°57'37.51"E
	C	24°33'09.03"N	82°57'41.07"E
	D	24°33'04.36"N	82°57'45.23"E
	E	24°33'00.00"N	82°57'35.40"E
	F	24°33'00.22"N	82°57'34.91"E
	G	24°33'10.77"N	82°57'26.35"E
H	24°33'11.19"N	82°57'27.20"E	
17. Total Geological Reserves	4,85,820 m ³		
18. Total Mineable Reserves	2,59,104 m ³		
19. Proposed Production/year (as per Lol)	2,59,104 m ³		
20. Total Production (5 Years)	12,95,520 m ³		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1036.42 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	66		
27. No. Of vehicles movement/day	86		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	3.0 m		
30. Nearest metaled road from site	130 m		
31. Water Requirement	Purposes	Requirement (KLD)	
	Drinking	0.66	
	Suppression of dust	0.55	
	Plantation	11.53	
	Others (if any)	0.00	
Total	12.74		
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2022		
33. Any litigation pending against the project or land in any court.	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	357/ Khanij /2021 dated 29 th January 2021		
35. Length and breadth of Haul Road	Length 130 m, Width 6.0 m		
36. Proposed CER Cost	2,32,762/-		
37. Proposed EMP Cost	Rs. 7,50,281/-		
38. No. of Trees to be planted	7203 Trees		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 2,59,104

m³/annum for one year only for lease area of 16.194 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and Income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 20- Separate stock plies shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.

- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

- alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 - 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
 - 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
 - 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 - 12- Environment management in according to environmental status and impact of the project.
 - 13- During the school opening and closing time transportation of minerals will be restricted.
 - 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 - 15- No mining activity should be carried out in-stream channel as per SMMG, 2016.
 - 16- Pakkamotorable haul road to be maintained by the project proponent.
 - 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 - 18- Permission from the competent authority regarding evacuation route should be taken.
 - 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
 - 20- Provision for cylinder to workers should be made for cooking.
 - 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 - 22- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
 - 23- indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
 - 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
 - 25- Provision for two toilets and hand pumps should be made at mining site.
 - 26- Drinking water for workers would be provided by tankers.
 - 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
 - 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
 - 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

- 30- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER,
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc2.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Sonbhadra, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

ANNEXURE-IV

NABET CERTIFICATE



QCI/NABET/ENV/ACO/24/3242

May 18, 2024

To

Environmental Research and Analysis
Flat No-203, 2nd Floor, Yash Silver Height
Mahanagar, Lucknow - 226021, UP

Sub.: Extension of Validity of Accreditation till Aug 17, 2024– regarding
Ref. 1. Certificate no NABET/EIA/1922/RA 0200(Rev 01)
2. Request e-mail dated May 14, 2024

Dear Sir/Madam

This has reference to the accreditation of your organization under the QCI-NABET EIA Scheme, the validity of **Environmental Research and Analysis** is hereby extended to Aug 17, 2024, or completion of the assessment process, whichever is earlier.

The above extension is subject to the submitted documents/required information with respect to your application and timely submission and closure of NC/Obs during the process of assessment.

You are requested not to use this letter after the expiry of the above-stated date.

With best regards.

(A K Jha)
Sr. Director, NABET


**National Accreditation Board
for Education and Training**

Certificate of Accreditation
Environmental Research and Analysis, Lucknow

**Flat No- 203, Second floor, Yash Silver Height, Opposite site Badshah Nagar Railway station,
Mahanagar, Lucknow (U.P.) -226006**

The organization is accredited as Category-B under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –

Sl. No.	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of Mineral- Opencast only	1	1 (a) (i)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC MoM dated Feb 16, 2021 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/21/1707 dated April 19, 2021. The accreditation needs to be renewed before the expiry Environmental Research and Analysis, Lucknow following due process of assessment.

Sr. Director, NABET
Dated: April 19, 2021

Certificate No.
NABET/EIA/1922/RA 0200 (Rev 01)

Valid till
Jan 21, 2024

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Sonbhadra

संख्या :-

2021/2/24/50852

दिनांक :- 2021-03-26

विषय :-

पट्टाधारक श्री M/S New India Minerals Shri Surendra Tiwari के पक्ष में स्वीकृत जनपद Sonbhadra में तहसील Obra ग्राम-गाटा सं०-824kha Khand-3 क्षेत्रफल 16.1940 हे० में उपखनिज बालू, मोरम, के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री M/S New India Minerals Shri Surendra Tiwari द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2021-03-24 को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 259104 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी के तल, जो भी कम हो, तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

3. खनन पट्टा स्थल पर फ्रूट एंड बॉक्स व स्ट्रेचर रखे जायें।

4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यावहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

संख्या : - 2021/2/24/50852 (1)/मा० प्लान , तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद- **Sonbhadra**

2- पट्टाधारक श्री M/S New India Minerals Shri Surendra Tiwari नि० तहसील **Obra** जनपद **Sonbhadra**

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

भवदीय

रत्नगर्भा वसुन्धरा

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।



(2)

2. ई-निविदा सह ई-नीलामी प्रणाली द्वारा नदी तल में स्थित क्षेत्रों पर उपलब्ध उप खनिजों के खनन पट्टे, विलेख के निष्पादन की तिथि से की जायेगी।
3. ई-निविदा सह-ई-नीलामी की बिड/बोली उप खनिज की प्रति घनमीटर के लिए दी जायेगी, जो उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अनुसूची-1 में निर्धारित रायल्टी की दर से कम नहीं होगी। जब्त कर ली जायेगी। प्राप्त उच्चतम बिड/बोली रवीकार नहीं की जायेगी तथा प्री बिड अर्नेष्ट मनी मात्रा (घन मीटर) से गुणा कर प्रथम वर्ष की नीलामी की देय धनराशि आगणित की जायेगी।
4. ई-निविदा सह ई नीलामी दो चरणों में होगी। प्रथम चरण में ई निविदा सम्पन्न की जायेगी जिसके दौरान सभी बिडर्स को एक बार ई-निविदा (e-tender) देने का मौका प्राप्त होगा जो पुनरीक्षित (Revise) नहीं किया जा सकेगा। ई-निविदा में प्राप्त उच्चतम निविदा को आधार मूल्य (Floor Price) मानते हुए द्वितीय चरण में ई-नीलामी करायी जायेगी, जिसके दौरान बिडर्स ई-नीलामी हेतु निर्धारित तिथि एवं अवधि में ई-बिड दे सकता है। ई-नीलामी के दौरान केवल उच्चतम बोली को ही प्रदर्शित किया जायेगा जिसको देखते हुए बिडर अपनी बिड पुनरीक्षित कर बढ़ा सकते हैं।
5. किसी क्षेत्र के ई-निविदा सह ई-नीलामी हेतु बिडर्स को बिड में भाग लेने से पूर्व प्री बिड अर्नेष्ट मनी जमा करना अनिवार्य होगा जिसकी गणना क्षेत्र में वार्षिक आंकलित खनन योग्य मात्रा एवं उप खनिज की रायल्टी की दर से गुणा कर प्राप्त धनराशि की 25 प्रतिशत होगी।
6. एम०एस०टी०सी० लि० (भारत सरकार का उपक्रम) को सेवा प्रदाता के रूप में चयनित किया गया है, जिसके द्वारा राज्य सरकार की ओर से ई-निविदा सह ई-नीलामी नीलामी की कार्यवाही सम्पादित की जायेगी। ई-निविदा सह ई-नीलामी द्वारा परिहार पर देने की सम्पूर्ण प्रक्रिया ऑनलाईन एम०एस०टी०सी० के पोर्टल www.mstcecommerce.com पर की जायेगी।
7. इच्छुक आवेदकों के लिए ऑन लाईन बिड/बोली हेतु Class-III Signing type डिजिटल सिग्नेचर सर्टिफिकेट (DSC) होना आवश्यक है। एम०एस०टी०सी० के उपरोक्त पोर्टल पर जाकर अर्ह आवेदक अपने पंजीकरण की कार्यवाही पूर्ण करने के पश्चात ही ई-निविदा सह ई-नीलामी में भाग ले सकेंगे। ई-निविदा सह ई-नीलामी की सम्पूर्ण प्रक्रिया के दौरान डी०एस०सी० की वैधता बनाये रखने की जिम्मेदारी आवेदक की होगी।
8. पंजीकृत आवेदक निर्धारित पोर्टल पर ऑनलाईन अधिकतम 02 क्षेत्र या 50 हेक्टर क्षेत्रफल के लिए बिड में भाग ले सकेंगे, परन्तु उसे प्रत्येक क्षेत्र के लिए अलग-अलग आवेदन शुल्क एवं प्रत्येक क्षेत्र हेतु निर्धारित अर्नेष्टमनी एम०एस०टी०सी० के पोर्टल पर प्रदर्शित प्रक्रिया के अनुसार एम०एस०टी०सी० के पेमेन्ट गेटवे के माध्यम से जमा करनी होगी। किसी व्यक्ति/फर्म/कम्पनी के पक्ष में पूर्व से 02 (दो) क्षेत्र या कुल 50 हेक्टर क्षेत्रफल से अधिक के खनन पट्टे धारित होने पर वे बिड में भाग नहीं ले सकेंगे। इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) को ई-निविदा सह ई-नीलामी में भाग लेने के लिए सरकार के पक्ष में ₹० 15,000/- (₹० पन्द्रह हजार) का आवेदन शुल्क, एम०एस०टी०सी० पेमेन्ट गेटवे के माध्यम से, जमा करना होगा, जो अप्रतिदेय (Non refundable) होगा।
9. ई-निविदा सह ई-नीलामी में भाग लेने हेतु इच्छुक व्यक्ति/फर्म/कम्पनी को एम०एस०टी०सी० में पंजीकरण कराना अनिवार्य होगा। पंजीकरण हेतु व्यक्ति/फर्म/कम्पनी को ई-ऑक्शन पोर्टल www.mstcecommerce.com पर उपलब्ध आनलाईन फार्म भरना पड़ेगा जिसके दौरान बिडर्स अपने लिए स्वयं जनित यूजर आई०डी० एवं पासवर्ड बनायेंगे। इस आनलाईन पंजीयन के उपरान्त बिडर्स को एम०एस०टी०सी० द्वारा भेजी गयी सूचना ई-मेल से प्राप्त होगी, जिसके पश्चात बिडर्स को आवश्यक अभिलेख स्कैन कर एम०एस०टी०सी० को ऑनलाईन भेजना अनिवार्य होगा। साथ ही बिडर्स को वार्षिक पंजीकरण शुल्क डी०एस०टी० सहित ₹० 2,360/- (₹० दो हजार तीन सौ साठ मात्र) एम०एस०टी०सी० पेमेन्ट गेटवे के माध्यम से ऑनलाईन देय होगा। अनिवार्य अभिलेख एवं वार्षिक पंजीकरण शुल्क की प्राप्ति के पश्चात् ही बिडर्स का लॉगिन होगा। आई०डी०, पासवर्ड एवं एकाउण्ट एम०एस०टी०सी० के निर्धारित पोर्टल पर चालू (Activate) होगा। पूर्व में पंजीकृत बिडर्स जिसकी पंजीकरण की अवधि वैध है उन्हें पंजीकरण शुल्क नहीं देना होगा परन्तु नये नियमों के अनुसार आवश्यक अभिलेख तथा हिसियत प्रमाण पत्र आदि प्रस्तुत करना अनिवार्य होगा, जिसके पश्चात ही उनका पंजीकरण चालू (Activate) हो पायेगा।

(3)

- पंजीकरण हेतु बिडर्स द्वारा स्व प्रमाणित निम्न अभिलेख/प्रमाण पत्र स्कैन कर एम0एस0टी0सी0 के पोर्टल पर अपलोड करना अनिवार्य होगा :-
- (1) आवेदक के आधार कार्ड की प्रति, फर्म की दशा में फर्म के भागीदारों के आधार कार्ड की प्रति तथा कम्पनी के मामले में कारपोरेट अफेयर्स मंत्रालय भारत सरकार के द्वारा निर्गत कम्पनी के प्रबन्ध निदेशक का Director Identification Number (DIN) के प्रमाण-पत्र की प्रति।
 - (2) आवेदक का अद्यावधिक चरित्र प्रमाण पत्र, फर्म के मामले में भागीदारों के अद्यावधिक चरित्र प्रमाण पत्र की प्रति तथा कम्पनी के मामले में प्रबन्ध निदेशक का इस आशय का शपथ पत्र की कम्पनी को किसी अपराधिक वाद में दण्डित नहीं किया गया है। चरित्र प्रमाण पत्र उस जिले के जिलाधिकारी द्वारा प्रदत्त होगा, जहाँ आवेदक स्थायी रूप से निवास करता हो।
 - (3) आवेदक का पैन कार्ड की प्रति, फर्म या कम्पनी के मामले में उसका पैन कार्ड एवं जी0एस0टी0 नं0 की प्रति।
 - (4) बैंक खाते का विवरण, जिससे ई-निविदा सह-ई-नीलामी से सम्बन्धित समस्त वित्तीय हस्तान्तरण किया जायेगा, तथा बैंक का नाम, खाता संख्या, आई0एफ0एस0सी0 कोड, तथा एक निरस्त चेक की प्रति।
 - (5) जिलाधिकारी अथवा प्राधिकृत अधिकारी द्वारा जारी किया गया खनन देय बकाया न होने का प्रमाण पत्र। जहाँ आवेदक राज्य के भीतर कोई खनिज परिहार धारित नहीं करता है वहाँ इस आशय के शपथ पत्र की प्रति।
 - (6) स्वयं का हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारण्टी जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो।
11. एम0एस0टी0सी0 द्वारा भूतत्व एवं खनिकर्म निदेशालय की वेबसाइट से वसूली प्रमाण पत्र एवं 'बैंक लिस्ट' की सूची से मिलान करने के उपरान्त केवल उन्ही व्यक्ति/फर्म/कम्पनी का पंजीकरण किया जायेगा जो उत्तर प्रदेश उप खनिज (परिहार) नियमावली-1963 के प्राविधानों के अन्तर्गत अर्ह हो। नियम-26 के अनुसार निम्नलिखित व्यक्ति/फर्म/कम्पनी ई-निविदा सह ई-नीलामी की प्रक्रिया में भाग नहीं ले सकते हैं:-
- (1) जो भारतीय राष्ट्रिक नहीं है।
 - (2) जिसके विरुद्ध खनिज देय बकाया है।
 - (3) जिसने उस जिले के जिलाधिकारी अथवा राज्य सरकार द्वारा प्राधिकृत अधिकारी जहाँ वह स्थायी रूप से निवास करता है से चरित्र प्रमाण पत्र प्राप्त नहीं कर लिया है। शर्त यह है कि उस चरित्र प्रमाण पत्र पुलिस सत्यापन के आधार पर दिया गया हो।
 - (4) जिसने अपने आधार कार्ड की प्रति प्रस्तुत न की हो।
 - (5) जिसका नाम काली सूची में दर्ज हो।
 - (6) फर्म/कम्पनी के मामले में जिसने पैनकार्ड तथा जी0एस0टी0 पंजीकरण प्रमाण पत्र प्रस्तुत न किया हो।
 - (7) जिसने हैसियत प्रमाण पत्र अथवा हैसियत प्रमाण पत्र के साथ बैंक गारण्टी जो बोली की धनराशि के 25 प्रतिशत की कीमत से कम न हो, प्रस्तुत न की हो।
12. ऑनलाईन ई-निविदा डालने तथा ई-नीलामी बोलने की विधि का पूर्ण विवरण सेवा प्रदाता संस्था एम0एस0टी0सी0 के वेब पोर्टल www.mstcecommerce.com पर प्रदर्शित की जायेगी।
13. ई-निविदा सह ई-नीलामी में भाग लेने के लिए इच्छुक व्यक्ति/फर्म/कम्पनी को प्रत्येक क्षेत्र के लिए पृथक-पृथक रु0 15,000/- (रु0 पन्द्रह हजार मात्र) का शुल्क जो अप्रतिदेय होगा तथा अर्नेष्ट मनी जो विज्ञप्ति में क्षेत्र के नाम के सम्मुख अंकित हो, जमा किया जाना होगा।
14. सफल बोलीदाता/निविदादाता को छोड़कर शेष बोलीदाता/निविदादाता द्वारा जमा बयाने की धनराशि (अर्नेष्ट मनी) यथावत उसी बैंक खाते में वापस कर दी जायेगी जिस बैंक खाते से पैसा दिया गया था। आवेदक द्वारा पंजीकरण के समय दिये गये बैंक खाते में बदलाव मान्य नहीं किया जायेगा। विशेष परिस्थितियों में निदेशक भूतत्व एवं खनिकर्म निदेशालय के अनुमोदन उपरान्त बैंक खाते का बदलाव किया जा सकता है।

(4)

15. जहाँ किसी भी कारण से ई-निविदा सह ई-नीलामी की प्रक्रिया पूरी न हो वहाँ कम से कम 07 दिन की अल्प अवधि की नोटिस देने के पश्चात् पुनः ई-निविदा सह ई-नीलामी की जा सकती है।
16. अधिकतम दो खनन पट्टे या 50 हेक्टेयर से अधिक के क्षेत्र को उ०प्र० राज्य में किसी व्यक्ति/फर्म/कम्पनी के पक्ष में स्वीकृत नहीं किया जायेगा। यदि किन्हीं परिस्थितियों में एक व्यक्ति/फर्म/कम्पनी द्वारा अपने पक्ष में दो खनन पट्टे या 50 हेक्टेयर से अधिक के खनन पट्टे स्वीकृत करा लिया जाता है, तो अन्त में स्वीकृत खनन पट्टे निरस्त कर पट्टा अन्तर्गत जमा सम्पूर्ण धनराशि जब्त कर ली जायेगी तथा केवल प्रारम्भ के दो क्षेत्र या 50 हे० के खनन पट्टे ही अनुमन्य होंगे। परन्तु यदि आवेदक स्वयं अपने पक्ष में दो खनन पट्टे या 50 हेक्टेयर से अधिक के खनन पट्टे हेतु जारी लेटर ऑफ इन्टेन्ट की सूचना देता है, तो उक्त सीमा के अन्तर्गत कोई भी खनन पट्टा क्षेत्र के घयन का उसे अधिकार होगा तथा शेष क्षेत्रों की जमा धनराशि पुष्टि के उपरान्त यथावत वापस कर दी जायेगी। नियमावली-1963 में 47वें संशोधन के पूर्व के प्रकरण इस शर्त से आच्छादित नहीं होंगे।

17. ई निविदा सह ई-नीलामी की प्रक्रिया :-

- (1) ई निविदा सह ई-नीलामी दो चरणों में की जायेगी। प्रथम चरण में केवल ई-निविदा विज्ञापन में निर्धारित तिथि एवं समय के अन्तर्गत डाली जायेगी। बिड की दर प्रत्येक उप खनिज के लिए प्रति घन मीटर के लिए दी जायेगी, जो सम्बन्धित उप खनिज के लिए नियमावली-1963 की अनुसूची-1 में उल्लिखित रायल्टी की दर से कम नहीं होगी। विज्ञापित के अनुसार क्षेत्रवार प्राप्त ई-निविदा को एक साथ न खोलकर पृथक-पृथक खोला जायेगा। प्रत्येक क्षेत्र के प्रथम चरण की ई-निविदा खोलने के तत्काल 02 घण्टे बाद द्वितीय चरण की ई-नीलामी की कार्यवाही प्रारम्भ की जायेगी।
- (2) प्रथम चरण की समाप्ति के उपरान्त निम्नानुसार प्रक्रिया अपनायी जायेगी :-
- (क) यदि प्रथम चरण में एक ही बिड प्राप्त होती है और उक्त बिड (ऑफर) में प्रति घनमीटर दी गयी दर नियमावली-1963 के प्रथम अनुसूची में उस उप खनिज के लिए निर्धारित रायल्टी दर से 400 प्रतिशत से अधिक है तथा शेष शर्तें पूर्ण करता हो, तो जिलाधिकारी द्वारा उस निविदादाता के पक्ष में लेटर आफ इन्टेन्ट जारी किया जायेगा।
- (ख) यदि प्रथम चरण में केवल एक ही बिड प्राप्त होती है और उक्त बिड (आफर) में प्रति घन मीटर में दी गयी दर नियमावली-1963 के प्रथम अनुसूची में उस उप खनिज के लिए निर्धारित रायल्टी दर से अधिक परन्तु 400 प्रतिशत से कम है, तो जिलाधिकारी क्षेत्र की भौगोलिक स्थिति, खनिज की उपलब्धता, खनिज की गुणवत्ता, उप खनिज का बाजार मूल्य, उस क्षेत्र में खनिज की मांग, क्षेत्र में अवैध खनन की सम्भावना, राजस्व की प्राप्ति आदि पर विचार करते हुए स्वविवेक से एकल निविदादाता के पक्ष में लेटर ऑफ इन्टेन्ट जारी करने अथवा न करने के सम्बन्ध में निर्णय ले सकेंगे।
- (ग) यदि प्रथम चरण में एक से अधिक परन्तु पाँच या पाँच से कम बिड प्राप्त होता है तो सभी बिडकर्ता द्वितीय चरण की ई-नीलामी की प्रक्रिया में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में जिलाधिकारी द्वारा लेटर आफ इन्टेन्ट जारी किया जायेगा।
- (घ) यदि पाँच से अधिक बिड/आफर प्राप्त होते हैं तब केवल पाँच सर्वाधिक निविदाकार ही द्वितीय चरण की ई-नीलामी में भाग लेने हेतु अर्ह होंगे तथा द्वितीय चरण के अधिकतम बोलीदाता के पक्ष में ही जिलाधिकारी द्वारा लेटर आफ इन्टेन्ट जारी किया जायेगा।
- (3) उपरोक्त प्रस्तर-17(2)(ग),(घ) के अनुसार प्रथम चरण के योग्य बोलीदाता द्वितीय चरण की ई-नीलामी में भाग ले सकते हैं।
- (4) द्वितीय चरण में ई-नीलामी की प्रक्रिया की जायेगी। ई-नीलामी की प्रक्रिया प्रथम चरण की अग्रसारित प्रक्रिया होगी, जिसमें प्रथम चरण में प्राप्त उच्चतम बिड/आफर द्वितीय चरण की ई-नीलामी के लिए न्यूनतम बोली (Floor Price) स्वतः निर्धारित हो जायेगी।
- (5) ई-नीलामी की प्रक्रिया जो ई-निविदा खोलने के तत्काल दो घण्टे बाद प्रारम्भ होगी, में इच्छुक एवं अर्ह व्यक्ति/फर्म/कम्पनी बोली में कई बार भाग ले सकते हैं। ई-नीलामी की ऑनलाइन प्रक्रिया में स्कीन पर अधिकतम बोली प्रदर्शित होती रहेगी, और प्रदर्शित बोली से अधिक बोली ऑनलाइन ही दिया जा सकता है।

(6) निर्धारित समय के पश्चात् बोली की प्रक्रिया बन्द हो जायेगी और उसके उपरान्त कोई बोली नहीं दी जा सकती है। बोली के अन्तिम समय में यदि कोई और बोली प्राप्त होती है तो ई-नीलामी की बोली का समय स्वतः 05 मिनट के लिए बढ़ जायेगा। यह प्रक्रिया तब तक जारी रहेगी जब तक 05 मिनट के अन्तराल में कोई और बोली प्राप्त नहीं होती है।

(7) ई-निविदा सह ई-नीलामी की काल योजना एवं अवधि निम्नानुसार सम्पादित की जायेगी:-

प्रेस विज्ञप्ति (विज्ञप्ति का प्रकाशन)		-	
प्री-बिड ई.एम.डी. एवं आवेदन शुल्क जमा करने की अन्तिम तिथि		ई-निविदा से पूर्व एम0एस0टी0सी0 में अपेक्षित प्री-बिड ई.एम.डी. एवं आवेदन शुल्क एम0एस0टी0सी0 की वेबसाइट पर वर्णित दिशा निर्देशों के अनुसार जमा करने की जिम्मेदारी बोलीदाता की है एवं बोलीदाता यह सुनिश्चित कर लें।	
प्रथम चरण में ई-निविदा (ई-टेंडर की अवधि)		दिनांक: 02.03.2021 (पूर्वाह्न 10 बजे) से 05.03.2021 (सायं 05:00 बजे) तक।	
दिनांक	ई-निविदा में प्रकाशित क्षेत्र क्रमांक	प्रथम चरण में प्राप्त ई-निविदा (बिड) का खोला जाना एवं उसका मूल्यांकन का समय	द्वितीय चरण की ई-नीलामी की अवधि
08.03.2021	01	10.00 a.m.	12.00 noon से 2.00 p.m.
	02	1.00 p.m.	3.00 p.m. से 5.00 p.m.
09.03.2021	03	10.00 a.m.	12.00 noon से 2.00 p.m.
	04	1.00 p.m.	3.00 p.m. से 5.00 p.m.
10.03.2021	05	10.00 a.m.	12.00 noon से 2.00 p.m.
	06	1.00 p.m.	3.00 p.m. से 5.00 p.m.
12.03.2021	07	10.00 a.m.	12.00 noon से 2.00 p.m.
	08	1.00 p.m.	3.00 p.m. से 5.00 p.m.
15.03.2021	09	10.00 a.m.	12.00 noon से 2.00 p.m.
	10	1.00 p.m.	3.00 p.m. से 5.00 p.m.
16.03.2021	11	10.00 a.m.	12.00 noon से 2.00 p.m.
	12	1.00 p.m.	3.00 p.m. से 5.00 p.m.

(8) परिणाम की घोषणा एवं उसका प्रदर्शन :-

(क) प्रथम चरण की ई-निविदा प्रक्रिया का परिणाम निविदाकार (Tenderer) के लॉगिन पर प्रदर्शित होगा। प्रथम चरण के निविदा प्रक्रिया के समापन के पश्चात् अधिकतम निविदा धनराशि (बिडिंग एमाउन्ट) प्रदर्शित की जायेगी। सभी निविदाकार द्वितीय चरण की बोली हेतु वे योग्य हैं अथवा नहीं को भी लॉगिन कर जान सकते हैं।

(ख) एकल निविदा के मामलों को छोड़कर शेष मामलों में द्वितीय चरण की नीलामी समाप्त होने के उपरान्त प्राप्त अधिकतम बोली उसके बोलीदाता का विवरण एम0एस0टी0सी0 के निर्धारित पोर्टल पर प्रदर्शित किया जायेगा।

18. पट्टे का दिया जाना :- नियमावली के नियम-28 के प्रावधानों के अनुसार ई-निविदा सह ई-नीलामी के मामले में उस बोली या प्रस्ताव को उपरोक्त प्रस्तर-17(2) में दिये गये प्रक्रिया के अनुसार जिलाधिकारी स्वीकार करेंगे। जिलाधिकारी द्वारा सफल एवं नियमानुसार अर्ह बोलीदाता/निविदादाता को उनके द्वारा प्रस्तुत मूल अभिलेख के सत्यापन कराने के एक सप्ताह के अन्दर लेटर ऑफ इन्टेंट निर्गत किया जायेगा।
19. अभिलेखों का सत्यापन :- ई-नीलामी समाप्त होने के पश्चात् 03 कार्य दिवस के अन्दर सफल बोलीदाता को अपने मूल अभिलेख का सत्यापन उस जनपद के जिलाधिकारी, जहाँ क्षेत्र स्थित है, के द्वारा अथवा निदेशक, भूतत्व एवं खनिकर्म, निदेशालय के द्वारा कराना होगा। निदेशक द्वारा मूल अभिलेख के सत्यापन की स्थिति में अभिलेख-सत्यापन की आख्या ई-मेल के माध्यम से सम्बन्धित जिलाधिकारी को प्रेषित की जायेगी। अभिलेख-सत्यापन के पश्चात् ही जिलाधिकारी द्वारा लेटर आफ इन्टेंट जारी किया जायेगा। सत्यापन में यदि कोई अभिलेख अथवा प्रमाण पत्र कूटरहित, असत्य अथवा गलत पाया जाता है तो लेटर आफ इन्टेंट जारी नहीं किया जायेगा तथा बयाने की धनराशि (अर्नेष्टमनी) जब्त कर ली जायेगी।

(6)

लेटर आफ इन्टेंट में निम्न विवरण होंगे :-

(1) प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञापित में आकलित मात्रा घनमीटर को ई-निविदा/ई-नीलामी की दर रूपया प्रति घन मीटर से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।

(2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व दिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेष्ट मनी) प्रथम किशत में समायोजित कर ली जायेगी।

(3) पट्टे के प्रथम वर्ष की शेष किशतें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी। पूर्ण परिहार घाट को द्वारा पंचम अनुसूची प्रक्रिया अन्तर्गत धनराशि जमा करने के अनुरोध पर जिलाधिकारी द्वारा कार्यवाही की जायेगी।

(4) पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा जिसमें सीमा बिन्दुओं का जिओ-कोआर्डिनेटस भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।

(5) घयनित आवेदक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।

(6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा की जायेगी।

(7) आशय पत्र (लेटर आफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किशत की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्त्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

(8) पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संकिया तत्काल प्रारम्भ की जानी होगी।

21. सफल बोलीदाता/निविदादाता द्वारा धनराशि जमा करने की रीति :-

(1) स्वीकृत पट्टे की अवधि 05 वर्ष होगी, परन्तु बोली/निविदा की धनराशि प्रथम वर्ष के लिए मानी जायेगी। जिलाधिकारी द्वारा निर्धारित मात्रा यदि पर्यावरण स्वच्छता प्रमाण पत्र में अनुमन्य मात्रा से भिन्न होने पर पर्यावरण स्वच्छता प्रमाण पत्र की मात्रा अनुमन्य होगी। पट्टा क्षेत्र हेतु अनुमन्य मात्रा को प्रथम वर्ष के लिए प्राप्त बोली की दर से गुणा कर प्रथम वर्ष हेतु ई-नीलामी की धनराशि निर्धारित की जायेगी। अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार प्रथम वर्ष एवं अनुवर्ती वर्षों के लिए पट्टा धनराशि नियमावली-1963 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।

(2) लेटर आफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 20 प्रतिशत प्रथम किशत अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत के समतुल्य धनराशि सम्बन्धित जनपद में विभाग के निर्धारित लेखाशीर्षक में लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर प्री बिड अर्नेस्ट मनी समायोजित करते हुए जमा की जाना होगी। प्री-बिड अर्नेष्ट मनी की धनराशि एम0एस0टी0सी0 द्वारा सम्बन्धित जनपद के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा ऑनलाइन हस्तान्तरित की जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल रहता है तो उसके द्वारा जमा अर्नेष्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।

(3) प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि

(7)

के अनुसार देय धनराशि जमा न करने की दशा में नियम-58 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।

(4) पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0 जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।

शर्त :-

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(1) ई निविदा सह-ई नीलामी में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुंच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो ले। ई निविदा सह ई-नीलामी में भाग लेने के पश्चात् इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।

(2) पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र के कोर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।

(3) पट्टा विलेख के निष्पादन के दिनांक से तत्काल खनन संकियायें प्रारम्भ करेगा और तत्पश्चात् जानबूझकर कोई स्थगन किये बिना ऐसी खनन संकियायों का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।

(4) पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकाडिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकाडिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकाडिंग को उपलब्ध करायेगा।

(5) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण यथा विक्रय मूल्य सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।

(6) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संकियायें नहीं करेगा।

(7) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।

(8) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।

(9) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहां पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

(10) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने का युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

(11) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

(12) नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।

(8)

- (13) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो यह पददाधारकों को मान्य होगा।
- (14) स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुये अन्य शर्तों जो जिलाधिकारी द्वारा उचित समझी जाये, खनन पददा विलेख में सम्मिलित की जा सकेगी।

(अमिषेक सिंह)
जिलाधिकारी,
सोनमद्र।

पत्रांक व तददिनांक:

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म, लखनऊ।
2. आयुक्त, विन्ध्याचल मण्डल, मीरजापुर।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म, उ०प्र०, क्षेत्रीय कार्यालय, सोनमद्र।
5. उपजिलाधिकारी, शवर्टसगंज/घोरावल/दुद्धी/ओबरा को नोटिस बोर्ड पर प्रदर्शित किये जाने हेतु।
6. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी. 5 पार्क रोड, सिविल अस्पताल के सामने, हजरतगंज, लखनऊ।
7. जिला सूचना अधिकारी, सोनमद्र को निःशुल्क प्रचार-प्रसार हेतु।
8. नोटिस बोर्ड, जिलाधिकारी कार्यालय/क्वैरी कार्यालय, सोनमद्र।

23/12/1
जिलाधिकारी,
सोनमद्र।

कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 570 / खनिज / 2023

दिनांक 20/05/2023

श्री चन्द्र शेखर चौरसिया पुत्र स्व० दीनदयाल चौरसिया
निवासी म०न०-9ए, पेरागाउण्ड विला अंसल अपार्टमेंट,
नियर रिजनल कॉलेज श्यामला हिल्स,
भोपाल, (मध्य प्रदेश)।

आदेश

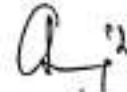
आपके पक्ष में जनपद-सोनभद्र के तहसील-ओबरा स्थित ग्राम-अगोरीखास के आराजी संख्या-824ख (खण्ड-1) रकबा-16.194 हे० क्षेत्र पर सोन नदी तल स्थित मोरम का 05 वर्षीय खनन पट्टा दिनांक 06.05.2022 से दिनांक 05.05.2023 तक की अवधि के लिए स्वीकृत है।

मा० राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित O.A. No.-818 / 2022 (I.A. No. 74/2023) SUO MOTU ACTION IN ILLEGAL MINING FOR EXCAVATION OF MORRUM AT ARAJI NO. 824 KHA (KHAND 3 AND 4) IN AREA 16.194 AND 12.368 HECTARES, RESPECTIVELY AT VILLAGE AGORI KHAS, TEHSIL OBRA, DISTRICT SONBHADRA बनाम Union of India through Joint Secretary, Ministry of Environment Forest and Climate Change, Government of India व अन्य योजित हुई है। उक्त याचिका में पारित मा० एन०जी०टी० के आदेश दिनांक 19.05.2023 के कार्यकारी अंश निम्नवत् है:-

"262. (iii) A Joint Committee comprising representatives of Ministry of Environment and Forest of State of UP, UPPCB, SEIAA UP and District Magistrate, Sonbhadra is constituted to re-visit all mining leases granted for mining activities in Son river bed for carrying out mining activities in District Sonbhadra which are degrading/damaging river stream itself and/or the protected animals like ghadiyal, turtles/tortoise etc. and take appropriate decision/action in accordance with law within three months.

(iv) Till a decision pursuant to direction (iii) is taken, no further mining in Son river bed in District Sonbhadra shall be allowed. District Magistrate, Sonbhadra and UPPCB shall ensure compliance of this direction."

अतः मा० राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली के आदेश दिनांक 19.05.2023 के अनुपालन में अग्रिम आदेश तक आपके पक्ष में स्वीकृत खनन पट्टा क्षेत्र में खनन एवं परिवहन को तत्काल प्रभाव से प्रतिबन्धित किया जाता है।


जिलाधिकारी,
सोनभद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. उप जिलाधिकारी, ओबरा, सोनभद्र।
4. ज्येष्ठ खान अधिकारी, सोनभद्र।
5. पुलिस क्षेत्राधिकारी, ओबरा।
6. थानाध्यक्ष, थाना-जुगैल, सोनभद्र।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।


जिलाधिकारी,
सोनभद्र।

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 650 / खनिज / 2023

दिनांक 27/05/2023

श्री चन्द्र शेखर चौरसिया पुत्र स्व० दीनदयाल चौरसिया
निवासी म०नं०-9ए, पेरागाउण्ड विला अंसल अपार्टमेंट,
नियर रिजनल कॉलेज श्यामला हिल्स,
भोपाल, (मध्य प्रदेश)।

आदेश

आपके पक्ष में जनपद-सोनभद्र के तहसील-ओबरा स्थित ग्राम-अगोरीखास के आराजी संख्या-824ख (खण्ड-1) रकबा-16.194 हे० क्षेत्र पर सोन नदी तल स्थित मोरम का 05 वर्षीय खनन पट्टा दिनांक 06.05.2022 से दिनांक 05.05.2027 तक की अवधि के लिए स्वीकृत है।

मा० राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित O.A. No.-518/2022 (I.A. No. 74/2023) SUO MOTU ACTION IN ILLEGAL MINING FOR EXCAVATION OF MORRUM AT ARAJI NO. 824 KHA (KHAND 3 AND 4) IN AREA 16.194 AND 12.368 HECTARES, RESPECTIVELY AT VILLAGE AGORI KHAS, TEHSIL OBRA, DISTRICT SONBHADRA बनाम Union of India through Joint Secretary, Ministry of Environment Forest and Climate Change, Government of India व अन्य में पारित मा० एन०जी०टी० के आदेश दिनांक 19.05.2023 के अनुपालन में कार्यालय आदेश संख्या-570/खनिज/2023 दिनांक 20.05.2023 द्वारा अग्रिम आदेशों तक तत्काल प्रभाव से प्रतिबन्धित किया गया था।

आप द्वारा प्रस्तुत अपने प्रार्थना पत्र दिनांक 27.05.2023 के साथ संलग्न सिविल अपील डायरी नं०-22080/2023 चन्द्र शेखर चौरसिया व अन्य बनाम यूनियन आफ इण्डिया में पारित मा० सर्वोच्च न्यायालय के आदेश दिनांक 26.05.2023 के अनुपालन में खनन एवं परिवहन कार्य की अनुमति प्रदान प्रदान करने का अनुरोध किया है। मा० सर्वोच्च न्यायालय, नई दिल्ली का आदेश दिनांक 26.05.2023 निम्नवत् है:-

Permission to file appeal (s) is granted.

Issue notice to the respondents, returnable in six weeks. Until the next date of hearing on reopening of the Courts after summer vacation, 2023, the operation of the impugned order shall remain stayed so far as the directions contained in Para 262(ii), (iii) and (iv) of the impugned order are concerned qua the petitioners.

अतः मा० सर्वोच्च न्यायालय, नई दिल्ली के आदेश दिनांक 26.05.2023 के अनुपालन में अगली सुनवाई की तिथि तक खनन पट्टा विलेख में इंगित शर्तों के अधीन स्वीकृत खनन पट्टा क्षेत्र में मोरम का खनन एवं परिवहन की अनुमति प्रदान की जाती है।

जिलाधिकारी,
सोनभद्र।

९८

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
3. उप जिलाधिकारी, ओबरा, सोनभद्र।
4. ज्येष्ठ खान अधिकारी, सोनभद्र।
5. पुलिस क्षेत्राधिकारी, ओबरा।
6. थानाध्यक्ष, थाना-जुगैल, सोनभद्र।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

जिलाधिकारी,
सोनभद्र।

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कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 81 / खनिज / 2021

दिनांक 08 / 01 / 2021

मै0 न्यू इण्डिया मिनरल्स,
पता-28 ब्रह्म पुरी कालोनी, जुगौली क्रासिंग,
फैजाबाद रोड, लखनऊ।
द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी
निवासी 190, गोविन्दपुर, गनेशपुर,
अकबरपुर, जनपद-अम्बेडकरनगर।
मो0नं0-9838902272
ई0मेल आई0डी0 newindiaminerals18@gmail.com

**खनन पट्टा की स्वीकृति हेतु आशय-पत्र
(Letter of Intent for grant of mining lease)**

भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन के आदेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक 14.08.2017 में विनिहित निर्देशों के अधीन जनपद-सोनभद्र में प्रवाहित होने वाली नदियों के तल में स्थित मौरम के क्षेत्रों को उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) के अध्याय-चार के नियम-23 के उप नियम(1) के प्राविधानों के अन्तर्गत इस कार्यालय के पत्र संख्या-2160/ खनिज/ई-टेण्डर /2018 दिनांक 29.11.2018 के द्वारा रिक्त घोषित करते हुये शासनादेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक 14.08.2017 में उल्लिखित शर्तों के अधीन रिक्त क्षेत्रों के व्यवस्थापन हेतु "ई-निविदा सह ई-नीलामी" की प्रक्रिया के अन्तर्गत इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2- उक्त क्रम में जनपद-सोनभद्र की तहसील-ओबरा के ग्राम-अगोरी खास की आराजी संख्या-824ख में स्थित क्षेत्र रकबा-16.194 हेक्टेयर (खण्ड-3) में उपलब्ध वार्षिक आंकलित मात्रा 2,59,104 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से आपने रु0 426/- (रुपये चार सौ छब्बीस मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 29.11.2018 में उल्लिखित शर्तों के अधीन दी है।

3- आपके द्वारा दी गई बोली सर्वोच्च एवं संतोषजनक पाये जाने पर तत्समय माननीय न्यायालय द्वारा पारित प्रभावी अन्तरिम आदेशों के अनुपालन में औपबन्धिक रूप से उसे स्वीकार नहीं किया जा सका था, परन्तु उत्तर प्रदेश शासन के पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-2 की अधिसूचना संख्या-2660/81-2-2020-20(2)/2019 दिनांक 21 दिसम्बर, 2020 के द्वारा प्रस्तावित वन भूमि में से उपयुक्त भूमि को भारतीय वन अधिनियम, 1927 की धारा-20 के प्राविधानों के अन्तर्गत संरक्षित वन घोषित कर दिये जाने के उपरान्त अब विषयगत क्षेत्र प्रस्तावित वन भूमि से पृथक होकर राजस्व भूमि की श्रेणी में आ गयी है।

4- अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं संतोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपबन्धिक रूप से उसे स्वीकार की जाती है:-

शर्तें:-

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,59,104 घन मीटर मौरम के लिये रु0 426/- (रुपये चार सौ छब्बीस मात्र) प्रति घन मीटर की दर के अनुसार प्रथम

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वर्ष के लिये वार्षिक पट्टा धनराशि रु0 11,03,78,304/- (रूपये ग्यारह करोड़ तीन लाख अठठत्तर हजार तीन सौ चार मात्र) आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु0 2,75,94,576/- (रूपये दो करोड़ पचहत्तर लाख चौरानबे हजार पांच सौ छिहत्तर मात्र) प्रतिभूति के मद में एवं 25 प्रतिशत धनराशि रु0 2,75,94,576/- (रूपये दो करोड़ पचहत्तर लाख चौरानबे हजार पांच सौ छिहत्तर मात्र) प्रथम किश्त के मद में आपको इस आशय-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय-पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।

2. मौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि रु0 11,03,78,304/- (रूपये ग्यारह करोड़ तीन लाख अठठत्तर हजार तीन सौ चार मात्र) पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोत्तर वृद्धि सहित देय होगी।
3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षों के लिए निर्धारित पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा में नियमावली, 1963 के नियम-59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।
4. आशय-पत्र (लेटर ऑफ इन्टेन्ट) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 1963 के नियम 59(1) के प्राविधानों के अर्न्तगत रु0 10,000/- प्रति दिन की दर से शास्ति देय होगी।
5. उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के नियम-17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
6. पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल आरम्भ की जायेगी।
7. नियमावली, 1963 के नियम 34(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 34(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 1963 के नियम 59(7) के अर्न्तगत जारी आशय-पत्र निरस्त कर सकेंगे।

8. नियमावली-1963 के नियम-34 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।
9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 2.06 प्रतिशत टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनभद्र में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि, नियमानुसार पट्टेदार जमा करायेंगे।
10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कौर्डिनेट्स पट्टेदार अंकित करायेंगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लगायेगा, जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।
11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियायें पट्टेदार आरम्भ करेंगे और तत्पश्चात जान-बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेंगे।
12. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेंगे। पट्टेदार उक्त चैक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0-प्रपत्र एम0एम0-11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेंगे।
13. पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेंगे। प्रत्येक वाहन को निर्गत ई0-एम0एम0-11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एम0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली, 1963 के नियम-59 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।
14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-

(1) The Weight bridge device should use the MQTT protocol to transmit data.

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(2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.

15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर, में से जो कम हो, से अधिक गहराई में खनन संक्रियायें पट्टेदार द्वारा नहीं की जायेगी।
16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
17. नदी की जल धारा में संवहन लिफ्टर मशीन द्वारा खनन कार्य नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
20. उ०प्र० उप खनिज (परिहार) नियमावली, 1963 के नियम-67 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेदारक के मध्य तय होगा।
21. पट्टेदार द्वारा पर्यावरण स्वच्छता प्रमाण-पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगी तथा माननीय सर्वोच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।

रत्नगर्भा वसुन्धरा

28/12/21
(अभिषेक सिंह)
जिलाधिकारी,
सोनभद्र

पत्रांक व तददिनांक

प्रतिलिपि:-

1. निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1. सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म उ०प्र०, खनिज भवन, लखनऊ।
3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
4. पुलिस अधीक्षक, सोनभद्र।
5. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रीय कार्यालय, सोनभद्र।
6. उप जिलाधिकारी, ओबरा, सोनभद्र।
7. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी, 5 पार्क रोड, हजरतगंज, लखनऊ।

जिलाधिकारी,
सोनभद्र



सन्दर्भ सं०
Ref No : GCP/122/PH-1384/SRD/2022

दिनांक
Date : 12/01/2022

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
टी०सी० 12वी, विभूति खण्ड, गोमती नगर,
लखनऊ।

विषय: मेसर्स श्री चन्द्र शेखर चौरसिया, निवासी-9ए पैरामाउण्ट विला, अन्सल्स नियर, रीजिनल कॉलेज, श्यामला हिल, भोपाल (म०प्र०) के पक्ष में स्वीकृत आराजी नं०-824, खण्ड नं०-01, ग्राम-अगोरी खास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) में क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में उपखनिज बालू/मौरम के खनन हेतु खनन परियोजना सम्बन्धी सम्पन्न हुई लोक सुनवाई की कार्यवृत्त प्रेषित करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपको अवगत कराना है कि मेसर्स श्री चन्द्र शेखर चौरसिया, निवासी-9ए पैरामाउण्ट विला, अन्सल्स नियर, रीजिनल कॉलेज, श्यामला हिल, भोपाल (म०प्र०) के पक्ष में स्वीकृत आराजी नं०-824, खण्ड नं०-01, ग्राम-अगोरी खास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) में क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में उपखनिज बालू/मौरम के खनन पड़े हेतु खनन परियोजना सम्बन्धी प्रस्ताव के सम्बन्ध में अपर जिलाधिकारी (नमामि गंगे), सोनभद्र की अध्यक्षता में दिनांक-06.01.2022 को प्राथमिक विद्यालय अगोरीखास, तहसील-ओबरा, जनपद-सोनभद्र में सम्पन्न हुई। लोक सुनवाई का कार्यवृत्त, दैनिक समाचार पत्रों में प्रकाशित विज्ञापित की छायाप्रतियाँ, लोक सुनवाई के दौरान उपस्थित अधिकारी/जन-समुदाय की उपस्थिति की छायाप्रति लोक सुनवाई के कार्यवाही की विडियोग्राफी (सी०डी० में) एवं फोटोग्राफ्स, पत्र के साथ 02 प्रतियों में संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय,

(डा० टी०एन० सिंह)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ प्रेषित:-

1. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी० 12वी, विभूति खण्ड, गोमती नगर, लखनऊ।
2. पर्यावरण संघात प्राधिकरण (SEIAA), डा. भीमराव अम्बेडकर पर्यावरण परिसर, विनीत खण्ड-1, गोमती नगर, लखनऊ।

क्षेत्रीय अधिकारी

जागरण एवं 'दी टाइम्स ऑफ इण्डिया' में दिनांक-02.12.2021 को प्रकाशित करायी गयी थी, जिसमें आम जन-मानस आम जन मानस को सूचित किया गया था कि उपस्थित होकर अपना सुझाव एवं आपत्तियाँ प्रस्तुत कर सकते हैं अथवा सुझाव/आपत्तियाँ लिखित रूप से प्रकाशन की तिथि से 30 दिन के अन्दर समीक्षाधीन अवधि में विज्ञापन में वर्णित कार्यालयों में दे सकते हैं। समाचार-पत्रों में प्रकाशित विज्ञापन की छायाप्रतियाँ संलग्न है।

क्षेत्रीय अधिकारी डॉ० टी०एन० सिंह द्वारा परियोजना का विस्तृत विवरण पर्यावरणीय संरक्षण एवं पर्यावरण के विभिन्न पहलुओं पर जानकारी देने हेतु परियोजना परामर्शी से अनुरोध किया गया। परियोजना के पर्यावरणीय परामर्शी के रूप में उपस्थित श्री सूरज दूबे द्वारा विस्तृत रूप से परियोजना के सम्बन्ध में अवगत कराते हुए कहा कि मेसर्स श्री चन्द्र शेखर चौरसिया के खनन सम्बन्धी कार्य किया जाना प्रस्तावित है। परामर्शी द्वारा अवगत कराया गया कि बालू/मौरम का खनन कार्य 05 वर्ष की अवधि के लिए प्रस्तावित है। परामर्शी द्वारा अवगत कराया गया कि मेसर्स श्री चन्द्र शेखर चौरसिया, निवासी-9ए पैरामाउण्ट विला, अन्सल्स नियर, रीजिनल कॉलेज, श्यामला हिल, भोपाल (म०प्र०) को कार्यालय जिलाधिकारी, सोनभद्र के पत्र सं०-923/खनिज/2021 दिनांक-18.03.2021 द्वारा लेटर ऑफ इन्टेन्ट निर्गत किया गया है तथा पत्रांक-1358/खनिज/2021, दिनांक-11.05.2021 के माध्यम से वलस्टर प्रमाण पत्र जारी किया गया है। भू-तत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ के पत्र सं०-2021/5/14/57376/मा० प्लान दिनांक-20.05.2021 को पट्टाधारक, मेसर्स श्री चन्द्र शेखर चौरसिया, निवासी-9ए पैरामाउण्ट विला, अन्सल्स नियर, रीजिनल कॉलेज, श्यामला हिल, भोपाल के माइनिंग का प्लान का अनुमोदन किया गया है। स्टेट लेवल इन्वायरन्मेन्ट इम्पैक्ट एसेसमेन्ट अथॉरिटी (SEIAA), उ०प्र० द्वारा टर्म ऑफ रिफरेन्स (TOR) पत्रा-275/पर्या/एस०ई०आई०ए०ए०/6305/2021, दिनांक-27.10.2021 द्वारा जारी किया गया है। सोन नदी में बालू/मौरम का खनन कार्य ग्राम-अगोरी खास, तहसील-ओबरा, जनपद-सोनभद्र के स्वीकृत आराजी नं०-824, खण्ड नं०-01, क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में किया जाना प्रस्तावित है। खनन परियोजन की अवधि 05 वर्ष है। खनन की अधिकतम गहराई सतह से 2.50 मीटर होगी। खनन कार्य ओपेन कास्ट/सेमीमेकनाइज्ड पद्धति से की जायेगी। खनन में कोई ड्रिलिंग अथवा विस्फोटक की आवश्यकता नहीं होगी। बेन्च की प्रस्तावित ऊँचाई तथा चौड़ाई क्रमशः 1.0 मीटर और 10.0 मीटर रखी जायेगी। सभी गढ़डे ढलान पर कम से कम 37° पर बनाये रखे जायेंगे। खनन प्रक्रिया में खनन अधिनियम, 1952 और एस०एस०एम०जी०, 2016 के नियम का पूर्णतया अनुपालन किया जायेगा।

परियोजना के परामर्शी श्री सूरज दूबे द्वारा अवगत कराया गया कि मेसर्स श्री चन्द्र शेखर चौरसिया, निवासी-9ए पैरामाउण्ट विला, अन्सल्स नियर, रीजिनल कॉलेज, श्यामला हिल, भोपाल (म०प्र०) के पक्ष में स्वीकृत आराजी नं०-824, खण्ड नं०-01, ग्राम-अगोरी खास, तहसील-ओबरा, जनपद-सोनभद्र के चारों पिलर्स का जिओ को-ऑर्डिनेट्स निम्नानुसार है :-

Point	Latitude	Longitude
A	24°33'47.01" N	82°57'16.43" E
B	24°33'48.60" N	82°57'25.22" E
C	24°33'32.73" N	82°57'31.50" E
D	24°33'29.53" N	82°57'20.42" E
E	24°33'31.23" N	82°57'19.13" E

उपरोक्त को-ऑर्डिनेट्स के सीमा के अन्तर्गत आराजी नं०-824, खण्ड नं०-01, ग्राम-अगोरी खास, तहसील-ओबरा, जनपद-सोनभद्र (उ०प्र०) में क्षेत्रफल-16.194 हेक्टेयर (2,59,104.00 घनमीटर/वर्ष) में उपखनिज बालू/मौरम के खनन का कार्य किया जाना प्रस्तावित है।

परियोजना हेतु कुल 14.53 कि०ली०/दिन पानी की आवश्यकता होगी, जिसमें पीने के पानी हेतु 0.76 कि०ली०/दिन, वृक्षारोपण हेतु 11.53 कि०ली०/दिन एवं डस्ट सप्रेसन हेतु 2.24 कि०ली०/दिन जल की आवश्यकता होगी। नियमित रूप से पहुँच मार्ग पर जल का छिडकाव किया जायेगा तथा पहुँच मार्ग के दोनों तरफ वृक्षारोपण किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि प्रदूषण को कम करने के लिये हरित पट्टिका का विकसित किया जायेगा तथा वैद्य पी०यू०सी० प्रमाण-पत्र वाले परिवहन/वाहनों एवं खनन मशीनरी को ही प्रयोग में लाया जायेगा। खनन कार्य भूमिगत जल स्तर के उपर ही किया जायेगा। परामर्शी द्वारा अवगत कराया गया कि परियोजना की पर्यावरण प्रबन्धन योजना (EMP) की लागत रु० 9,26,601.00 प्रतिवर्ष प्रस्तावित है, जिसमें डस्ट सप्रेसन, सड़कों का रख-रखाव, इन्वायरन्मेन्टल मॉनीटरिंग, स्वास्थ्य सेवा एवं वृक्षारोपण आदि सम्मिलित है। परियोजना में सी०ई०आर० के मद में रु० 2,51,044.00 प्रतिवर्ष प्रस्तावित है। परामर्शी द्वारा अवगत

कराया गया कि हैण्डपम्प आदि की स्थापना के माध्यम से पेयजल की आपूर्ति की जायेगी, सामुदायिक शौचालयों का निर्माण किया जायेगा, स्वयं सहायता समूहों का गठन एवं आर्थिक सशक्तिकरण के लिए विशेष रूप से महिलाओं को सूक्ष्म वित्तीय सहायता प्रदान कर बढ़ावा दिया जायेगा। परामर्शी द्वारा अवगत कराया कि क्षेत्र के विकास के लिए डिस्ट्रिक्ट मिनेरल फण्ड में कुल रायल्टी का 10 प्रतिशत धनराशि प्रदान की जायेगी।

पर्यावरणीय परामर्शी ने बताया कि पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण हेतु समुचित व्यवस्था परियोजना में समावेशित है। पर्यावरण के सभी घटकों जैसे जल प्रदूषण, वायु प्रदूषण, मृदा प्रदूषण, ध्वनि प्रदूषण एवं सामाजिक-आर्थिक परिवेश पर सम्भावित अधिप्रभावों का आकलन करते हुए सम्बन्धित प्रदूषण के नियंत्रण हेतु समुचित प्रस्ताव पर्यावरण अधिप्रभाव मूल्यांकन आख्या (इन्वायरन्मेन्ट इम्पैक्ट असेसमेन्ट रिपोर्ट) में दिये गये हैं। इस प्रकार पर्यावरण अधिप्रभाव मूल्यांकन रिपोर्ट के अनुसार समस्त पर्यावरणीय घटकों का समग्र आकलन धनात्मक अधिप्रभाव को इंगित करता है।

लोक सुनवाई के दौरान प्रस्ताव के पर्यावरणीय परामर्शी द्वारा प्रस्तुतीकरण के उपरान्त अध्यक्ष महोदय द्वारा लोक सुनवाई में उपस्थित जन-सामान्य से उक्त परियोजना के सम्बन्ध में सुझाव, विचार एवं आपत्ति दर्ज कराने हेतु आमंत्रित किया गया। लोक सुनवाई के दौरान प्रमुख रूप से ग्रामीणों एवं लोक सुनवाई में उपस्थित अपर जिलाधिकारी नमामि गंगे एवं क्षेत्रीय अधिकारी द्वारा परामर्शी से अपेक्षित बिन्दुओं पर पर्यावरण प्रभाव मूल्यांकन रिपोर्ट में तथ्यों के आधार पर स्थिति स्पष्ट करने हेतु अनुरोध किया गया:-

क्र. सं.	प्रश्नकर्ता का नाम व प्रश्न/सुझाव	उत्तर
1.	श्री गोविन्द निषाद, अगोरी खास, सोनभद्र ने कहा कि परियोजना के आने से क्षेत्र का विकास होगा। लोगों को रोजगार मिलेगा, जिससे दूर नहीं जाना पड़ेगा। परियोजना द्वारा प्रदूषण के रोकथाम हेतु उचित व्यवस्था की जाये। परियोजना द्वारा किसी भी प्रकार की समस्या उत्पन्न न हो। परियोजना से निकलने वाली वाहनों को पूर्णतया कवर्ड करने के पश्चात ही परिवहन का कार्य किया जाये तथा वाहनों की स्पीड नियमानुसार हो। साथ ही श्री गोविन्द निषाद ने सुझाव दिया कि परियोजना द्वारा हॉल रोड पर नियमित रूप से पानी का छिड़काव किया जाये तथा आस-पास के लोगों को पानी की सुविधा हेतु हैण्डपम्प लगवाया जाये।	➤ परामर्शी द्वारा अवगत कराया गया कि परियोजना से निकलने वाली वाहनों को पूर्णतया कवर्ड कर परिवहन का कार्य किया जायेगा तथा वाहनों की गति धीमी/नियमानुसार रहेगी। परियोजना के परामर्शी द्वारा यह भी बताया गया कि प्रस्तावानुसार 76 लोगों को रोजगार प्रदान किया जायेगा, जिसमें योग्यतानुसार ग्रामवासियों को प्राथमिकता प्रदान कर शेटेशन वाईज रोजगार का लाभ दिया जायेगा। परामर्शी द्वारा अवगत कराया गया कि परियोजना में कुल 14.53 कि०ली०/दिन पानी की आवश्यकता होगी, जिसमें पीने के पानी हेतु 0.76 कि०ली०/दिन, वृक्षारोपण हेतु 11.53 कि०ली०/दिन एवं डस्ट सप्रेसन हेतु 2.24 कि०ली०/दिन जल की आवश्यकता होगी। नियमित रूप से पहुँच मार्ग पर जल का छिड़काव किया जायेगा तथा पहुँच मार्ग के दोनों तरफ वृक्षारोपण किया जायेगा।
2.	श्री विनोद कुमार यादव, अगोरीखास, सोनभद्र ने बताया कि परियोजना का स्वागत करते हैं। बालू प्रत्यक्ष/अप्रत्यक्ष रूप हम सभी के लिये जरूरी है। श्री विनोद कुमार यादव ने बताया कि डेकेदार द्वारा प्रदूषण का रोकथाम कैसे करेंगे। श्री विनोद द्वारा यह भी बताया गया कि शीतऋतु में गरीबों को कम्बल वितरण किया जाये।	➤ परामर्शी द्वारा अवगत कराया गया कि उक्त खनन क्षेत्र को परिवहन योग्य सड़क से जोड़ने वाले हॉल रोड एवं पार्किंग हेतु नियत स्थान पर धूल के नियंत्रण हेतु वॉटर स्प्रेडिंग की जायेगी, जिससे खनन भी प्रभावित न हो एवं आस पास के निवासियों को परिवहन एवं खनन से जनित धूल से कोई असुविधा भी न हो।
3.	श्री विनोद कुमार निषाद, अगोरी खास, सोनभद्र ने कहा कि लोक सुनवाई की अध्यक्षता कर रहे अपर जिलाधिकारी महोदय, सोनभद्र का स्वागत करते हैं। श्री विनोद ने कहा कि परियोजना के आने से विकास होगा। लोगों को रोजगार मिलेगा, जिससे उन्हें बाहर जाने की आवश्यकता नहीं होगी। श्री विनोद ने यह भी कहा कि परियोजना द्वारा जो भी पैसों सी०ई०आर०	➤ परामर्शी द्वारा अवगत कराया गया कि परियोजना की पर्यावरण प्रबन्धन योजना (EMP) की लागत रु० 9,26,601.00 प्रतिवर्ष प्रस्तावित है, जिसमें डस्ट सप्रेसन, सड़कों का रख-रखाव, इन्वायरन्मेन्टल मॉनीटरिंग, स्वास्थ्य सेवा एवं वृक्षारोपण आदि सम्मिलित है। परियोजना में सी०ई०आर० के मद में रु० 2,51,044.00 प्रतिवर्ष प्रस्तावित है। परामर्शी द्वारा अवगत कराया गया कि हैण्डपम्प आदि की

<p>के मद में दिये जायेंगे, उसे किस माध्यम से खंच किया जायेगा। साथ ही विनोद ने बताया कि मजदूरों का वेतन कितना दिया जायेगा। श्री विनोद ने सूझाव दिया कि परियोजना में ट्रैक्टर से भी बालू ढुलाई हेतु पट्टाधारक द्वारा अनुमति दी जाये, जिससे लोगों को रोजगार के अवसर मिलेंगे।</p>	<p>स्थापना के माध्यम से पेयजल की आपूर्ति की जायेगी, सामुदायिक शौचालयों का निर्माण किया जायेगा, स्वयं सहायता समूहों का गठन एवं आर्थिक सशक्तिकरण के लिए विशेष रूप से महिलाओं को सूक्ष्म वित्तीय सहायता प्रदान कर बढ़ावा दिया जायेगा।</p>
<p>4. श्री राज नारायण कोल, अगोरी खास, सोनभद्र ने कहा कि बालू खनन से गरीबी दूर होगी। सबका विकास होगा। मजदूरों को कार्य मिलने के उपरान्त उनके परिवारों का भरण-पोषण होगा एवं उनके चिकित्सा का प्रबंध होगा।</p>	<p>उत्तर अपेक्षित नहीं।</p>
<p>5. अपर जिलाधिकारी महोदय द्वारा पूछा गया कि परियोजना में पार्किंग हेतु कौन सी व्यवस्था की जायेगी।</p>	<p>➤ परियोजना परामर्शी द्वारा बताया गया कि पूर्व में स्वीकृति प्राप्त परियोजना मेसर्स न्यू इण्डिया मिनिरल्स की पार्किंग एरिया में ही इस परियोजना के वाहनों को खड़ा किया जायेगा।</p>
<p>6. श्री प्रदीप यादव, अगोरी खास, सोनभद्र ने बताया कि सभी अधिकारियों का अभिनन्दन करते हैं। श्री प्रदीप यादव ने बताया कि बालू परियोजना के आरम्भ होने से लोगों को रोजगार मिलेगा। हम सभी खुश हैं। कार्य मिलने के बाद सभी लोग व्यस्त रहेंगे।</p>	<p>उत्तर अपेक्षित नहीं।</p>
<p>7. अपर जिलाधिकारी महोदय, नमामि गंगे, सोनभद्र द्वारा कहा गया कि परियोजना द्वारा पांच वर्ष की अवधि में किये जाने वाले वृक्षारोपण की संख्या कितनी है तथा प्रथम तीन वर्ष तक वृक्षारोपण के साथ-साथ उसका संरक्षण भी किया जाना सुनिश्चित करें। महोदय द्वारा बताया गया कि वृक्षारोपण धूल को अवशोषित करने वाला एवं स्थानीय प्रजातियों का होना चाहिए ताकि वह तेजी से बढ़ कर प्रदूषण स्तर को कम करने में मददगार हों।</p>	<p>➤ परामर्शी द्वारा बताया गया कि परियोजना में अपर जिलाधिकारी महोदय एवं नवीनतम दिशा निर्देशों के अनुसार 40 प्रतिशत परियोजना क्षेत्र के बराबर 5403 वृक्षों का एवेन्यू वृक्षारोपण धरणबद्ध तरीके से कराया जायेगा। साथ ही उसका संरक्षण किया जायेगा।</p>

लोक सुनवाई की अध्यक्षता कर रहे श्री आशुतोष कुमार दूबे, अपर जिलाधिकारी (नमामि गंगे), सोनभद्र द्वारा उपस्थित जन सामान्य को अवगत कराया गया कि खनन का कार्य नियमों के अनुसार किये जाने की ही अनुमति प्रदान की जायेगी। रात्रि में खनन की अनुमति नहीं है, जिस पर प्रशासन द्वारा सतत निगरानी की जायेगी। डिस्ट्रिक्ट मिनिरल फण्ड के मद में प्राप्त होने वाले धनराशि का उपयोग जनता के विकास एवं कल्याणकारी योजनाओं में किया जाता है। पर्यावरण सन्तुलन बनाये रखने में वृक्षों की अहम भूमिका होती है। मोटर वाहनों के आवागमन से उड़ने वाले धूल को नियंत्रित करने हेतु नियमित रूप से सड़क पर पानी का छिड़काव कराया जाय। पट्टाधारक द्वारा आस-पास के गाँवों में नियमित रूप से हेल्थ कैम्प लगाकर ग्रामीणों का स्वास्थ्य परीक्षण कराया जाय तथा दवाईयों का भी निःशुल्क वितरण कराया जाये। किसी भी दशा में अवैध खनन का कार्य नहीं होने दिया जायेगा। खनन का कार्य मैनुअल/सेमी मैकनाइज्ड पद्धति से ही किया जायेगा। पट्टाधारक द्वारा खनन क्षेत्र के आस-पास के गाँवों में शुद्ध पेय जल की आपूर्ति सुनिश्चित करायी जाये। उन्होंने आगे बताया कि, अवैज्ञानिक ढंग से बालू खनन किये जाने से जगह-जगह गड्ढे हो जाते हैं तथा जल भराव की स्थिति भी उत्पन्न हो जाती है। अध्यक्ष महोदय द्वारा आगे यह भी बताया कि यदि नदी में खनन नहीं होगा तो बाढ़ की सम्भावना बढ़ जाती है। नदी में खनन होने से पानी के लिए जगह बनेगी, पानी नदी में ही रहेगा। इसलिए यह भी आवश्यक है कि बालू का खनन हो, किन्तु वैज्ञानिक ढंग से हो।

उपरोक्त कथनों को समेकित करते हुए परियोजना से सम्बन्धित लोकसुनवाई में परियोजना के पर्यावरण अधिप्राय मुल्यांकन रिपोर्ट (इन्वायरन्मेंट इम्पैक्ट असेसमेंट रिपोर्ट) एवं तदसम्बन्धी प्रतिउत्तर को आंकलित



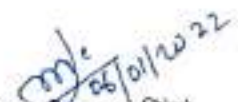
करते हुए परियोजना को स्वीकृति दिये जाने हेतु सहमति व्यक्त करने का आह्वान अपर जिलाधिकारी द्वारा किया गया। लोक सुनवाई में उपस्थित जन समूह द्वारा उक्त परियोजना को स्वीकृति दिये जाने में सहमति व्यक्त की गयी।

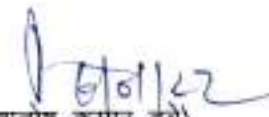
लोक सुनवाई में उपस्थित क्षेत्रीय ग्रामीणों द्वारा उठाये गये आपत्तियों/समस्याओं तत् सम्बन्धी लोक सुनवाई के अध्यक्ष द्वारा दिये गये निर्देश के अनुपालन हेतु प्रोजेक्ट प्रोपोनेन्ट, मेसर्स श्री चन्द्र शेखर चौरसिया, निवासी-9ए पैरामाउण्ट विला, अन्सल्स नियर, रीजिनल कॉलेज, श्यामला हिल, भोपाल (म०प्र०) द्वारा अनुपालन किये जाने का आश्वासन/सहमति व्यक्त की गयी।

पूर्व ग्राम प्रधान, अगोरी खास द्वारा खनन से जनित प्रदूषण, परिवहन मार्ग पर वाहनों के चलने से सम्भावित दुर्घटनाओं, खनन स्थल के पास प्राथमिक विद्यालय में पढ़ने वाले विद्यार्थियों के स्वास्थ्य एवं सुरक्षा सम्बन्धी तथ्यों से अवगत रहने तथा यदि उक्त यदि उक्त के सम्बन्ध में यदि प्रोजेक्ट प्रोपोनेन्ट द्वारा व्यक्त की गयी सहमति का अनुपालन नहीं होने की दशा में खनन विभाग/जिला प्रशासन/प्रदूषण नियंत्रण बोर्ड में शिकायत प्रेषित करने के निर्देश दिये गये।

लोक-सुनवाई के अन्त में डा० टी०एन० सिंह, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण, सोनभद्र द्वारा अपर जिलाधिकारी (नमामि गंगे), सोनभद्र एवं उपस्थित जन-समूह के प्रति आभार द्रापित करते हुए अध्यक्ष महोदय की अनुमति से लोक सुनवाई के समापन की घोषणा की गयी।

1. खनन प्रारम्भ करने से पूर्व सी०पी०ए०, इण्टर स्टेट बाउण्ड्री, रिजर्व फारेस्ट, प्रोटेक्टेड फॉरेस्ट इत्यादि से परियोजना स्थल से दूरी का मापन सम्बन्धित स्टेकहोल्डर से करा ली जाये।
2. बालू परिवहन हेतु प्रस्तावित मार्ग को परिवहन योग्य बनाया जाये।
3. प्रश्नगत परियोजना स्थल के आस पास पहाड एवं जंगल इत्यादि मनोरम स्थल हैं, जिसमें जंगली जानवरों की बहुत सारी प्रजातियां विचरण करती हैं, उनका आवागमन बाधित न हो, अतः परिवहन मार्ग के विभिन्न स्थलों पर अण्डरपास बनाये जाये।
4. खनन कार्य से खनिज सैण्ड/मोरम के परिवहन हेतु नदी की धारा को किसी भी रूप में डाइवर्ट न किया जाये और न ही उसपर कोई अस्थाई पुल का निर्माण किया जाये।
5. परिवहन मार्ग पर डस्ट सप्रेसन हेतु सिप्रिंकलर के माध्यम से छिडकाव कराया जाये तथा उसकी निगरानी कैमरे के माध्यम से करायी जाये।
6. खनन स्थल के आस पास पर्याप्त क्षेत्रफल में पार्किंग स्थल का विकास किया जाये, जिससे बालू परिवहन में प्रयुक्त गाडियां परिवहन मार्ग पर गाडियां यत्र-तत्र खडी न हों।


(डा० टी०एन० सिंह)
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।


(श्री आशुतोष कुमार दूबे)
अपर जिलाधिकारी
(नमामि गंगे)
सोनभद्र

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The owner
CHANDER SHEKHAR CHAURASIA
9A, paramaount villa ansals, near regional college bhopal, MP -462042

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/63476/2021 dated 09 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP123382
2. File No.	6305
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Riverbed morrum mining
7. Name of Company/Organization	CHANDER SHEKHAR CHAURASIA
8. Location of Project	Uttar Pradesh
9. TOR Date	27 Oct 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 28/04/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226030
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/63476/2021 & SEIAA, U.P File no-6305

Sub: Environmental Clearance is sought for Sand Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).

Dear Sir,

This is with reference to your application / letter dated 26-05-2021, 17-06-2021, 26-07-2021, 24-08-2021, 09-02-2022, 21-02-2022 & 26-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 01-03-2022 and SEIAA in meeting held on 26-04-2022.

A presentation was made by the project proponent along with their consultant M/s GreencIndia Consulting Pvt Ltd to SEAC on 26-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 275/Parya/SEIAA/6305/2021, dated: 27/10/2021.
3. The public hearing was organized on 06/01/2022 at Primary School, Agori Khas, Tehsil-Obra, Sonbhadra, Uttar Pradesh. Final EIA report submitted by the project proponent on 09/02/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/63476/2021
2. File No. allotted by SEIAA, UP	6305
3. Name of Applicant	Owner: Shri Chander Sherkhar Chaurasia
4. Full correspondence address of proponent and mobile no.	9A, Paramount Villa Ansals, Near Regional College Shyamla Hill, Bhopal, M.P.
5. Name of Project	Morrum Mining along Sone River bed at Araji No.- 824Kha (Khand No. 01), Village- Agori Khas, Tehsil-Obra, District- Sonbhadra, U.P.
6. Project location (Plot/Khasra/Gata No.)	Village – Agori Khas, Araji No. 824Kha (Khand No. 01), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.
7. Name of River	Sone River
8. Name of Village	Agori Khas
9. Tehsil	Obra
10. District	Sonbhadra
11. Name of Minor Mineral	Morrum
12. Sanctioned Lease Area (in Ha.)	16.194 Ha.
13. Mineable Area (in Ha.)	10.9551 Ha.

14. Zero level mRL	168 mRL		
15. Max. & Min mRL within lease area	175-172 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (16.194 ha)		
	A	24°33'47.01"N	82°57'16.43"E
	B	24°33'48.60"N	82°57'25.22"E
	C	24°33'32.73"N	82°57'31.50"E
	D	24°33'29.53"N	82°57'20.42"E
E	24°33'31.23"N	82°57'19.13"E	
17. Total Geological Reserves	6,47,760 m ³		
18. Total Mineable Reserves	2,70,892 m ³		
19. Proposed Production/year (as per Lol)	2,59,104 m ³		
20. Total Production (5 Years)	12,95,520 m ³		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1036.42 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	76		
27. No. Of vehicles movement/day	86		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	3.00 m		
30. Depth of Mining as per approved Mine Plan	2.50 m		
31. Nearest metaled road from site	530 m		
32. Water Requirement	Purposes	Requirement (KLD)	
	Drinking	0.76	
	Suppression of dust	3.18	
	Plantation	5.76	
	Others (if any)	0.00	
Total	9.70		
33. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2022		
34. Any litigation pending against the project or land in any court	No		
35. Details of 500 m Cluster Map & certificate verified by Mining Officer	1358/ Khanij /2021 dated 11 th May, 2021		
36. Length and breadth of Haul Road	Length 530 m, Width 6.0 m		
37. 31. Proposed CER Cost	Rs. 2,96,457/-		
38. 32. Proposed EMP Cost	Rs. 8,40,895/-		
39. No. of Trees to be planted	7203 Trees		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 01-03-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its

Meeting dated 26-04-2022 decided to grant the Environmental Clearance to the title project for collection of 2,59,104 m³ per year for lease area of 16.194 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project

- proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the LoI has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, initially EC will be operational for a period of one year from the date of issuance and permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 85 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
14. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
19. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
20. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
21. The Environmental clearance will be co-terminus with the mining lease period.
22. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
23. Environment management in according to environmental status and impact of the project.
24. During the school opening and closing time transportation of minerals will be restricted.
25. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
26. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
27. Pakkamotorable haul road to be maintained by the project proponent.
28. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
29. Permission from the competent authority regarding evacuation route should be taken.
30. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
31. Provision for cylinder to workers should be made for cooking.
32. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
33. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
34. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
35. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.

36. Provision for two toilets and hand pumps should be made at mining site.
37. Drinking water for workers would be provided by tankers.
38. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
39. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
40. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
41. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
42. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
43. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
44. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
45. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
46. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
47. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
48. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
49. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
50. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
51. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
52. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
53. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

54. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
55. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
56. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
57. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
58. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
59. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
60. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
61. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
62. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
63. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
64. Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
65. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
66. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
67. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
68. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

69. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
70. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
71. Waste water from potable use be collected and reused for sprinkling.
72. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Sonbhadra, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196159/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023**Date: 29/12/2023****To,****M/s****SHRI CHANDER SHEKHAR CHAURASIA****Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra
,SONBHADRA,231205****Application Id-
23432956**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI CHANDER SHEKHAR CHAURASIA** located at **Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra ,SONBHADRA,231205**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI CHANDER SHEKHAR CHAURASIA **granted for the period from 01/01/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 259104 Cu meter /Annum by opencast and semi mechanized mining in 16.194 Hectare Lease area at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP123382 dated 28.04.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
 - संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
 - एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
 - चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
 - अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
 - बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
 - धरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
 - उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को तष्ट होने से बचाया जा सकता है
 - ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
 - ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
 - परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें
- हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196159/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 29/12/2023

To,

M/s

SHRI CHANDER SHEKHAR CHAURASIA

**Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra
,SONBHADRA,231205**

**Application Id-
23432956**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI CHANDER SHEKHAR CHAURASIA** located at **Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra ,SONBHADRA,231205**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI CHANDER SHEKHAR CHAURASIA** granted for the period from **01/01/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 259104 Cu meter /Annum by opencast and semi mechanized mining in 16.194 Hectare Lease area at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP123382 dated 28.04.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDR
A SINGH

Digitally signed by
RAJENDRA SINGH
Date: 2024.01.02
18:21:15 +05'30'

Chief Environmental Officer (circle-2)

Copy to:



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को तष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Chander Shekhar Chaurasia
9A, Paramount Villa Ansals, Near Regional College Shyamla Hills,
Bhopal, Madhya Pradesh

To,

11/07/2024

The District Mining Officer / In-Charge
Sonbhadra,
Uttar Pradesh

SUBJECT –Submission of Pre-Monsoon-2024 Replenishment Study Report.


Lease Reference – Morrum Mining Project – Arazi No. 824 (Khand No.-1) Village – Agori Khas, Tehsil-Obra, District – Sonbhadra, Uttar Pradesh, Lease Area – 16.194 Ha. in River Bed of SONE River.

Dear Sir,

This is in reference to the above mentioned subject and lease reference.

In this regard, as per Government Order ref. no. 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining and letter issued by district we are herewith submitting Pre-Monsoon-2024 Replenishment Study Report for your kind perusal and evaluation, prepared by a QCI/NABET accredited EIA Consultant Organization in Mining Sector.

Thanking You,


Chander Shekhar Chaurasia
9A, Paramount Villa Ansals,
Near Regional College Shyamla Hills,
Bhopal, Madhya Pradesh

Encls: Pre-Monsoon Replenishment Study Report



Date: 10/07/24

To,

Chander Shekhar Chaurasia
9A, Paramount Villa Ansals,
Near Regional College Shyamla Hills,
Bhopal, Madhya Pradesh

Dear Sir,

With reference to your **Work Order for Conducting Replenishment Study** for the Pre & Post Monsoon Period of year 2024 as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining, please find enclosed Pre Monsoon-2024 replenishment study report for following lease:

Morrum Mining Project – Arazi No. 824 (Khand No.-1) Village – Agori Khas, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh , Lease Area – 16.194 Ha. in River Bed of Sone River

It is requested to please submit the report to District Mining Department/District Administration for evaluation and comments of Sub-Divisional Committee, for further necessary action.

Yours Sincerely,

Environmental Research & Analysis

(Authorized Signatory)

Encl: Pre Monsoon-2024 replenishment study report of the above referred lease.

**Pre-Monsoon (2024) Replenishment Study Report
As per EMGSM-2020 Guidelines issued by MoEF&CC**



**Morrum Mining Project – Arazi No. 824 (Khand No.-1) Village – Agori
Khas, Tehsil- Obra, District – Sonbhadra, Uttar Pradesh,
Lease Area – 16.194 Ha. in River Bed of SONE River**

Lease Holder:

**M/s Shri Chander Shekhar Chaurasia
9A, Paramount Villa Ansals, Near Regional College Shyamla Hills,
Bhopal, Madhya Pradesh**

Prepared By:

**Environmental Research and Analysis, Lucknow
(A QCI/NABET accredited EIA Consultant Organization in Mining Sector)**

NABET Certificate No - NABET/EIA/ENV/ACO/21/1707

Environmental Research & Analysis


Director

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4) Methodology of Collecting Data

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6) Estimation of Closing Balance/ Reserve Estimation by correlating the details of sanctioned production, actual production and DGPS Surface elevation results.

7) Conclusion

8) Annexures

Chapter 1 – Introduction of The Project

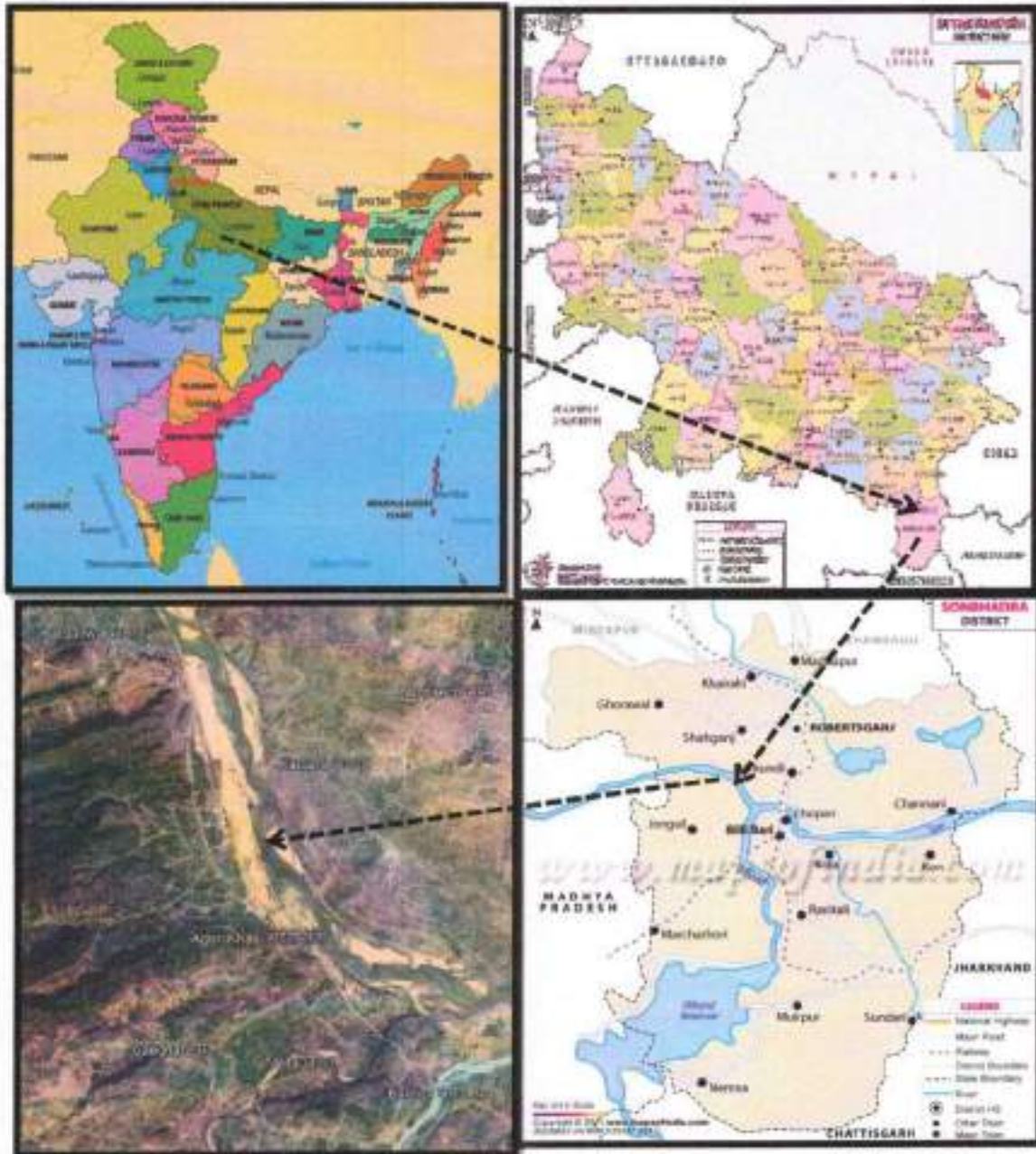
The sediment of a river is commonly considered to be aesthetically displeasing and environmentally degrading. Conversely, part of the sediment (sand and gravel) may represent a natural resource for use by society. The potential usefulness of the sediment is enhanced when it is composed of particle sizes found in deposits on the river-bed that would be replenished by newly transported sediment after mining. As such, river deposits become renewable resources, periodically replaced by sediment transport in the river.

- **Bed-load Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load.
-
- **Bed-load discharge:** A measure of the quantity (weight) of bed-load per unit time also referred to as bed-load-transport rate.
 - **Bed Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load. In this report, composition of bed material is defined by particle-size distribution.
 - **Suspended Sediment Material:** Usually small particles, suspended by turbulence of the flow or existing as colloids, and transported at about the same downstream velocity as the flowing water. Suspended sediment is distributed at all depths in flowing water.
 - **Suspended-sediment load:** A general term referring to the quantity (weight) of suspended sediment in transport.
 - **Suspended-sediment discharge:** A computed value of the quantity (weight) of suspended sediment per unit time, also referred to as suspended-sediment transport rate.
 - **Total sediment load:** The sum of bed load and suspended sediment load.
 - **Total sediment discharge:** The sum of bed load discharge and suspended-sediment discharge

Introduction of Lease and Lease Holder

- The present project is for sand mining over an area of **16.194 Ha** over **SON River**. The location of the project is **824 Kha (Khand-1)** at **Agori Khas Village, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh**.
- The lease for the mine is with **M/s Chandra Shekhar Chaurasia** for a period of 5 years.
- Environmental Clearance for the project has been granted by **SEIAA, UP** on **28-April-2022** vide **E.C. Identification No EC22B001UP123382**.
- Mining in this project will be opencast semi-mechanised mining, while the transportation would be done through trucks/dumpers. Mining will be done in line with statutory guidelines of MoEF&CC like Enforcement & Monitoring Guidelines for Sand Mining, 2020 and Sustainable Sand Mining Management Guidelines, 2016.
- Mining will not be done during monsoon and from in-stream. The ultimate depth of mining will be 3.0 m as per the approved mine plan at a safe distance from the banks and from the water line and there would be no mining at the concave side of the river channel. Mining will be done signifying that all times mining will be done off-stream and above the bed water level.

Location Map
Agori Khas- Khand-1, Obra, Sonbhadra, Uttar Pradesh



Study Area Map
Agori Khas- Khand-1, Obra, Sonbhadra, Uttar Pradesh



Chapter 2 - Objective of Study

PURPOSE OF THE STUDY

For ecological and environmental sustainable balance there must be a balance between river sand mining and replenishment. The extracted sand is required to be replenished in next monsoon. Therefore, it is necessary to do sand budgeting before and after monsoon to ensure that the extraction will not exceed sedimentation. Due to unscientific and & over extraction, the imbalance may cause following threat to the ecosystem of the area / region, especially in arid and semi -arid regions. Some of the impacts are as follows.

- Transformation of river into buried channel
- Changes in abiotic environment
- Soil / land erosion (especially at banks) at the time of flood
- Possible changes in regional water table (may increase or decrease in pockets) or may form a local water tables
- Quality of ground-water may change
- Ponding in river bed
- Change in river course

OBJECTIVE OF THE STUDY

- To assess the possibility of safe extraction of river bed material from River; and
- To determine the actual reserve of replenishable sand within mine lease area

Chapter 3 – District & River Profile

DISTRICT PROFILE

District Sonbhadra is the 2nd largest district of Uttar Pradesh, India. It is the only district in India which borders four states namely M.P., Chhattishgarh, Jharkhand and Bihar. In the popular TV show Kaun Banega Crorepati, a question rewarding 50 lacs was asked based on the fact just mentioned. The district has an area of 6788 Sq.Km and a population density of 270 persons per km². The district lies in the extreme southeast of the state, and is bounded by Mirzapur district to the northwest, Chandauli district to the North, Kaimur and Rohtas districts of Bihar state to the Northeast, Garhwa district of Jharkhand state to the East, Koriya and Surguja districts of Chhattisgarh state to the South, and Singrauli district of Madhya Pradesh state to the West. The district headquarters is in the town of Sonbhadra district is an industrial Zone and it has lots of minerals like bauxite,



Chhattisgarh flows north to join the Son River.

limestone, coal, gold etc. The northern third of the district lies on a plateau north of the Kaimur Range, and is drained by tributaries of the Ganges including the Belan and Karmanasha rivers. South of the steep escarpment of the Kaimur Range is the valley of the Son River, which flows through the district from West to East. The southern portion of the district is hilly, interspersed with fertile stream valleys. The Rihand River, which rises to the south in the highlands of Surguja district of Chhattisgarh, flows north to join the Son river in the centre of the district. The Kanhar River originates in

DESCRIPTION OF SONE RIVER

Son River (Hindi: सोन नदी, also spelt Sone River) is a perennial river located in central India. It originates near Amarkantak Hill in Anuppur district of Madhya Pradesh and finally merges with the Ganges River near Patna in Bihar. Sone river is the second-largest southern tributary of the Ganges' after Yamuna River. India's oldest river bridge Koilwar Bridge over Sone River connects Arrah with Patna. Sone river is famous for its sand across country.

Sone River is called 'सोन / सोने' in Hindi, but called 'शोण' in Sanskrit, a rare instance of an Indian river having masculine name. Damodar and Brahmaputr also have masculine name. The Sone originates near Amarkantak in Anuppur district of Madhya Pradesh,[2] just east of the headwater of the Narmada River, and flows north-northwest through Shahdol district in Madhya Pradesh state before turning sharply eastward where it encounters the southwest-northeast-Kaimur Range. The Sone parallels the Kaimur hills, flowing east-northeast through Uttar Pradesh, Jharkhand and Bihar states to join the Ganges just west of Patna. Geologically, the lower valley of the Son is an extension of the Narmada Valley, and the Kaimur Range an extension of the Vindhya Range. Arwal, Daudnagar, Deori, Rohtasgarh, Dehri, Sonbhadra and Bihta are some of the major cities situated on Sone River.

The Sone river which is 784 kilometres (487 mi) long, is one of the longest Indian rivers.[2] Its chief tributaries are the Rihand, Kanbar and the North Koel. The Son has a steep gradient (35–55 cm per km) with quick run-off and ephemeral regimes, becoming a roaring river with the rain-waters in the catchment area but turning quickly into a fordable stream. The Son, being wide and shallow, leaves disconnected pools of water in the remaining parts of the year. The channel of the Son is very wide (about 5 km at Dehri) but the floodplain is narrow, only 3 to 5 kilometres (2 to 3 mi) wide. The meeting point with North Koel the width of Sone River is 5 to 8 kilometres (3 to 5 mi). In the past, the Son has been notorious for changing course. As it is traceable from several old beds near its east bank, the river changed its course more than 5 times. In modern times this tendency has been checked with the anicut at Dehri, and now more so with the Indrapuri Barrage.

Sir John Houlton, the British administrator, described the Son as follows, "After passing the steep escarpments of the Kaimur range, it flows straight across the plain to the Ganges. For much of this distance it is over two miles wide, and at one point, opposite Tilothu three miles wide. In the dry

weather there is a vast expanse of sand, with a stream not more than a hundred yards wide, and the hot west winds pile up the sand on the east bank, making natural embankments. After heavy rain in the hills even this wide bed cannot carry the waters of the Son and disastrous floods in Shahabad, Gaya, and Patna are not uncommon.

GEOLOGY, HYDROGEOLOGY & PHYSIOGRAPHY OF SONBHADRA DISTRICT**INTRODUCTION**

Geologically the district is characterized by Bijawarphyllites and dudhi granite/ gneiss, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses form the main and traversed by pegmatitic veins, quartz reefs and basic dykes. The district is characterised with hard rock undulating and hilly topographic features. Along the course of river and stream, very limited valley fill deposit are observed. River Son divides the district into two distinct topographic divisions. The thickness of alluvium or weathered zone is more in North of River Son while in south.



As per 2011 census the district has population 18,62,559 of which 9,71,344 males and 89,215 female. The literacy rate of this district is 64.03 % out of which 74.92 % males are literate and 52.14 % females are literate.

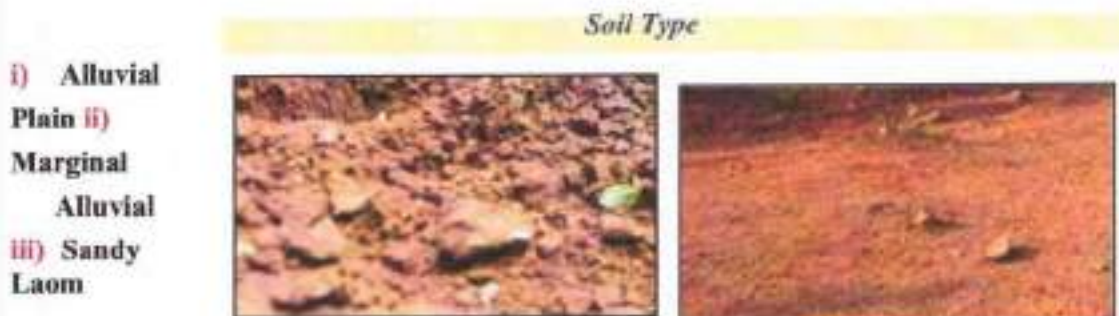
RAINFALL AND CLIMATE

The average annual rainfall 981.86 mm. The climate is typical sub-humid, characterized by hot summer, mild winter and pleasant monsoon season. About 90% of which received from South West monsoon. May is hottest month with temperature. 45.5°C January is usually coldest month with the temperature 2.6°C. The relative humidity ranging between 25 % to 81 %.

GEOMORPHOLOGY & SOIL TYPES

The district is characterised by alluvial, hard rock as well as marginal alluvium.

The district can be broadly classified into three physiographic units.



SOIL CHARACTERISTICS

Soil is the basic resource, which is formed by the disintegration, decomposition and movement of parent materials through natural agencies like climate, water, vegetal cover, etc. (Kayastha, 1964). The soil of the area under study exhibits a significant spatial variation in their mode of formation. These are mostly sedimentary, showing in situ development characteristic along with extensive pockets of the alluvial soil in the Singrauli and Dudhi basins which are developed on the Dharwar with mixed block, red and yellow colours. Besides the soil of Jungail series is red in colour. These are loamy to sandy loam in texture and sometimes vary from coarse sand to loam and clay. The uplands have fragile coarse sandy soil which are gravelly soil with low water-holding capacity and fertility. However, those of the valleys and lowlands have high water holding capacity. There are fine-textured, thick dark and fertile soils and severely affected by erosion Agarwal and Mehrotra (1952, 1953 and 1958) have identified the following types of soil in the region.

- a) Sandy Loam
- b) Fine Sandy Loam
- c) Jungail
- d) Sandy Loam
- e) Coarse Sandy Loam

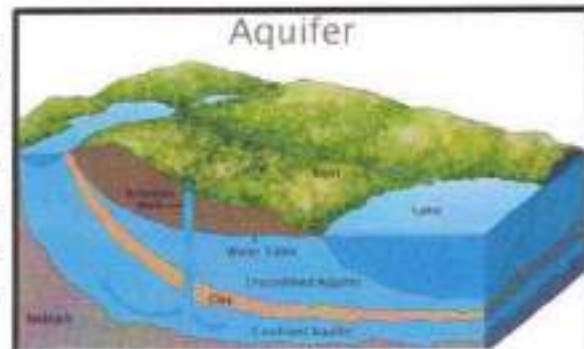
HYDROGEOLOGY

Exploratory drilling data of CGWB and state tubewell department show that there are fractures which create secondary porosity in hard rock area and porous formation in alluvial formations. The depth of these fractures differ from place to place. The ground water condition in the area are greatly influenced by the occurrence of two distinct litho-units.

- a) Unconsolidated sediments in the valley filled area (Alluvium)
- b) Hard Rock Formation: Comprising Vindhyan and Precambrian formations

AQUIFER SYSTEM

Exploratory drilling data of the district reveals that the wells located in these areas are easily capable of yielding 100-500 m³/d for a draw down of 3.0 m. Specific capacity is in the range from 100 to 300 lpm of draw down and the hydraulic conductivity varies from 5-15 m/d. Similarly specific yield is generally in the range of 5 to 15%.



GROUND WATER POTENTIALITY AND WATER LEVELS

Ground water is mainly controlled by drainage, topography and lithological behavior, it occurs under phreatic condition at shallow depths and fractures & granular zones under at deeper depths. Depth to water in pre-monsoon ranges between 4.00 to 22.00 mbgl. Post-monsoon water level varies between 2.10 to 20.50 mbgl. Water level fluctuation is minimum in Ghorawal and maximum in Chatrah block. After the study of long term water level trend, it is inferred that the well show the decline trend during pre-monsoon period. The average magnitude of falling trend over last 05 years is 50-65 cm/year. The yield of the wells vary from 30 to 500 lpm. The shallow fractures and phreatic ground water has poor sustainability.

AQUIFERS PARAMETERS

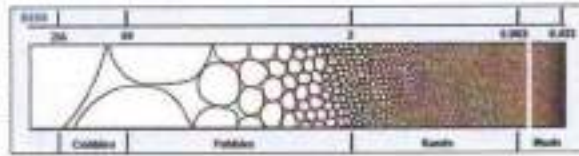
The aquifer systems have poor potential and very few dug wells are found in the areas occupied by them. Water table fluctuates in response to recharge to the aquifer and with drawl from the aquifer. The quantum of fluctuation is direct function of the above. Recharge take place mainly during rainy season.

GROUND WATER RESOURCES

As per report on dynamic ground water resource of Sonbhadra district as on 01.04.2009. The net annual ground water availability is 20674.37 ham The existing gross ground water draft for all uses is 11815.39 ham. The net ground water availability for future irrigation development is 6237.88 Ham.

SEDIMENT COMPOSITION

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and flood plain. There is no perfect classification between boulders, cobbles, pebbles and sand. They are



deposited in a mixed state. The classification is done by grab mining and the sediments are passed through different sieves in the screening plants. Sediments of various sizes and in mixed form such as coarse sand, medium sand and fine sand are predominantly deposited in the river bed. Sand is naturally occurring granular material composed of finely divided rock and mineral particles between 150 micron to

4.75 mm in diameter (IS 383-1970). Sand is formed due to weathering of rocks due to mechanical forces. In the process the weathered rocks forms gravel and then sand. Sand and gravel together known as aggregate, represent the highest volume of raw material used on earth after water.



Most sand is made of quartz or its microcrystalline cousin chalcedony, because that common mineral is resistant to weathering. The farther from its source rock sand is, the closer it is to impure quartz. But Markanda sands contain quartz grains, tiny bits of rock (lithics), or dark minerals like limestone and ferruginous concretions.

Sand, along with gravel, silt and clay are collectively known as sediment, and are produced by the mechanical and chemical breakdown of rocks. Once disaggregated from the original source rock, this material is then eroded and transported by either wind, water, often ending up at the deposits of rivers or lakes, as sand dunes, or ultimately as sediment in the sea. Eventually this material may be buried to sufficient depth within the earth to harden and form sedimentary rock.

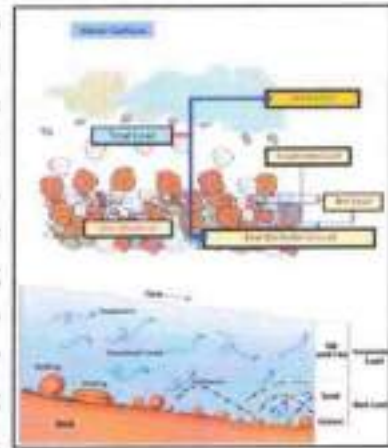
The composition of sand is largely dependent on the source material. For example, the sand around volcanic islands is often composed of volcanic rock fragments, volcanic glass, and other minerals associated with volcanic rocks. In contrast, sediment found on the beaches are generally composed of quartz (the most durable common mineral), possibly some feldspar (also durable, but more easily

Chemically weathered to clay), and other minerals associated with the plutonic igneous rocks which form the bulk of the mountain ranges nearby. In areas where there is no good source of

sedimentary material from mountains or volcanoes, sand is often entirely composed of organic material i.e. shell fragments, coral, and the tests (skeletons) of small planktonic organisms.

SEDIMENT TRANSPORT

Sediment transport is the movement of solid particles (sediment), typically due to a combination of gravity acting on the sediment, and/or the movement of the fluid in which the sediment is entrained. Sediment transport occurs in natural systems where the particles are clastic rocks (sand, gravel, boulders, etc.), mud or clay; the fluid is air, or water, and the force of gravity acts to move the particles along the sloping surface on which they are resting. Sediment transport due to fluid motion occurs in rivers, oceans, lakes, seas, and other bodies of water due to currents and tides. Sediment transport due only to gravity can occur on sloping surfaces in general, including hill- slopes, scarps, cliffs, and the continental shelf-continental slope boundary.



TYPES OF SEDIMENT LOAD

- **Bed-load:** That portion of the sediment load that is transported along the bed by sliding, rolling or hopping. The bed-load moves at velocities slower than the flow and spends most of its time on or near the stream bed. The mechanisms of grain motion are as follows:
 - **Traction (rolling and sliding):** Important factors: frictional drag and lift forces exerted by the flow and slope.
 - **Saltation (hopping):** Grains are temporarily suspended by fluid vortices or by ballistic impact and then released. Grain movement may be continuous or intermittent depending on the flow regime.

Suspended load: They are particulate sediment that is carried in the body of the flow and moves at the same velocity as the flow. A small particle (e.g. clay and fine silt), with a large relative surface area, is held in suspension more easily because of the electrostatic attraction between the unsatisfied charges on grain's surface and the water molecules. This force, tending to keep the particle in the flow, is large compared to the weight of the particle.

The Hjulstrom curve shows that a much higher velocity is required to entrain clay and fine silt than coarse sand. However, once the fine sediment is in suspension, a much lower velocity is required to maintain it in suspension. The quantity and quality of the load is defined in terms of competence and capacity.

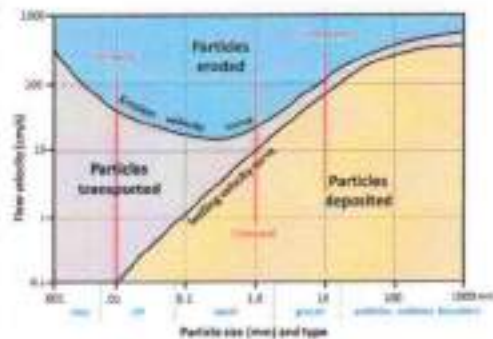
Dissolved load: material that is chemically carried in the water. The factors that govern the percentage of dissolved and suspended load include:

- Climate: temperature, precipitation, vegetation
- Vegetation: type and amount
- Activity by man: mining, construction, clear cutting, etc.
- Rock solubility: e.g. hard water in carbonate terranes
- Erodibility of materials in the drainage basin
- Relief and slope (affects PE of flow)

Wash Load: Sometimes finer particles from upland catchment (sizes which are not present in the bed material), called wash load, are also transported in suspension. The combined bed material and wash load is called Total load.

TRANSPORT RATE

When the velocity of water flowing over a bed of non-cohesive sediment flow overcomes the resistance offered by the grain due to its mass, cohesion and other forces. Properties like shape and position of centre of gravity of the grain play important roles in determining the degree of resistance offered. A diagram compiled by Hjulstrom (1935) revealed the relationship between critical erosion velocity and grain size. The field above the curve indicates the condition suitable for entrainment of grains.



Formulas to calculate sediment transport rate exist for sediment moving in several different parts of the flow. These formulas are often segregated into bed load, suspended load, and wash load. They may sometimes also be segregated into bed material load and wash load.

DEFINING BED LOAD

Bed load moves by rolling, sliding, and hopping (or saltating) over the bed, and moves at a small fraction of the fluid flow velocity. Bed load is generally thought to constitute 5 -10% of the total sediment load in a stream, making it less important in terms of mass balance. However, the bed material load (the bed load plus the portion of the suspended load which comprises material derived from the bed) is often dominated by bed load, especially in gravel-bed rivers. This bed material load is the only part of the sediment load that actively interacts with the bed. As the bed load is an important component of that, it plays a major role

in controlling the morphology of the channel. Bed load transport rates are usually expressed as being related to excess dimensionless shear stress raised to some power. Excess dimensionless shear stress is a non-dimensional measure of bed shear stress about the threshold for motion.

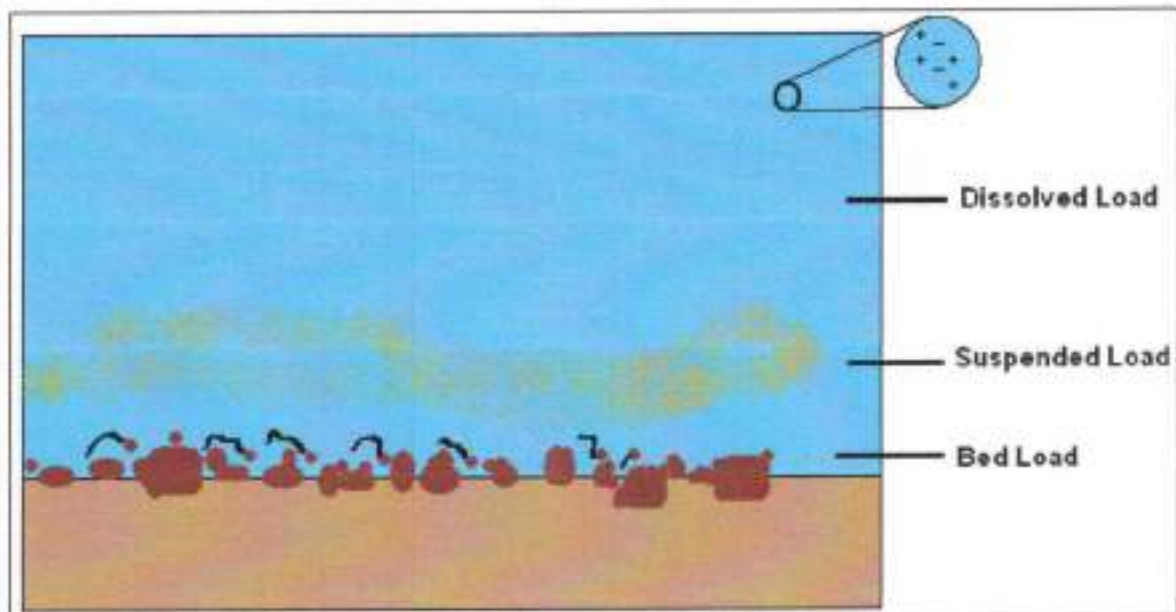


Figure No. 4.2: Sediment load movement

Dissolved load is not sediment. It is composed of disassociated ions moving along with the flow. It may, however, constitute a significant proportion (often several percent, but occasionally greater than half) of the total amount of material being transported by the stream.

DEFINING WASHLOAD

The distinction between bed-material-load and wash-load components of the total load adopted here is that wash load is not found in appreciable quantities in the bed of channel. However, the precise definition of what constitutes an appreciable quantity is unclear, meaning that the threshold grain size separating bed-material-load and wash load may be defined in several ways. Wash load is the grain size of which 10 percent of the bed mixture is finer. This basically different behaviour of the fine and the coarse particles in the same channel has led the author and collaborators to assume that the fine particles in the flows till behave like material called Wash load in the concrete channel whereas the coarse particles act like the sediment in a strictly alluvial channel.

These investigators give the limiting grain size between wash load and alluvial or bed load in terms of the composition of the sediment deposit in the bed. They state that all particle sizes that are not significantly represented in the deposit must be considered as wash load. More specifically, the limiting size may be arbitrarily chosen from the mechanical analysis of the deposit as that grain

size of which 10 percent of the bed mixture is finer. This rule seems to be rather generally applicable as long as low-water and dead-water deposits are excluded from the bed sediment."

Wash load is the portion of sediment that is carried by a fluid flow, usually in a river, such that it always remains close to the free surface (near the top of the flow in a river). It is in near-permanent suspension and is transported without deposition, essentially passing straight through the stream. It consists of the finest particles and can be defined by having a Rouse number of <0.8 , meaning that the turbulent mixing velocity is far greater than the settling velocity.

Composition: The composition of wash load is distinct because it is almost entirely made up of grains that are only found in small quantities in the bed. Wash load grains tend to be very small (mostly clays & silts but some fine sands) and therefore have a small settling velocity, being kept in suspension by the flow turbulence.

Velocity: Wash load is carried within the water column as part of the flow, and therefore moves with the mean flow velocity of main stream. Because there is little or no interaction with the bed, the particles extract only negligible momentum from the flow.

Wash Load Dynamics: There is no universally accepted definition of wash load, yet despite this, the wider concept that sediment in transport that is finer than that making up the bed of the channel behaves differently and plays a different role in the sediment transfer system is widely perceived to have merit and has often proven useful in river engineering studies. In this respect, there are three tenants within the wash load and bed-material load concept that are relevant from a practical regional sediment management perspective. It follows that changes in the quantity of wash load in transport (due to the addition or removal of washload sources) will seldom trigger significant morphological responses and marked changes to the stability of the channel. Conversely, imbalances in the bed-material load will usually drive local morphological response through channel scour (where transport capacity exceeds supply) or fill (where supply exceeds transport capacity). Second, the quantity of wash load carried by a stream is limited not by the streams's sediment transport capacity, but by the available supply. It follows that it is only the bed-material load that most sediment transport equations can calculate on the basis of the transport capacity indicated by the local flow hydraulics. Wash-load transport cannot be predicted this way, but can only be estimated on the basis of comprehensive, quantitative assessment of wash-load sediment sources. Third, the movement of wash load is relatively rapid compared to that of the bed-material load. In a sand-bed channel, where the wash load is composed of fine sands, silts and clays that are fairly evenly distributed throughout the water column, wash load may move through the channel.

SUSTAINABLE RIVER BED SAND MINING

As per Sustainable Sand Mining Management Guideline, 2016, by Ministry of Environment, Forest and

Climate Change, following considerations should be kept in mind for sand / gravel mining:

- Parts of the river reach that experience deposition or aggradation shall be identified first. The Lease holder/Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradation problem.
- The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- Sand and gravel may be extracted across the entire active channel during the dry season.
- Abandoned stream channels on terrace and inactive floodplains are preferred rather than active channels and their deltas and flood plains. Stream should not be diverted to form inactive channel.
- Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- Sand and gravel shall not be extracted within 200 to 500 meter from any crucial hydraulic structure such as pumping station, water intakes, and bridges. The exact distance should be ascertained by the local authorities based on local situation. The cross-section survey should cover a minimum distance of 1.0 km upstream and 1.0 km downstream of the potential reach for extraction. The sediment sampling should include the bed material and bed material load before, during and after extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- Sand and gravel could be extracted from the downstream of the sand bar at river bends.
- Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.

Retaining the upstream one to two thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.

- Flood discharge capacity of the river could be maintained in areas where there are significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history.
- Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for ground water recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- Mining depth should be restricted to 3.0 meter and distance from the bank should be 3 meter or 10 percent of the river width whichever less.
- The borrow area should preferably be located on the river side of the proposed embankment, because they get silted up in course of time. For low embankment less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In case of higher embankment the distance should not be less than 50 m. In order to obviate development of flow parallel to embankment, cross bars of width eight times the depth of borrow pits spaced 50 to 60 meters centre-to-centre should be left in the borrow pits.

The effects of unscientific and excessive sand and gravel mining are as follows:

- Extraction of bed material in excess of replenishment by transport from upstream causes the bed to lower (degrade) upstream and downstream of the site of removal.
- In-stream habitat is impacted by increase in river gradient, suspended load, sediment transport and deposition. Excessive sediment deposition for replenishment increases turbidity which prevents penetration of light required for photosynthesis and reduces food availability of aquatic fauna.
- Riparian habitat including vegetative cover on and adjacent to the river banks it controls erosion,
- provide nutrient inputs into the stream and prevents intrusion of pollutants in the stream through runoff. Bank erosion and change of morphology of the river can destroy the riparian vegetative cover.
- Bed degradation is responsible for channel shifting, causing loss of properties and degradation of landscape, it can also undermine bridge supports, pipe lines or other structures.
- Degradation may change the morphology of the river bed, which constitutes one aspect of the aquatic habitat.

- Degradation can deplete the entire depth of gravelly bed material, exposing other substrates that may underlie the gravel, which could in turn affect the quality of aquatic habitat. Lowering of ground water table in the flood plain because of lowering of riverbed level as well as river water level takes place because of extraction and draining out of excessive ground water from the adjacent areas. So, if a floodplain aquifer drains to the stream, groundwater levels can be lowered as a result of bed degradation.
- Lowering of the water table can destroy riparian vegetation.
- Excessive pumping of ground water in the process of mining in abandoned channels depletes ground water causing scarcity of irrigation and drinking water. In extreme cases it may create ground fissures and subsidence in adjacent areas.
- Flooding is reduced as bed elevations and flood heights decrease, reducing hazard for human occupancy of floodplains and the possibility of damage to engineering works.
- The supply of overbank sediments to floodplains is reduced as flood heights decrease.
- An un-scientific and unregulated sand and gravel mining tends to increase channel bank scouring and erosion. This causes a large degree of meandering of rivers and sometimes it could be in kms.
- Rapid bed degradation may induce bank collapse and erosion by increasing the heights of banks.
- Polluting ground water by reducing the thickness of the filter material especially if mining is taking place at top of recharge fissures.
- Choking of sand layer which acts as filter for ingress of ground water from river by dumping of finer material, compaction of filter zone due to movement of heavy vehicles. It also reduces the permeability and porosity of the filter material.
- Removal of gravel from bars may cause downstream bars to erode if they subsequently receive less bed material than is carried downstream from them by fluvial transport.
- Ecological effects on bird nesting, fish migration, angling, etc. indiscrete mining activities lead to increased concentration of suspended sediment in the river which in turn causes siltation of water resources projects.
- Un-scientific and unregulated sand and gravel mining leads to the severe health hazards like air quality degradation and dust fog.
- **As such, it becomes essential to conduct a replenishment study**

Chapter 4 – Methodology of Collecting Data

- The methodology for investigation and objectives set by MoEF&CC involves two-layer approach which is summarized as follows:-

1) Collecting Pre-Monsoon Ground Level Records with DGPS equipment at regular intervals and preparing Ground Record Matrix as per Section-5 of EMGSM 2020 Guidelines.

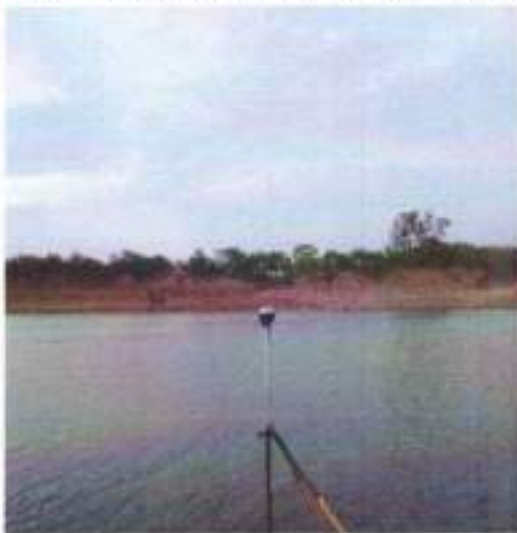
2) Estimation of Closing Balance/ Reserve Estimation by correlating the details of sanctioned production, actual production and DGPS Surface elevation results.

- The detailed methodology of both the approached with results and maps as appended in the coming sections.
- GPS Coordinates of Lease Area (16.194 ha.)

Pillar	Latitude	Longitude
A	24°33'47.01"N	82°57'16.43"E
B	24°33'48.60"N	82°57'25.22"E
C	24°33'32.73"N	82°57'31.50"E
D	24°33'29.53"N	82°57'20.42"E
E	24°33'31.23"N	82°57'19.13"E

Chapter 5 – Collecting Pre-Monsoon Ground Level Records (Baseline Data) with DGPS equipment at regular intervals and preparing Ground Record Matrix.

- A number of ground control points were been established on mining site and current elevation levels spread across the leases were recorded with the help of DGPS base station and Rover.
- The number of sections along and across the river depend on the length and width of lease, its dimension as well as ground conditions.
- The methodology followed is in conformity to the Enforcement & Monitoring Guidelines for Sand Mining – 2020 issued by MoEF in January-2020 which envisages that Regular Replenishment study needs to be carried out to keep a balance between deposition and extraction.
- Specific emphasis has been given to the norms provided in the Section-5 of Enforcement & Monitoring Guidelines for Sand Mining – 2020 which provides procedure to be followed for conducting replenishment study.



- The changes observed in the elevation in pre and post scenario at each node shall be depicted in graphical forms with an appropriate scale to estimate the area of deposition and erosion.

- Net area shall be derived after the summation of the area of deposition minus area of erosion for each cross-section. The Replenished Volume will be estimated by

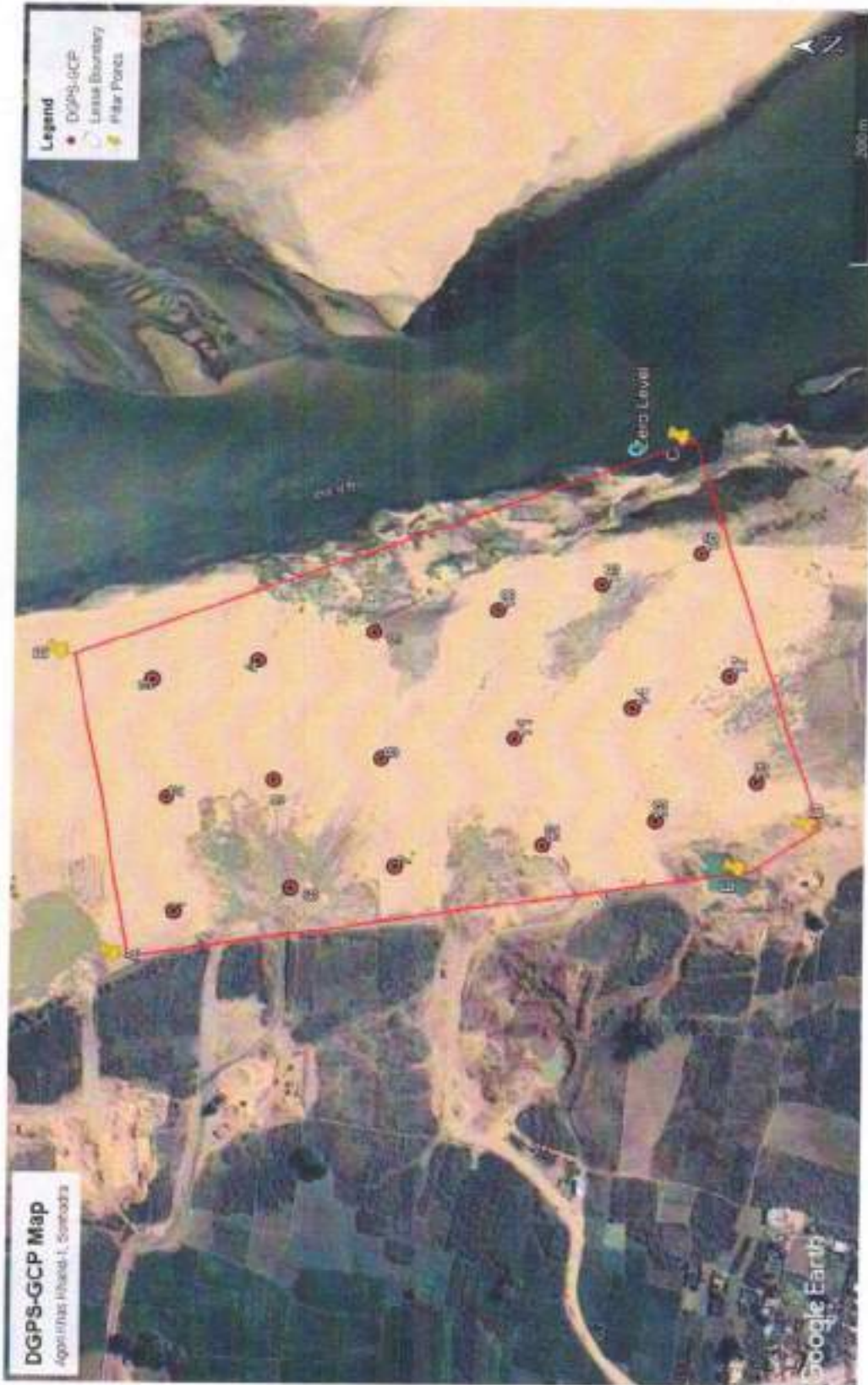
multiplying the distance between two cross-sections with the average of net area of these two consecutive cross-sections.

DGPS Ground Control Point Record Matrix

Sl. No.	Cross Section	Lat	Long	Pre-Monsoon Elevation
0	Zero Level	24°33'33.72"N	82°57'31.24"E	118.115
1	1-1	24°33'45.85"N	82°57'17.77"E	120.252
2	1-1	24°33'46.12"N	82°57'21.09"E	119.517
3	1-1	24°33'46.55"N	82°57'24.54"E	119.012
4	2-2	24°33'43.81"N	82°57'25.11"E	118.811
5	2-2	24°33'43.31"N	82°57'21.64"E	119.152
6	2-2	24°33'42.86"N	82°57'18.48"E	119.742
7	3-3	24°33'40.21"N	82°57'19.15"E	120.012
8	3-3	24°33'40.61"N	82°57'22.29"E	119.141
9	3-3	24°33'40.83"N	82°57'25.96"E	118.541
10	4-4	24°33'37.66"N	82°57'26.61"E	118.451
11	4-4	24°33'37.20"N	82°57'22.90"E	118.715
12	4-4	24°33'36.46"N	82°57'19.82"E	119.516
13	5-5	24°33'33.64"N	82°57'20.60"E	119.715
14	5-5	24°33'34.24"N	82°57'23.81"E	119.324
15	5-5	24°33'35.03"N	82°57'27.36"E	119.102
16	6-6	24°33'32.56"N	82°57'28.28"E	117.821
17	6-6	24°33'31.81"N	82°57'24.74"E	118.212
18	6-6	24°33'31.13"N	82°57'21.72"E	119.215

Note:- The current pre-monsoon elevations of worked out mining lease will be compared with post-monsoon new elevations to report the net/new replenished volume in the lease.

DGPS - Ground Control Point Record Map



Chapter 6 - Estimation of Closing Balance/ Reserve Estimation by Correlating the Details of Sanctioned Production, Actual Production and DGPS Surface Elevation Results.

- The purpose of this study is to describe an objective method to estimate the volume and spatial occurrence of the sand produced by stream and to identify the remaining sand resources on the project site in comparison to the approved Mine Plan which is a conceptual document for 5 year mining.
- This reserve estimation is done with help of modern analytical techniques viz. **Sentinel-2 Satellite Data for analysing latest lease profile**, surficial mapping on AutoCAD, geographic information systems (GIS) mapping and correlating the existing production data.

Summary of the findings is as under:

A	Sanctioned Production of 9 Months	2,59,104 cubic meter
B	Production done by Lease Holder (as per MM11) from 1-Oct-2023 till 30-June-2024	2,79,759 cubic meter*
C	Estimated Closing Balance on the basis of DGPS survey (Average thickness of lease above 0.3 meter water level)	1,19,485 cubic meter

*The data includes current period allotment quantity consumption and balance last period carryover allotment as per the timelines of lease deed

Recent Lease Profile reported as per SENTINEL-2 Satellite Data

Lease Profile of Agori Khand-1 (as on 08/06/2024) [Source: Sentinel-2]



**Chander Shekhar Chaurasia
Araji No. 824Kha (Khand No.1), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra**

Chapter 7 – CONCLUSION

- The present project is for sand mining over an area of 16.194 Ha. on Sone River. The location of the project is at Village- Agori Khass – Khand-01, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh. The lease for the mine is with M/s Chander Shekhar Chaurasia for a period of 5 years.
- The Lease was Audited on 15th – June-2024.
- The Zero River Level observed was 118.115 mRL.
- The Minimum reference level of lease was 118.212 and Maximum reference levels observed was 120.252 mRL.
- The estimation of pre-monsoon closing balance reserves observed was 1,19,485 cubic meters at an average height of 1.03783 meters considered on 0.30 meter above the water level.
- The baseline data collected for the per-monsoon period will be co-related with post-monsoon levels to report and observe the overall replenishment in the lease.

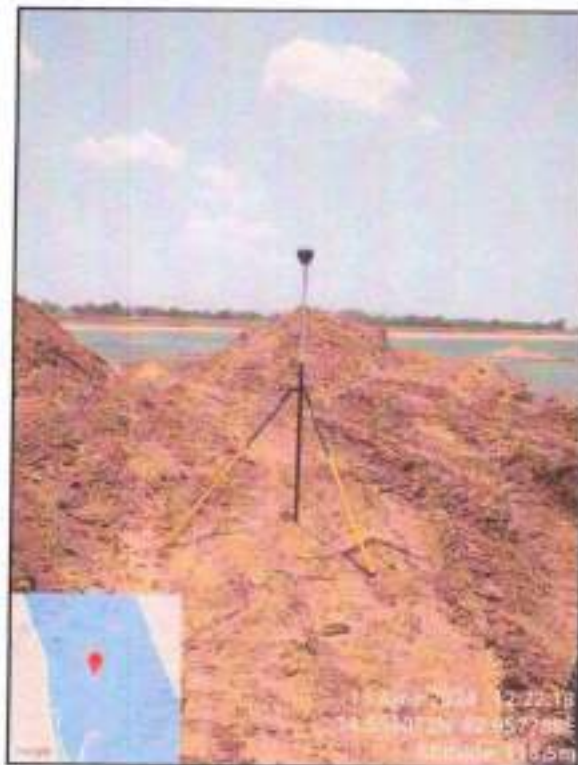
LIST OF ANNEXURES

Sl. No.	Description	Annexure No.
1.	DGPS Survey Photographs	I
2.	Khasra Map	II
3.	Environmental Clearance	III
4.	NABET Certificate	IV

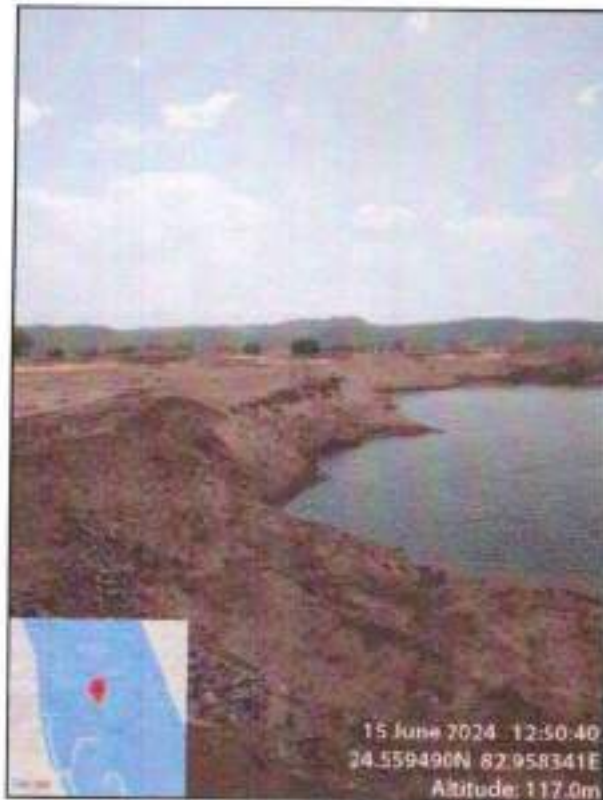
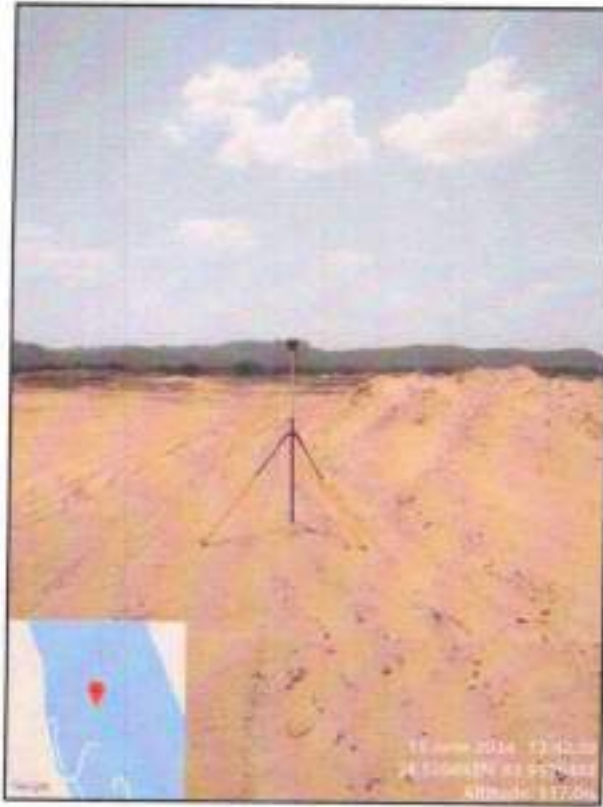
ANNEXURE-I

DGPS SURVEY PHOTOGRAPHS

DGPS SURVEY PHOTOGRAPHS



Environmental Research & Analysis
[Signature]
Director

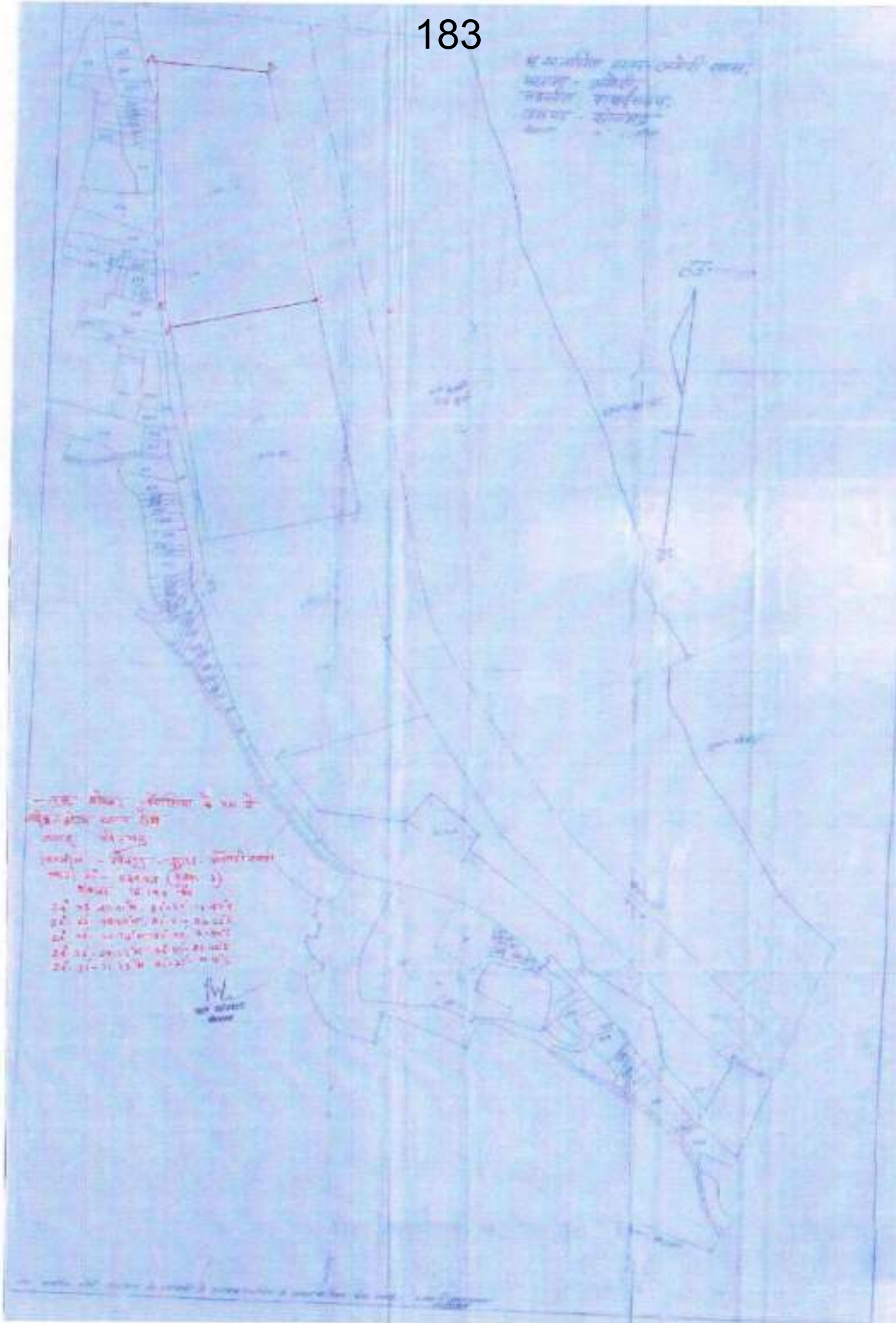


ANNEXURE-II

KHASRA MAP

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ANNEXURE-III

ENVIRONMENTAL CLEARANCE

ENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Uttar Pradesh)

To,

The owner
CHANDER SHEKHAR CHAURASIA
9A, paramaount villa ansals, near regional college bhopal, MP -462042

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/63476/2021 dated 09 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP123382
2. File No.	6305
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Riverbed morrum mining
7. Name of Company/Organization	CHANDER SHEKHAR CHAURASIA
8. Location of Project	Uttar Pradesh
9. TOR Date	27 Oct 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 28/04/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeupko@yahoo.com, seiaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/63476/2021 & SEIAA, U.P File no-6305

Sub: Environmental Clearance is sought for Sand Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).

Dear Sir,

This is with reference to your application / letter dated 26-05-2021, 17-06-2021, 26-07-2021, 24-08-2021, 09-02-2022, 21-02-2022 & 26-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 01-03-2022 and SEIAA in meeting held on 26-04-2022.

A presentation was made by the project proponent along with their consultant M/s GreencIndia Consulting Pvt Ltd to SEAC on 26-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 275/Parya/SEIAA/6305/2021, dated: 27/10/2021.
3. The public hearing was organized on 06/01/2022 at Primary School, Agori Khas, Tehsil-Obra, Sonbhadra, Uttar Pradesh. Final EIA report submitted by the project proponent on 09/02/2022.
4. Sallient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/63476/2021
2. File No. allotted by SEIAA, UP	6305
3. Name of Applicant	Owner: Shri Chander Sherkhar Chaurasia
4. Full correspondence address of proponent and mobile no.	9A, Paramount Villa Ansals, Near Regional College Shyamla Hill, Bhopal, M.P.
5. Name of Project	Morrum Mining along Sone River bed at Araji No.- 824Kha (Khand No. 01), Village- Agori Khas, Tehsil-Obra, District- Sonbhadra, U.P.
6. Project location (Plot/Khasra/Gata No.)	Village – Agori Khas, Araji No. 824Kha (Khand No. 01), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.
7. Name of River	Sone River
8. Name of Village	Agori Khas
9. Tehsil	Obra
10. District	Sonbhadra
11. Name of Minor Mineral	Morrum
12. Sanctioned Lease Area (in Ha.)	16.194 Ha.
13. Mineable Area (in Ha.)	10.9551 Ha.

14. Zero level mRL	168 mRL		
15. Max. & Min mRL within lease area	175-172 mRL		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (16.194 ha)		
	A	24°33'47.01"N	82°57'16.43"E
	B	24°33'48.60"N	82°57'25.22"E
	C	24°33'32.73"N	82°57'31.50"E
	D	24°33'29.53"N	82°57'20.42"E
E	24°33'31.23"N	82°57'19.13"E	
17. Total Geological Reserves	6,47,760 m ³		
18. Total Mineable Reserves	2,70,892 m ³		
19. Proposed Production/year (as per Lol)	2,59,104 m ³		
20. Total Production (5 Years)	12,95,520 m ³		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1036.42 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/Year		
25. Working hours/day	12 Hours		
26. No. Of workers	76		
27. No. Of vehicles movement/day	86		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	3.00 m		
30. Depth of Mining as per approved Mine Plan	2.50 m		
31. Nearest metaled road from site	530 m		
32. Water Requirement	Purposes	Requirement (KLD)	
	Drinking	0.76	
	Suppression of dust	3.18	
	Plantation	5.76	
	Others (if any)	0.00	
Total	9.70		
33. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2022		
34. Any litigation pending against the project or land in any court	No		
35. Details of 500 m Cluster Map & certificate verified by Mining Officer	1358/ Khanij /2021 dated 11 th May, 2021		
36. Length and breadth of Haul Road	Length 530 m, Width 6.0 m		
37. 31. Proposed CER Cost	Rs. 2,96,457/-		
38. 32. Proposed EMP Cost	Rs. 8,40,895/-		
39. No. of Trees to be planted	7203 Trees		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 01-03-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its

Meeting dated 26-04-2022 decided to grant the Environmental Clearance to the title project for collection of 2,59,104 m³ per year for lease area of 16.194 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project

- proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, initially EC will be operational for a period of one year from the date of issuance and permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 85 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
14. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
19. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
20. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
21. The Environmental clearance will be co-terminus with the mining lease period.
22. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
23. Environment management in according to environmental status and impact of the project.
24. During the school opening and closing time transportation of minerals will be restricted.
25. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
26. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
27. Pakkamotorable haul road to be maintained by the project proponent.
28. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
29. Permission from the competent authority regarding evacuation route should be taken.
30. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
31. Provision for cylinder to workers should be made for cooking.
32. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
33. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
34. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
35. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.

36. Provision for two toilets and hand pumps should be made at mining site.
37. Drinking water for workers would be provided by tankers.
38. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
39. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
40. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
41. Health/insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
42. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
43. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
44. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
45. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
46. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
47. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
48. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
49. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
50. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
51. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
52. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
53. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

54. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
55. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
56. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
57. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
58. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
59. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
60. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
61. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
62. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
63. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
64. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
65. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
66. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
67. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
68. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

69. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
70. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
71. Waste water from potable use be collected and reused for sprinkling.
72. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Sonbhadra, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

ANNEXURE-IV

NABET CERTIFICATE



QCI/NABET/ENV/ACO/24/3242

May 18, 2024

To

Environmental Research and Analysis
Flat No-203, 2nd Floor, Yash Silver Height
Mahanagar, Lucknow - 226021, UP

Sub.: Extension of Validity of Accreditation till Aug 17, 2024— regarding
Ref. 1. Certificate no NABET/EIA/1922/RA 0200(Rev 01)
2. Request e-mail dated May 14, 2024

Dear Sir/Madam

This has reference to the accreditation of your organization under the QCI-NABET EIA Scheme, the validity of **Environmental Research and Analysis** is hereby extended to Aug 17, 2024, or completion of the assessment process, whichever is earlier.

The above extension is subject to the submitted documents/required information with respect to your application and timely submission and closure of NC/Obs during the process of assessment.

You are requested not to use this letter after the expiry of the above-stated date.

With best regards.

(A K Jha)
Sr. Director, NABET



National Accreditation Board
for Education and Training



Certificate of Accreditation

Environmental Research and Analysis, Lucknow

Flat No- 203, Second floor, Yash Silver Height, Opposite site Badshah Nagar Railway station,
Mahanagar, Lucknow (U.P.) -226006

The organization is accredited as Category-B under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –

Sl. No.	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of Mineral- Opencast only	1	1 (a) (i)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC MoM dated Feb 16, 2021 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/21/1707 dated April 19, 2021. The accreditation needs to be renewed before the expiry Environmental Research and Analysis, Lucknow following due process of assessment.

Sr. Director, NABET
Dated: April 19, 2021

Certificate No.
NABET/EIA/1922/RA 0200 (Rev 01)

Valid till
Jan 21, 2024

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Sonbhadra

संख्या :-

2021/5/14/57376

दिनांक :- 2021-05-20

विषय :-

पट्टाधारक श्री Chandershekhar Chaurasia के पक्ष में स्वीकृत जनपद Sonbhadra में तहसील Obra ग्राम-Agori Khas गाटा सं०- क्षेत्रफल 16.1940 हे० में उपखनिज मौरम (नदी तल में उपलब्ध), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री Chandershekhar Chaurasia द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2021-05-20 को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 259104.00 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी के तलए जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

3. खनन पट्टा स्थल पर फ्रूट एंड बॉक्स व स्ट्रेचर रखे जायें।

4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यावहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

संख्या : - 2021/5/14/57376 (1)/मा० प्लान , तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद- **Sonbhadra**
- 2- पट्टाधारक श्री Chandershekhar Chaurasia नि० तहसील **Obra** जनपद Sonbhadra
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

